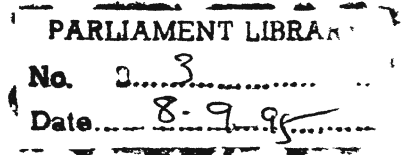


LOK SABHA DEBATES (English Version)

**Eleventh Session
(Tenth Lok Sabha)**



(Vol. XXXIII contains Nos. 1 to 10)

**LOK SABHA SECRETARIAT
NEW DELHI**

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Corrigenda to Lok Sabha Debates
(English Version)

Thursday July 29, 1994/शुक्रवा 6, 1916 (Baka)

Q.1000/142

DR.

DR.

151/15 (From below)

Shri Lal Babu Rai

Shri Lal Babu Rai

142/8

Whether a

Whether

189/18

Shrimati Krishnendra
Kaur Daeja

Shrimati Krishnendra
Kaur (Daeja)

513/8 (From below)

Shrimati Krishnendra
Kaur Daeja

Shrimati Krishnendra
Kaur (Daeja)

819

Shri SM Lal Jai BHASA

Shri SM Lal Jai Basha

CONTENTS

*(Tenth Series, Vol. XXXIII, Eleventh Session, 1994/1915-1916 (Saka)
No. 4, Thursday, July 28, 1994/Sravana 6, 1916 (Saka)*

	Column
RE: Action Taken Report on the Recommendation of the Joint Parliamentary Committee on Irregularities in Securities and Banking Transactions.	1-8
Written Answers to Questions:	8-678
* Starred Questions Nos.	61 to 80
Unstarred Questions Nos.	616 to 631 and 633 to 840

LOK SABHA DEBATES

LOK SABHA

Thursday, July 28, 1994/ Sravana 6,
1916 (Saka)

The Lok Sabha met at Eleven
of the Clock

[MR. SPEAKER in the Chair]

(Interruptions)

RE: ACTION TAKEN REPORT ON
THE RECOMMENDATIONS OF JOINT
PARLIAMENTARY COMMITTEE ON
IRREGULARITIES IN SECURITIES
AND BANKING TRANSACTIONS

[English]

SHRI NIRMAL KANTI CHATTERJEE
(Dum dum) : Sir, has the Government with-
drawn the Action Taken Report on the
JPC?.....(Interruptions)

SHRI HARIN PATHAK (Ahmedabad):
You withdraw the Action Taken Report....
(Interruptions)

SHRI BASUDEB ACHARIA
(BANKURA) : You withdraw the Action Taken
Report(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE :

Is there any iota of scheme left with the
Government to say that they scrap the
Action Taken Report? (Interruptions)

MR. SPEAKER : Now I call Shri
Somnath Chatterjee to speak.

(Interruptions)

SHRI SOMNATH CHATTERJEE
(BOLPUR) : Mr. Speaker, Sir, you have
called me to speak (Interruptions)

[Translation]

SHRI SURYA NARAYAN YADAV
(SAHARASA) : Mr. Speaker, Sir, the oppo-
sition parties had unanimously consented
that no interruption will be made during the
Question Hour.....

[English]

SHRI SONMATH CHATTERJEE: Sir,
we realise the importance of the
Question Hour. But we realise that this is
the only place where we can get redress
according to the principles of parliamentary
democracy that we have adopted in this
country. Now, Sir, nobody has disputed
that the scam has been the biggest even
that has happened in this country. In this
century, it has not happened. There is no
such instance before. And, that is why, the
Prime Minister came here and assured the
House that the JPC, which has been con-

nobody, however highly placed he may be, will be spared. Now, Sir, this is the glory of this Committee. We appreciate that this Committee submitted a unanimous Report. Sir, I cannot but recall the observation of the hon. Chairman of this Committee that this Report bears the scars of compromise. Therefore, it has been toned down. Somebody must have wanted to say something more.

Now, Sir, this is not usual Action Taken Report that was called for. The only thing is about acting on this. But, Sir, there are several portions of this so-called Action Taken Report which say that the findings of the Committee are not accepted by the Government. Words has been expressed, expressions have been used that these are unwarranted findings, incorrect findings, distorted findings and unfair observations. This Committee was a mini-Parliament because the House as a whole could not go into the questions of this serious fraud. Therefore, a Committee was appointed where, obviously, the ruling party had an undoubted majority and where so much labour has been put in and they came up with unanimous Report. Now, it seems that somebody in this country or some sections in this country are being treated as holy cows'. He or they cannot be touched and the way this Committee has been treated is a reflection on Parliament as a whole because this Parliament, when it discussed, never rejected the Report. This Report was not rejected by this House nor did the Government at that time come before the House saying that they are not accepting the Report. If the Report has been accepted, that is, the will of Parliament has been expressed, then how can the Government in the name of taking action go back on that and try to reopen issues by saying that they are not in a position to accept this? Some have been

noted and not even one person who has been found guilty has been punished. No information has been given to the House that anybody has been punished. How much time has elapsed? It started in 1992 and we are now in 1994. This is a serious situation. It is nothing but a mockery of the entire system of Parliamentary democracy. The House is being taken for a ride.

We demand that the least the Government can do, if it has any respect for Parliamentary democracy, is to withdraw the Action Taken Report in good grace and let them give an undertaking to this House through you, Sir, to the country as a whole, that corruption, at however high place it may be, will never be tolerated and the Government must show its real concern and not lip service for fighting corruption. Otherwise, we cannot but hold that this Government and corruption have become synonymous.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, I have already stated that we give the highest respect and fullest consideration to the Report of the JPC. I think, the JPC has done an excellent work in introducing an unanimous Report. In unanimity, Sir, as we all know there is a give-and-take while you are trying to achieve unanimity. It is not that it is only one sided unanimity where concessions were made by those people who are holding views contrary to the views of the ruling party; even the ruling party had to give in certain matters in order that there should be an unanimous Report. We accept that it is a mini Parliament. We give it the same respect that we give to Parliament. There is no difficulty about that. During the several debates that we have had in this House and in the other House, we have put forward our viewpoint. Our view point has been listened

to by the Opposition and their viewpoint we have tried to understand. There was no question of accepting or rejecting the Report during these discussions. The Report was received in the House. After that the Government was asked to submit an Action Taken Report. That has come now. (Interruptions) I am submitting Sir, that if we closely analyse this Report, we find that out of the recommendations made by the Committee, almost one-third of the recommendations have been accepted by the Government (Interruptions) Sir, they have to hear me whether they agree with me or not.

There are portions of the Report which have been accepted by the Government. There are certain other portions of the Report which are under investigation and the investigations are going on. There are certain portions of the Report which Government does not find it possible to accept. So, there are three portions. One is where the Report has been totally accepted by the Government.... (Interruptions).

[Translation]

SHRI DAU DAYAL JOSHI (KOTA) : Is it the Report ? The Ministers have been protected. One the government officials have been allowed. (Interruptions).

[English]

SHRI VIDYACHARAN SHUKLA : Just listen to me, Sir, a substantial Portion of the Report has been accepted by the Government. Then there is another substantial portion of the Report which is under investigation and after the process of investigation is completed, the guilty will be punished. One legal system and our Constitutional systems such that....(Interruptions). Sir, it is very unfair.

[Translation]

MR SPEAKER : Please, let him speak. I am giving opportunity to everybody (Interruptions)

[English]

SHRI VIDYACHARAN SHUKLA : Sir, our legal and Constitutional system is such that where a crime is committed in the open daylight, in the presence of people, and the culprits are caught red-handed, it takes time for the courts to pronounce verdict, like Mr. Nathu Ram Godse killed Mahatama Gandhi in broad daylight. Everybody knew it. He was caught red-handed in front of people. But even then it took five years for the court to pronounce the verdict of guilty on Mr. Nathu Ram Godse. We cannot short-cut it.... (Interruptions).

[Translation]

SHRI HARIN PATHAK (Ahamedabad)
How it is related to securities scam.

[English]

SHRI VIDYACHARAN SHUKLA : Sir, I should be allowed to complete..... (Interruptions).

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal) : Kindly let us know about the accountability of Ministers.....(Interruptions).

[English]

SHRI VIDYACHARAN SHUKLA : Sir, I am prepared to lay a statement on the Table of the House saying that these are the recommendations which are given in the

Action Taken Report that have been accepted. They are all enumerated there..... (Interruptions). Sir, investigation has to be made. I am sure, all the hon. Members will agree that without investigation, without following the legal procedure as laid down by the law and the Constitution, we cannot punish anybody. Those procedures have to be followed and we are going to follow those procedures. I can assure you, Sir that nobody who has been found guilty, will be spared. I can give a categorical assurance that anybody who is found guilty, will not be spared.....(Interruptions). We will not take any action against those people who are not found guilty, but against those people who are found guilty, strictest possible action under the law will be taken. However, unless we go through the whole Report and discuss it....(Interruptions).

[Translation]

SHRI DEVENDRA PRASAD YADAV (JHANSARPUR) : We don't want assurance. Withdraw the Action Taken Report.....(Interruptions)

[English]

SHRI VIDYACHARAN SHUKLA : Sir, another assurance that I would like to give to the House is that during the discussion if we find that there are any deficiencies in the Report, there are any shortcomings in the Report, there is any mistake in the Action Taken Report, there are any lacunae in the Action Taken Report, we are prepared to correct them.....(Interruptions)

Sir, we have an open mind on the Report.....(Interruptions) If the House points out that there is some action which is not right, that the objectivity of the recommendation about the rejection is not right, then we are prepared to correct ourselves. We

know that if there is a fault which has been committed and a proper action has not been taken, if there is some deficiency or lacuna or some mistake anywhere, we are prepared to correct it. But we must know about it. During the discussion it should all come out.....(Interruptions) We have an open mind.

If they stall the proceedings of the House in this manner, I am sorry we cannot do anything about it....(Interruptions) They have to go through a proper procedure and they have to discuss it here.... (Interruptions)

SHRI LOKANATH CHOUDHURY : (Jagatsinghpur) Sir, I want to submit that the hon. Minister has tried to confuse this House by what he said just now.....(Interruptions)

SHRI SRIKANTH JENA (CUTTACK) : Sir, we are not prepared to accept what he said.....(Interruptions)

11.161/2 Hrs.

(At this stage, Sri Mohammad Ali Ashraf Fatmi and some other hon. Members came and stood on the floor near the Table.)

(Interruptions)

MR. SPEAKER : The House is adjourned to meet again at 2.00 P.M.

WRITTEN ANSWERS TO QUESTIONS

[English]

Militant Activities in J&K

*61. SHRI CHETAN P.S.
CHAUHAN :
PROF. K.V. THOMAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether militant activities in Jammu and Kashmir have increased recently;

(b) if so, the reasons therefor;

(c) the number of militants who surrendered during the last six months;

(d) whether any fresh initiative has been taken to contain militant activities in the State; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS : (SHRI S.B. CHAVAN) : (a) and (b). Although the level of terrorist violence continues to be high, yet it cannot be said that there has been an increase in such activities recently.

(c) Around 20 militants have surrendered in the last six months.

(d) to (e). Anti-militancy operations have been intensified, additional army and para military forces have been deployed at vulnerable points, special pickets and checkpoints have been established and search and cordoning off operations have been intensified further. These steps have resulted in increased number of militants being killed/apprehended in recent months.

[Translation]

Irrigation Potential

*62. SHRIMATI BHAVNA
CHIKHALIA:
SHRI MOHAMMAD ALI
ASHRAF FATMI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the total irrigation potential created so far through major, medium and minor irrigation schemes, State-wise;

(b) whether the irrigation potential already created at the end of 1993-94 has been utilised properly;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) State-wise Irrigation potential estimated to be created at the end of 1993-94 through Major & Medium and Minor irrigation schemes, is given in the Statement-I enclosed;

(b) and (c). At the end of 1993-94, 76.27 million hectares of irrigation potential is estimated to be utilised out of 85.05 million hectares created.

(d) Creation of potential and its utilisation is a continuous process. A lag of a few years between the introduction of irrigation and its full utilisation is unavoidable as it takes time for the farmers to construct the field channels and to prepare the land for irrigated farming. Also the switch over from rainfed agriculture to irrigated agricultural involves a major change in agricultural techniques which farmers take time to master.

(e) A Centrally Sponsored Command Area Development Programme has already been in implementation since 1974-75 to improve utilisation of the created potential.

This programme has been given thrust during the Eighth Five Year Plan. In addition,

better water management practices are also being implemented.

STATE-WISE IRRIGATION POTENTIAL ESTIMATED TO BE CREATED AT THE END OF 1993-94 THROUGH MAJOR & MEDIUM AND MINOR IRRIGATION SCHEMES.

S.No.	States/UTs	(In 000 hectares)		
		Major & Medium	Minor	Total
1.	Andhra Pradesh	3050.35	2931.89	5982.24
2.	Arunachal Pradesh	-	71.59	71.59
3.	Assam	191.21	588.05	789.26
4.	Bihar	2793.00	5293.90	8086.90
5.	Goa	13.73	19.32	33.05
6.	Gujarat	1308.18	1940.27	3248.45
7.	Haryana	2065.00	1544.77	3248.45
8.	Himachal Pradesh	8.42	145.45	153.87
9.	Jammu & Kashmir	172.40	368.42	541.82
10.	Karnataka	1505.39	1481.52	2986.91

S.No.	States/UTs	(In 000 hectares)			Total
		Major & Medium	Irrigation Potential Created Minor		
11.	Kerala	507.02	550.13	1057.15	
12.	Madhya Pradesh	2092.00	2658.59	4750.59	
13.	Maharashtra	2136.39	2520.90	4657.29	
14.	Manipur	64.80	53.43	118.23	
15.	Meghalaya	-	48.00	48.00	
16.	Mizoram	-	11.56	11.56	
17.	Nagaland	-	66.22	66.22	
18.	Orissa	1460.95	1298.00	2758.95	
19.	Punjab	2402.90	3353.40	5756.30	
20.	Rajasthan	2102.23	2447.63	4549.86	
21.	Sikkim	-	23.48	23.48	
22.	Tamil Nadu	1546.64	2129.72	3676.36	
23.	Tripura	2.00	93.98	95.98	
24.	Uttar Pradesh	6950.00	20605.00	27555.00	

S.No.	States/UTs	(In 000 hectares)		
		Major & Medium	Irrigation Potential Created Minor	Total
25.	West Bengal	1390.08	2932.37	4322.45
	Total States	31762.69	53188.59	84951.28
	Total UTs	15.29	83.39	98.68
	Grand Total	31777.98	53271.98	85049.96

[English]

Control of Blindness

*63. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the target set and achievements made under the National Programme for Control of Blindness during each of the last three years, State-wise;

(b) the funds allocated and spent by each state during the above period;

(c) whether the Government propose to step up the activities under this programme during 1994-95; and

(d) if so, the details thereof along with allocation made?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) (a) to (d). During the

last three years, 50.44 lakhs cataract operations were performed against the target of 64.20 lakhs and the States/UTs reported an expenditure of Rs. 31.75 crores against the Central releases of Rs. 35.31 crores.

During the year 1994-95 allocation has been increased to Rs. 40 crores which includes estimated assistance from World Bank to the extent to Rs. 21 crores. The programme includes additional activities such as enhancing assistance to Non Governmental Organisations, setting up District Blindness Control Societies in all districts, supply of consumables for cataract operations to State Government institutions, training for eye surgeons, increase in bed capacity for eye care, construction of dedicated operation theatres at selected District hospitals and dark rooms in selected Primary Health Centres.

The details of the State-wise target and performance and funds released and expenditure reported for the last three years are enclosed as Statements I and II.

STATEMENT - I

NATIONAL PROGRAMME FOR CONTROL OF BLINDNESS PERFORMANCE OF CATARACT SURGERY DURING 1991-92 TO 1993-94

State/UTs	1991-92		1992-93		1993-94	
	Target	Achievement	Target	Achievement	Target	Achievement
Andhra Pradesh	20000	129365	20000	117936	21000	167825
Arunachal Pradesh	600	242	600	257	2000	177
Assam	25000	17252	25000	17223	50000	16590
Bihar	155000	70000	155000	60083	175000	66820
Goa	2200	2568	3000	3108	4500	3271
Gujarat	110000	122239	122000	124896	140000	153255
Haryana	60000	51782	62000	63834	80000	61665
Himachal Pradesh	10000	7824	10000	7938	10000	8969
Jammu & Kashmir	7000	7134	7000	4847	10000	3013
Karnataka	90000	65078	90000	77760	140000	93358
Kerala	50000	24003	50000	23079	70000	30091
Madhya Pradesh	150000	113227	150000	117968	200000	161656

State/UTs	1991-92		1992-93		1993-94	
	Target	Achievement	Target	Achievement	Target	Achievement
Maharashtra	180000	188251	191000	207802	250000	250299
Manipur	2000	364	1500	623	4000	592
Meghalaya	5000	1356	4400	1030	2000	1308
Mizoram	400	171	400	132	500	269
Nagaland	600	76	250	158	400	134
Orissa	70000	28038	60000	28175	80000	27258
Punjab	70000	94017	90000	102531	100000	118207
Rajasthan	130000	80654	125000	81823	150000	86430
Sikkim	1000	209	600	292	600	592
Tamil Nadu	160000	151323	160000	171946	200000	208000
Tripura	4000	2381	3000	2978	5000	3259
Uttar Pradesh	320000	247083	300000	234759	350000	281360
West Bengal	150000	90202	150000	116032	150000	129834
A & N Islands.	600	177	400	140	500	243
Chandigarh	5000	2579	4500	2513	6000	3480

State/UTs	1991-92		1992-93		1993-94	
	Target	Achievement	Target	Achievement	Target	Achievement
D & N Haveli	500	40	200	102	200	85
Daman & Diu	1000	0	100	194	200	204
Delhi	25000	18573	30000	30000	35000	28489
Lakshadweep	100	19	50	13	100	39
Pondichery	5000	2475	4000	3337	4000	4333
E.S.I.A.F.C.R.	-	7077	-	1417	-	1813
India	1990000	1525779	2000000	1604926	2430000	1912918

STATEMENT - II

STATEMENT SHOWING FUNDS RELEASED BY GOI AND EXPENDITURE REPORTED BY STATES DURING 1991-92 TO 1993-94

(Rs. in lakhs)

Code State	1991-92		1992-93		1993-94	
	Funds Released by GOI	Expd. Reported by State	Funds Released by GOI	Expd. Reported by State	Funds Released by GOI	Expd. Reported by State
Andhra Pradesh	47.6	58.01	68.09	73.54	88.10	67.18
Uttar Pradesh	11.56	7.15	26.33	5.01	3.98	5.90
Assam	45.46	27.74	53.89	2.33	50.78	-
Bihar	38.52	22.84	71.43	60.31	41.76	-
Goa	8.48	1.73	9.03	10.59	6.39	4.60
Gujarat	51.70	248.95	121.45	133.66	62.95	27.24
Haryana	26.54	10.08	26.70	19.91	46.12	22.45
Himachal Pradesh	21.72	6.32	27.24	0.45	7.19	2.98
Jammu & Kashmir	24.16	17.78	35.05	37.28	49.53	7.35
Karnataka	46.77	36.10	57.35	38.68	70.44	43.81
Kerala	40.70	21.73	29.69	20.42	52.78	25.72

Code State	1991-92		1992-93		1993-94	
	Funds Released by GOI	Expd. Reported by State	Funds Released by GOI	Expd. Reported by State	Funds Released by GOI	Expd. Reported by State
Madhya Pradesh	99.70	198.95	130.23	242.06	116.43	335.70
Maharashtra	82.43	70.98	130.62	118.79	144.25	128.51
Manipur	16.83	7.78	10.30	8.86	7.77	7.47
Meghalaya	9.42	4.85	3.93	4.85	4.04	0.64
Mizoram	6.10	3.26	3.06	3.62	3.36	5.00
Nagaland	9.74	9.39	9.66	8.20	9.59	12.57
Orissa	43.15	42.46	65.45	33.66	73.54	28.17
Punjab	35.24	31.98	28.83	11.26	32.42	12.01
Rajasthan	54.53	40.56	91.47	66.83	87.52	107.11
Sikkim	9.72	17.38	3.46	1.15	3.57	2.55
Tamil Nadu	46.62	23.82	69.00	16.01	25.83	1.58
Tripura	19.87	34.20	3.48	25.13	7.09	38.77
Uttar Pradesh	98.85	63.22	165.55	92.55	182.16	151.04

Code State	1991-92		1992-93		1993-94	
	Funds Released by GOI	Expd. Reported by State	Funds Released by GOI	Expd. Reported by State	Funds Released by GOI	Expd. Reported by State
West Bengal	41.18	25.00	55.40	12.20	60.98	26.22
Andaman & Nicobar	6.00	2.08	2.10	2.10	1.32	2.38
Chandigarh	6.40	0.77	0.19	1.15	0.84	1.52
Dadra Nagar Haveli	0.00	0.09	0.19	0.02	0.37	0.31
Daman & Diu	7.80	0.10	2.12	4.33	1.34	4.90
Delhi	0.00	0.00	2.25	2.25	7.71	2.04
Lakshadweep	6.00	2.51	2.15	1.81	0.39	0.09
Pondicherry	10.00	1.27	1.05	0.90	0.78	0.52
India	972.95	1039.08	1306.74	1059.91	1251.32	1076.33

Anti-Drug Campaign

*64. SHRI UDAYSINGRAO GAIKWAD : Will the Minister of WELFARE be pleased to state :

(a) whether any anti-drug campaign has been launched in Delhi in the recent past;

(b) if so, the details thereof;

(c) whether any achievements has been made during the campaign;

(d) if so, the details thereof;

(e) whether the Government propose to launch similar campaigning at different places of the country;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) Yes, Sir.

(b) to (g). With the objective of creating a climate of abstinence from drugs, the Ministry of Welfare has launched an anti-drug campaign covering all parts of the country, including Delhi. It has been working closely with the Ministry of Information and Broadcasting in ensuring that appropriate

messages are transmitted against drug abuse through official media including Radio, TV and newspapers. The details of the activities undertaken as a part of the campaign are given in the attached statement. This multi-media anti-drug campaign has been accepted as an integral and crucial component of the demand reduction strategy to control drug abuse and has been taken up throughout the country in association with the State Governments and the voluntary agencies.

Assistance is being provided to a large number of voluntary organisations to undertake specific area based target oriented programmes for awareness building and preventive education. Seven counselling centres, seven de-addiction centres and two after-care centres have been set up in Delhi with the assistance by this Ministry. These voluntary organisations have also been carrying out educational and awareness building programmes in a big way in Delhi by organising rallies, talks, training, pantomime shows, picture & essay competitions, street plays, exhibitions etc.

Department of Social Welfare under the Government of National Capital Territory of Delhi have also been organising awareness/public opinion camps in Delhi. Similarly Delhi Police have also carried out a month long anti-drug campaign from 26th June, 1994 in areas of Police Stations of Sadar Bazar, Nabi Karim, Pahar Ganj and Bara Hindu Rao.

STATEMENT

The details of Anti Drug Campaigns launched in the country, including Delhi since 1.4.1991 through following media are as under :-

(i)	Electronics	- 25 Video quickies
		- 10 Radio spots
		- 50 Radio sponsored programmes - 'Aao Haath Badhayen'
		- 1 TV serial (4 episodes)
		- 2 Telefilms (one re-edited version of TV serial and one prepared by NGO)
		- 1 Video van given to NGO for awareness generation & outreach programme.
(ii)	Print	: Preparation & Distribution of:
		- Posters 5 sets
		- Booklets 2 sets
		- Somic 1 set
		- Folders 2 sets
		Printing of:
		- 5 Slogans on computerised Railway tickets of Northern Railway
		- 5 Slogans on postal stationery

i.e. Post cards, Inland letters, Aerograms, Moneyorders and POSB Passbooks.

(iii)	Press	Issue of :	
		- 5	Press advertisements
		- 5	Two full page Newspaper Supplements.
(iv)	Traditional	Holding of:	
		- 2	Cultural programmes
		- 1	Kathputli programmes
		- 1	Rally by NGOs
		- 2	National seminars
(v)	Competition	- 250	Street plays in slums of Delhi by JAGRAN
		- 2	All India Poster competition
		- 1	All India Essay competition
		- 1	All India Logo competition
(vi)	Outdoor	- 17	Hoardings
		- 20	Bus queue shelters
		- 780	Bus panels (Till March 1994)
		- 2	Cinema slides series (1972 each)
(vii)	Exhibition	- 1450	Kiosks (now 350)
		- 4	

[Translation]

[English]

Jharkhand Issue

*65. SHRI SIMON MARANDI :
SHRI LALIT ORAON :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the talks held for the settlement of the Jharkhand Issue during the last four months;

(b) the progress made in the settlement of the issue so far;

(c) whether any hurdles are being faced in this regard;

(d) if so, the details thereof;

(e) the steps proposed to be taken to remove these hurdles; and

(f) the time by which the issue is likely to be settled?

THE MINISTER OF HOME AFFAIRS : (SHRI S.B. CHAVAN) : (a) to (e). No formal talks have been held with the State Government during the last four months on the Jharkhand issue. However, consistent efforts were made to informally find an amicable solution to this issue. Not having succeeded in these to persuade the State Government to accept certain modifications in the JADC Bill, 1991, the Central Government is now processing the Bill for formal Presidential Orders under Article 201 of the Constitution.

(f) As the issue involves various political, legal and administrative complexities, no definite time frame can be fixed for resolving it.

Doordarshan Channels

*66. SHRIMATI MALINI BHATTACHARYA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether representations have been received for earmarking at least one Doordarshan channel for telecasts to be sponsored by the State-Governments; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Yes, Sir.

(b) The Constitution of India places broadcasting in the Union List. Care is however taken to ensure that the developmental activities of State Governments are given adequate exposure on radio, television.

[Translation]

Cornea Transplant

*67. SHRI SATYA DEO SINGH:
SHRI BRIJHUSAN SHARAN SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of corneas collected annually in the country;

(b) the number of persons waiting for corneal transplantation as on date;

(c) whether a large number of corneas

available in the country got damaged due to non-availability of adequate eye bank facilities; and

(d) if so, the action proposed to be taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). The estimated number of eyes collected annually in the country is around 14,000.

There are presently about 1.91 lakh persons suffering from corneal blindness in both eyes and about 5.9 lakh persons in one eye who require corneal transplantation.

(c) and (d). A number of corneas available get damaged due to late reporting, diseased eyes, inadequate transport facilities and limitation of currently available media for preservation. Under the National Programme for Control of Blindness, assistance is available for strengthening eye banks in the country.

[English]

Family Welfare Programme

*68. SHRI S.B. SIDNAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the amount spent on the implemen-

tation of the Family Welfare Programme during each of the last three years, State/Union-Territory-wise;

(b) whether the targets fixed for the said period have been achieved;

(c) if so, the details thereof, State/Union Territory-wise;

(d) if not, the reasons therefor; and

(e) the steps being taken by the Government to achieve satisfactory results in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) (a) Statement-I showing the expenditure on the Family Welfare Programme State-wise is enclosed;

(b) to (d). By and large the targets have been achieved to a considerable extent barring a few State of account of various reasons including lack of awareness, infrastructural deficiencies, and difficulties in implementation. Detailed statement-II in this regard is enclosed.

(e) An Action Plan in this regard is under implementation. It includes a differential approach to poor performing areas by way of special projects for strengthening infrastructure, greater IEC efforts, greater involvement of NGOs, active community participation etc.

STATEMENT - I

STATEMENT SHOWING THE F.W. PROGRAMME EXPENDITURE DURING 1991-92 TO 1993-94

	1991-92	1992-93	1993-94*
Andhra Pradesh	7904.89	8240.82	10686.06
Assam	2446.84	2101.17	2485.74
Bihar	5475.17	7588.74	9799.08
Gujarat	4936.35	5792.19	9853.06
Haryana	1922.49	2753.92	3651.68
Himachal Pradesh	1915.60	1503.97	2230.76
Jammu and Kashmir	1130.79	1279.19	2214.10
Karnataka	4852.80	4719.78	5768.42
Kerala	3563.89	3503.46	5068.42
Madhya Pradesh	6759.99	7906.22	9779.89
Maharashtra	8712.62	9498.38	11665.52
Manipur	387.30	506.66	622.45

(Rs. in lakhs)

	1991-92	1992-93	1993-94*
Meghalaya	203.39	256.84	295.54
Nagaland	143.59	242.57	463.75
Orissa	5216.78	3971.37	4493.17
Punjab	2332.19	3774.17	3608.47
Rajasthan	5909.38	5907.37	7697.29
Sikkim	148.82	198.21	251.29
Tamil Nadu	4438.68	5626.65	7891.70
Tripura	483.58	578.63	825.98
Uttar Pradesh	17164.08	17104.61	24324.37
West Bengal	7426.81	6660.90	6803.81
Arunachal Pradesh	51.79	86.11	64.48
Goa	101.46	104.03	136.61
Mizoram	104.62	174.74	182.92
Pondicherry	69.49	93.97	96.08
Andaman Nicobar Islands	60.96	82.66	77.90

	1991-92	1992-93	1993-94*
Chandigarh	60.31	116.36	141.42
D & N Haveli	14.01	16.21	24.66
Daman & Diu	11.99	15.82	37.93
Delhi	499.66	540.57	1162.07
Lakshadweep	1.99	6.98	12.00
Central Sector	6299.11	6306.37	7440.38
Grand Total	100751.36	107259.64	139857.00

* 1993-94 figures represent release to States/UTs. Actual Expenditure figures are awaited.

STATEMENT - II

STATE-WISE PERCENT ACHIEVEMENTS OF TARGETS/ELAS IN RESPECT OF FAMILY PLANNING METHODS DURING 1991-92, 1992-93 AND 1993-94

Sl. No.	State/UTs Agency	Sterilisation		IUD Insertions		CC Users		OP Users					
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94			
		\$	\$	\$	\$	\$	\$	\$	\$	\$			
I.	MAJOR STATES (Population 1 crore or more)												
1	Andhra Pradesh	80.6	87.4	100.6	64.5	62.01	66.0	75.3	76.9	79.3	98.1	66.1	61.8
2	Assam	26.1	10.7	21.6	56.7	50.0	51.8	64.4	63.1	54.8	78.6	47.9	19.0
3	Bihar	42.5	60.7	61.7	33.6	44.8	44.3	26.3	28.1	31.1	54.9	38.6	34.1
4	Gujarat	95.3	90.3	106.5	81.1	81.1	95.5	97.1	104.0	117.0	103.7	59.3	92.7
5	Haryana	96.9	94.3	91.1	87.5	72.8	83.3	101.6	85.4	85.6	138.1	85.0	81.3
6	Karnataka	87.4	92.1	93.8	84.9	82.0	91.7	94.6	94.7	88.7	104.3	22.8	75.4
7	Kerala	108.5	114.2	101.7	92.4	80.9	81.3	98.8	96.1	64.9	111.3	69.2	57.2
8	Madhya Pradesh	84.6	82.7	91.0	86.2	74.8	70.4	83.0	87.6	97.3	104.1	58.6	57.2
9	Maharashtra	102.5	106.7	102.8	97.5	97.3	86.8	101.3	94.5	89.1	116.9	55.8	78.3
10	Orissa	67.6	73.0	89.1	85.8	75.9	86.2	85.9	75.8	82.7	107.9	55.8	78.3
11	Punjab	85.5	118.3	153.2	119.5	71.2	101.5	107.6	101.8	111.6	144.1	87.5	107.5

Sl. No.	State/UTs Agency	Sterilisation		IUD Insertions		CC Users		OP Users					
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94			
		\$	\$	\$	\$	\$	\$	\$	\$	\$			
12	Rajasthan	77.0	88.1	73.8	63.5	71.5	65.5	83.4	86.9	85.8	86.0	48.5	26.5
13	Tamil Nadu	104.2	104.2	100.1	95.9	88.5	100.7	103.9	96.0	100.2	157.2	69.9	71.9
14	Uttar Pradesh	45.9	59.3	59.7	55.4	75.9	96.0	99.7	103.8	107.0	102.8	70.1	105.8
15	West Bengal	81.8	78.2	88.4	56.1	50.1	50.5	85.6	82.3	77.8	74.9	71.3	67.1
II. SMALLER STATES/UTs.													
1	Himachal Pradesh	109.0	114.8	96.2	86.2	92.9	76.7	122.5	116.3	93.6	106.5	78.1	64.4
2	Jammu & Kashmir	30.0	36.9	54.2*	65.9	62.3	27.9*	67.7	101.6	73.8*	93.8	77.9	38.1**
3	Manipur	57.2	32.5	36.3**	65.9	49.0	23.8**	33.9	28.5	20.2**	3.6	8.7	13.2**
4	Meghalaya	67.3	58.9	72.3**	119.3	105.4	68.9**	53.4	55.2	20.5**	137.7	92.3	66.9**
5	Nagaland	63.3	120.4	11.7#	25.8	38.4	19.4#	1.2	0.1	0.1#	7.0	6.4	1.8#
6	Sikkim	129.5	92.3	25.5#	71.6	94.8	78.4#	95.5	86.8	93.2#	352.8	213.3	211.7#
7	Tripura	68.8	65.6	116.3	108.8	94.6	130.9	53.1	121.1	124.6	153.4	103.5	122.0
8	A&N Islands	103.3	97.4	89.9	95.0	79.3	85.9	133.9	140.9	119.3	101.0	90.9	59.5
9	Arunachal Pradesh	86.0	71.6	50.9	79.1	82.1	78.1	146.0	109.9	89.1	89.6	52.3	53.4

Sl. No.	State/UTs Agency	Sterilisation		IUD Insertions		CC Users		OP Users					
		1991-92	1992-93	1991-92	1992-93	1991-92	1992-93	1991-92	1992-93				
		\$	\$	\$	\$	\$	\$	\$	\$				
10	Chandigarh	109.9	110.0	104.9*	85.2	79.1	68.3*	169.5	143.1	91.9*	96.7	124.6	94.2
11	D & N Haveli	101.1	102.6	75.8	149.5	111.5	106.0	74.4	16.0	96.4	128.0	110.0	96.7
12	Delhi	99.1	93.5	92.3	99.7	87.4	62.3	115.0	120.8	95.4	119.4	90.5	80.6
13	Goa	102.6	109.0	108.6	115.2	112.1	109.5	124.4	141.9	100.4	108.9	82.2	98.7
14	Daman & Diu	125.3	111.5	114.3	105.5	107.5	103.4	108.5	128.4	150.9	119.0	148.6	126.0
15	Lakshadweep	28.8	43.3	26.0**	82.9	45.0	49.0**	12.8	9.2	11.5**	15.1	9.4	18.2**
16	Mizoram	149.0	356.6	165.2	75.3	75.1	113.1	118.1	41.5	50.0	113.5	61.2	63.2
17	Pondicherry	164.4	174.4	118.7	103.8	100.5	101.3	147.1	122.3	116.4	115.0	83.6	92.5
III. OTHER AGENCIES													
1	M/O Defence	109.4	116.0	98.1	99.8	60.9	62.8	118.4	27.8	59.0	136.8	69.3	47.6
2	M/O Railways	90.3	96.8	81.0	91.7	87.9	72.0	85.6	92.1	71.5	126.5	96.2	95.7
3	Commercial Dist.	-	-	-	-	-	-	77.5	91.7	86.5	178.3	68.1	58.4
All India		75.3	81.2	86.2	73.6	79.2	81.5	85.9	91.1	89.4	127.0	65.5	21.1

* Figures provisional
 * Achvt. up Feb '94
 ** Achvt. up Jan '94
 # Achvt. up Dec. '93

: ELA = Expected Level of Achievement

STATE-WISE PERCENT ACHIEVEMENTS OF TARGETS IN RESPECT OF FAMILY WELFARE (MCH) ACTIVITIES DURING 1991-92, 1992-93 AND 1993-94

Sl. No.	State/UTs Agency	Tet. Tox. (Exp. Moth.) (2nd booster dose)		DPT Immunisation (3rd dose)		Polio (3rd dose)		BCG (below 1 year)					
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94			
		\$	\$	\$	\$	\$	\$	\$	\$	\$			
I. MAJOR STATES (Population 1 crore or more)													
1	Andhra Pradesh	104.8	104.7	109.6	114.0	100.1	102.7	114.0	100.3	102.8	116.6	108.7	109.8
2	Assam	60.1	62.2	82.5	80.3	80.1	88.8	80.6	80.3	88.9	81.4	90.9	101.5
3	Bihar	90.9	63.2	60.3	60.8	75.5	77.8	60.7	79.8	78.3	55.7	82.7	66.7
4	Gujarat	87.5	87.1	99.7	99.5	92.2	100.0	95.2	93.7	100.9	95.9	97.7	102.2
5	Haryana	100.3	79.9	66.3	112.2	85.3	87.6	106.5	88.8	88.2	115.5	100.0	100.5
6	Karnataka	99.8	91.6	93.8	92.8	90.3	93.6	93.0	90.5	93.6	98.7	98.9	101.7
7	Kerala	105.9	103.2	90.4	110.1	105.5	96.4	114.5	110.0	97.4	123.2	118.6	105.2
8	Madhya Pradesh	79.0	67.5	78.5	79.2	79.0	88.6	79.7	79.0	88.6	76.7	89.5	92.6\
9	Maharashtra	89.8	85.6	85.5	100.7	97.0	96.5	101.2	99.4	97.3	102.0	101.0	101.8
10	Orissa	79.1	76.9	76.9	99.0	89.3	88.7	94.0	89.8	88.9	103.2	98.6	96.6
11	Punjab	99.8	96.7	88.5*	105.2	103.9	98.3*	109.5	104.9	99.0*	106.1	113.6	102.7*

Sl. No.	State/UTs Agency	Tet. Tox. (Exp. Moth.) (2nd booster dose)		DPT Immunisation (3rd dose)		Polio (3rd dose)		BCG (below 1 year)					
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94			
12	Rajasthan	80.1	80.2	93.0	93.9	90.2	92.9	92.0	90.2	88.3	93.0	91.0	
13	Tamil Nadu	99.8	100.1	100.7	100.0	103.8	100.7	104.6	104.1	110.7	115.5	114.1	
14	Uttar Pradesh	72.8	73.1	66.2*	99.0	93.0	82.8*	99.5	93.1	83.2*	92.2	95.2	82.5*
15	West Bengal	75.3	76.8	79.8	87.9	87.3	89.6	89.7	8.4	85.1	98.3	88.0	96.4
II. SMALLER STATES/UTs.													
1	Himachal Pradesh	79.1	80.0	76.8	96.0	93.7	94.5	95.6	93.2	99.4	101.0	100.0	99.3
2	Jammu & Kashmir	38.0	37.5	35.6	73.1	77.0	75.0	68.6	78.8	75.8	93.7	95.6	93.9
3	Manipur	73.3	85.1	94.6	80.5	83.3	99.7	81.1	83.2	99.2	99.0	87.8	100.8
4	Meghalaya	96.6	35.3	39.3**	71.5	93.8	39.9**	72.0	91.6	39.5**	82.6	62.8	91.4**
5	Nagaland	18.8	39.9	31.0	35.7	52.0	92.0	33.2	50.9	91.3	99.0	73.6	95.2
6	Sikkim	95.6	60.7	17.7##	86.7	93.5	32.7##	86.9	93.6	28.2##	93.2	95.9	33.5##
7	Tripura	97.2	98.0	51.0	99.7	65.5	77.8	99.7	65.7	78.6	73.3	98.1	75.6
8	A&N Islands	89.4	89.1	76.1	100.0	99.9	100.2	101.2	99.9	100.2	101.3	100.0	101.1
9	Arunachal Pradesh	71.0	38.1	36.9	97.0	63.9	63.3	95.6	59.9	62.3	121.9	70.9	66.7

Sl. No.	State/UTs Agency	Tet. Tox. (Exp. Moth.) (2nd booster dose)		DPT Immunisation (3rd dose)		Polio (3rd dose)		BCG (below 1 year)					
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94			
		\$	\$	\$	\$	\$	\$	\$	\$	\$			
10	Chandigarh	119.3	121.0	92.7	107.7	139.5	103.7*	108.9	190.9	108.0*	150.2	141.4	135.9*
11	D & N Haveli	75.9	79.8	83.5	100.6	88.4	100.1	100.6	90.3	100.1	105.0	98.9	96.2
12	Delhi	81.7	91.8	79.7	85.3	97.9	89.1	89.9	99.7	90.5	110.4	115.1	133.2
13	Goa	88.7	97.8	99.3	110.0	117.3	106.8	111.4	117.6	108.1	120.4	130.7	112.0
14	Daman & Diu	73.3	100.9	100.3	109.3	79.5	129.7	109.3	79.3	130.0	119.1	103.3	109.8
15	Lakshadweep	99.3	117.1	70.5**	89.8	107.3	87.5**	90.0	105.6	85.9**	81.4	109.8	81.6**
16	Mizoram	103.7	99.7	91.6	122.3	118.0	95.4	128.8	117.5	101.3	135.2	109.5	108.9
17	Pondicherry	103.2	119.6	108.0	127.9	113.4	116.3	130.0	115.6	117.6	200.5	129.6	125.4
III.	OTHER AGENCIES												
1	M/O Defence	@	@	@	@	@	@	@	@	@	@	@	@
2	M/O Railways	@	@	@	@	@	@	@	@	@	@	@	@
	All India	77.6	79.9	79.1	90.9	90.5	89.6	91.3	91.0	90.0	92.9	96.6	93.4

\$ Figures provisional

* Figures upto Feb '94

** Figures upto Jan '94

Figures upto Jul '93

@ No separate targets allocated

STATE-WISE PERCENT ACHIEVEMENTS OF TARGETS IN RESPECT OF FAMILY WELFARE (MCH) ACTIVITIES DURING 1991-92, 1992-93 AND 1993-94

Sl. No.	State/UTs Agency	Measles (below 1 year)			DT Immunisation (2nd dose)			TT (10 years) (2nd dose)			TT (16 years) (2nd dose)		
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94
I. MAJOR STATES (Population 1 crore or more)													
1	Andhra Pradesh	101.1	95.0	98.1	99.7	87.1	56.0#	52.8	57.6	40.9#	33.3	31.3	23.1#
2	Assam	79.3	72.3	92.3	61.2	51.8	37.4**	31.3	52.8	29.2**	22.1	24.1	21.0**
3	Bihar	59.8	71.0	71.0	31.8	81.1	13.2\$\$\$	22.3	26.59.6@@@	@	13.9	16.12.5@@@@	@
4	Gujarat	89.5	88.3	95.0	96.0	88.4	95.5	83.1	78.5	90.5	71.8	65.9	77.4
5	Haryana	99.6	90.6	79.6	105.3	93.7\$	39.6\$\$\$	93.5	83.2\$	27.0\$\$	24.9	57.5	16.8\$\$
6	Karnataka	89.5	83.9	88.9	78.6	102.0	105.9	77.2	89.8	100.6	53.6	58.0	70.2
7	Kerala	101.4	97.4	85.1	45.0	39.9	66.0	65.3	57.1	58.9	60.3	56.5	59.0
8	Madhya Pradesh	77.4	81.4	88.8	84.1	88.5	72.6	26.4	78.0	88.1*	58.6	61.1	21.0*
9	Maharashtra	94.6	91.2	90.0	94.9	95.0	96.5	93.3	98.6	99.8	81.0	85.5	84.3
10	Orissa	81.2	81.7	87.6	126.2	129.5	115.8	105.4	104.9	101.3	82.2	89.2	89.6
11	Punjab	103.7	105.2	93.2*	117.1	128.3	108.7*	105.3	108.3	105.8*	95.3	101.9	99.3

Sl. No.	State/UTs Agency	Measles (below 1 year)			DT Immunisation (2nd dose)			TT (10 years) (2nd dose)			TT (16 years) (2nd dose)		
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94
12	Rajasthan	91.3	89.4	86.0	51.6	57.1	NA	46.4	96.7	NA	33.9	34.3	NA
13	Tamil Nadu	102.1	102.3	102.7	56.1	53.1	45.7	88.3	97.4	90.2	61.7	71.7	68.1
14	Uttar Pradesh	87.8	89.1	81.6*	109.3	72.4	NA	82.5	71.1	NA	67.9	58.2	NA
15	West Bengal	73.4	70.9	73.8	61.9	47.4	43.3	61.3	44.6	40.0	33.9	31.2	29.6
II. SMALLER STATES/UTs.													
1	Himachal Pradesh	88.7	90.6	89.6	31.7	130.2	113.5	25.2	114.3	105.2	16.4	80.9	
2	Jammu & Kashmir	63.8	71.5	67.2	30.0	25.3	20.9	6.5	7.8	10.3	2.7	5.7	5.0
3	Manipur	73.9	70.2	77.4	83.4	78.1	73.5	69.1	67.5	68.2	56.0	80.1	67.8
4	Meghalaya	99.3	29.0	27.0**	99.0	38.2	93.7**	30.4	26.6	25.1**	17.3	13.6	19.
5	Nagaland	39.9	53.6	28.0*	39.5	35.6	29.9	23.4	25.4	20.9	15.3	18.3	14.4
6	Sikkim	71.4	80.8	21.6##	70.8	73.2	16.7##	63.4	85.0	10.9##	29.9	31.9	2.8##
7	Tripura	90.1	68.3	65.3	33.9	75.0	80.9	27.1	64.3	66.0	20.2	47.1	50.2
8	A&N Islands	92.3	95.1	89.2	101.7	95.7	87.5	99.7	100.9	84.6	102.0	100.1	80.2
9	Arunachal Pradesh	62.9	95.3	95.6	101.9	78.4	98.4	82.6	87.5	85.9	89.4	60.9	61.8

Sl. No.	State/UTs Agency	Measles (below 1 year)			DT Immunisation (2nd dose)			TT (10 years) (2nd dose)			TT (16 years) (2nd dose)		
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94
		@ @	@ @	@ @	@ @	@ @	@ @	@ @	@ @	@ @	@ @	@ @	@ @
10	Chandigarh	109.5	119.6	95.1*	28.7	7.9	6.9*	5.1	20.3	23.7*	8.1	22.2	21.8
11	D&N Haveli	89.1	86.4	91.1	115.0	128.7	57.9	24.3	99.8	9.9	25.9	88.9	2.6
12	Delhi	86.3	98.8	87.9	89.6	99.1	79.3*80.1	98.0	25.0*	39.8	36.0	14.2*	
13	Goa	104.6	111.6	101.4	22.5	33.8	59.6\$\$	36.8	71.5	91.1\$\$	29.7	56.7	38.7
14	Daman & Diu	119.9	101.2	100.2	135.5	37.8	101.5	85.7	110.9	98.2	99.3	84.6	98.
15	Lakshadweep	90.0	109.7	91.3**	17.6	NA	27.4**	37.4	NA	34.2**	39.2	NA	44.5**
16	Mizoram	112.2	110.9	96.5	115.2	105.2	68.9	177.4	190.4	139.6	117.5	113.3	111.0
17	Pondicherry	118.3	108.6	106.3	109.7	108.3	NA	122.5	130.7	NA	106.0	118.0	NA
III. OTHER AGENCIES													
1	M/O Defence	@	@	@	@	@	@	@	@	@	@	@	@
2	M/O Railways	@	@	@	@	@	@	@	@	@	@	@	@
	All India	85.0	85.8	85.4	77.8	77.7	48.8	68.2	69.3	50.7	52.8	53.4	39.8

@ @ = Figures are provisional
 @ = No separate targets allocated,
 \$ = Figures upto Feb '93
 \$\$\$ = Figures upto Aug '93
 @ @ @ = Figures upto Jul '93
 * = Figures upto Feb '94
 ** = Figures upto Jan '94

= Figures upto Dec '93
 \$\$ = Figures upto Nov '93
 \$\$\$ = Figures upto Oct '93
 @ @ @ = Figures upto Aug '93
 ## = Figures upto Jul '93

Reservation Quota

*69. SHRIMATI GEETA
MUKHERJEE:
SHRI SOBHANADREES
WARA RAO VADDE:

Will the Minister of WELFARE be pleased to state:

(a) whether some of the Southern States where reservation system has been prevailing even before the implementation of Mandal Commission recommendations the quota level has been higher than 50 percent ceiling as decided by the Supreme Court;

(b) if so, the names of these States and the reservation quota prevailing at present therein;

(c) whether the Government have a proposal to make necessary amendments to the Constitution enabling such State Governments to maintain the status-quo in this regard;

(d) if so, the details thereof; and

(e) the other steps taken/proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) Yes Sir.

(b) Two Southern States namely Tamil Nadu and Karnataka have reservation quota in excess of 50%. It is 69% in Tamil Nadu. In Karnataka, the total reservation quota was 68%. This has been increased to 73% on 19th April, 1994 and to 88% from 25th July, 1994.

(c) and (d). The issue is under examination.

(e) The Tamil Nadu Government forwarded Tamil Nadu Backward Classes Schedules Casts, Scheduled Tribe (Reservation of seats in educational institution and appointments of posts in the services under the State) Bill, 1993 for retaining 69% reservation in their State for the President's assent. The President has given his assent to the Bills on 19th July, 1994.

Blood Donors

*70. KUMARI FRIDA TOPNO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'HIV-infected blood donors on rise' appearing in the, Indian Express, of June 27, 1994;

(b) if so, the reaction of the Government thereto;

(c) the reasons for such alarming increase in HIV infection;

(d) the steps taken by the Government to check these blood donors;

(e) whether the Government propose to amend Drugs and Cosmetics Act, 1940 to ensure safe supply of blood; and

(f) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE. (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c). The Government are aware that transmission of the infection through the blood route has registered a marginal increase and have been taking all the necessary steps to ensure maximum blood-

safety.

In general, increase in HIV infection among the blood donors is indicative of the spread of the infection from specific risk behaviour grounds to the community.

(d) to (f) The Government have already established 150 Zonal Blood Testing Centres to provide linkages to all the Blood Banks in the Country. These Zonal Blood Testing Centres accept blood samples from all the linked Blood Banks and provide screening reports to them free of charge. The Drugs and Cosmetic Rule has been suitably amended making it mandatory to test every unit of blood for HIV infection. Steps have also been initiated to promote Voluntary Blood Donation and phase out professional blood donors in the country.

[Translation]

Regional Programmes

*71. PROF. RASA SINGH RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Rajasthani and Sindhi languages are being given sufficient time in broadcast/telecast of regional programmes;

(b) if so, the details thereof;

(c) whether the Government propose to increase the duration of broadcast/telecast of regional programmes on All India Radio and Doordarshan;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the details of All India Radio Stations and Doordarshan Kendras located in

Rajasthan which have the facilities to produce original programmes in Rajasthani and Sindhi languages and the facilities provided for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b). Yes, Sir.

Rajasthani

All India Radio

All India Radio Stations in Rajasthan broadcast programme in Rajasthani and other Rajasthani dialects viz. Shekavati, Mewati, Mewari, Dhuntali, Thari, Bhagri/Bhili, Hadauti. A regional news bulletin in Rajasthani for a duration of 10 minutes is being broadcast at 8.05 P.M. daily from All India Radio, Jaipur and is relayed by the stations at Bikaner, Jodhpur, Udaipur, Suratgarh, Barmer, Churu and Jaisalmer. Duration of programmes broadcast in Rajasthani from different stations of All India Radio are given below:

<i>Name of the Station</i>	<i>Duration in minutes per week</i>
Suratgarh	420
Jodhpur	300
Jaipur	100
Bikaner	25
Jaisalmer	15
Udaipur	35
Churu	280
Barmer	720

Doordarshan

Doordarshan Kendra in Jaipur is telecasting the following programmes in Rajasthani:

- i) Literary programmes for 20 minutes on every second and fourth Monday of the month.
- ii) Agricultural and rural development programmes including programmes on Rajasthani culture and folk literature/music for a duration of 25 minutes five days in a week.
- iii) A field-based programme for a duration of 20 minutes on every Thursday of the month.
- iv) Song and dance sequence form Rajasthani films for a duration of 30 minutes on first and third Monday of the month.

Sindhi

All India Radio

All India Radio, Jaipur broadcasts composite programmes in Sindhi language for a total duration of 6 hours and 30 minutes per month. These programmes are relayed by AIR stations at Jodhpur and Bikaner. All India Radio, Udaipur relays these programmes for a duration of 4 hours and 30 minutes per month. All the four stations are also relaying Sindhi news bulletins broadcast from Delhi. Sindhi programmes broadcast from External Services Division of All India Radio are also available in Rajasthan.

Doordarshan

Sindhi programmes are telecast by Doordarshan Kendra Jaipur for a duration of 30 minutes on fourth Friday of every month.

(c) Yes, Sir, over a period of time.

(d) and (e). Do not arise.

(f) All Regional Stations of All India Radio in Rajasthan as well as Doordarshan Kendra, Jaipur are equipped with facilities to produce programmes.

[English]

National Population Policy

*72. SHRI KRISHAN DUTT
SULTANPURI:
SHRI R. DHANUSKODI
ATHITHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Expert Group headed by Dr. M.S. Swaminathan has submitted its report on the National Population Policy?

(b) if so, the salient features thereof;

(c) whether the Government have examined and accepted the recommendations;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) While dealing with the entire gamut

of population issues the Committee has made among others the following major recommendations:

- (i) Integration of gender equity in Plans for health and family welfare.
- (ii) Creation of an enabling environment and empowerment mechanism to accelerate the march towards goal of population stabilisation, by achieving a Total Fertility Rate of 2.1 by the year 2010.
- (iii) Speedy and effective implementation of the Minimum Needs Programme.
- (iv) Provision of maternal and child health and family planning services based on informed choice.
- (v) Involvement of Panchayati Raj and Municipal Institutions for achieving population stabilisation.
- (vi) Creation of Population and Social Development Fund for filling the critical gaps in implementation.
- (vii) Constitution of Population and Social Development Commission for implementing population stabilisation programmes through inter-sectoral convergence.

(c) to (e). The report of the Committee was received on 24th May, 1994. The Report has been tabled in the Lok Sabha on 14th June, 1994. Consultations with the States/UTs and other Ministries/Departments of the Government of India have been initiated.

Sex and Violence in Films

*73. SHRI SHRAVAN KUMAR
PATEL :
DR. RAMESH CHAND
TOMAR :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a Conference of State Information Ministers was held recently in New Delhi to consider containing and elimination of sex and violence from films;

(b) if so, the specific decisions taken at the Conference; and

(c) the follow up action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) to (c). The 21st Conference of State Ministers of Information and Cinematography was held in New Delhi on 24.6.94. The Conference considered, *inter-alia*, matters relating to curbing of excessive sex and violence in films. The recommendations of the Conference are as follows :-

- (1) The State Governments and Union Territory Administrations should give a higher priority to the enforcement of cinematograph law and arrange for awareness campaigns regarding omissions of exhibitors which would include inspections in the regular schedule of duties of enforcement officers stipulating the number of inspections to be carried out annually.
- (2) The censorship rules and regulations should be reviewed so

that loopholes, if any, can be plugged by making appropriate amendments.

- (3) Since the responsibility of ensuring that good and wholesome films are exhibited rests not only on the Central Board of Film Certification, the film industry should evolve a model code of conduct for themselves and the industry associations should consider ways and means of seeing that their members adhere to it.

The following steps have been taken as a follow up :-

- (1) Rules are being amended to provide for a minimum attendance of one woman in an examining committee of two members in the case of a short film and of two women in an examining committee of five members in the case of feature film.
- (2) Action has been initiated -
- (i) for amending the rules to prescribe minimum attendance of women to the extent of 50% of the members present at a meeting of revising committee which normally consists of 10 members;
- (ii) for amending the statutory provision for giving 50% representation to women in the C.B.F.C. and its advisory panels;
- (iii) for amending the censor certificate form to include the names of members of the

examining committee/revising committee/film certification appellate tribunal who have cleared the film.

(b) The C.B.F.C. has been requested to write to the film industry associations to request the film producers:-

(a) to submit the detailed script, particularly of song and fight sequence, and get-censorship advice from the Board, before the film is produced. This will be purely on an informal basis and without any binding on producers or the Board. Such pre-censorship advice will be in the interest of the producers.

(b) to have the lyrics of songs cleared by the Board before songs are recorded so that there is no censor problem at a later stage.

[Translation]

Treatment of Mentally Retarded

*74. SHRI RAJESH KUMAR:
SHRIMATI SHEELA
GAUTAM:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to introduce advanced facilities available in the developed countries for treatment for mentally retarded patients in the Government hospitals of the country; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). Most of the medical colleges in the country have De-

departments of Psychiatry where mentally retarded patients are treated and counseled. The Institutes of Mental Health & Neurosciences are also involved in management of such cases. Efforts are constantly being made to improve the services and introduce latest techniques/treatment.

[English]

Milk Contaminants

*75. SHRI TARA SINGH:
SHRI V. SREENIVASA
PRASAD:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: (a) whether there has been a persistent demand to remove contaminants from the Milk;

(b) if so, whether the milk presently contains heavy metals and pesticides which are health hazards;

(c) if so, whether the Government propose to introduce legislation to ban the use of such milk;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the other steps proposed to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) The presence of pesticide residues in milk has been reported in a limited survey covering some districts in the country. However, a majority of these samples were within the tolerance limits prescribed under

the Prevention of Food Adulteration Rules, 1954.

(c) to (e). The prevention of Food Adulteration Act, 1954 and Rules made thereunder prohibit the sale of milk containing and foreign substance which are injurious to health;

(f) The Food Health Authorities of the States/Union Territories who are responsible for implementation of PFA Act have been alerted to be more vigilant about contaminants, to draw maximum number of sample for analysis and take punitive action to ensure sale of pure and wholesome foods to the consumer.

Exodus of Specialists

*76. SHRI SRIKANTA JENA:
SHRI VILAS MUTTEMWAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: (a) whether there has been a gradual exodus of specialists from the All India Institute of Medical Sciences for taking up assignments in the Gulf countries;

(b) if so, the number of specialists (with fields of speciality) who have left AIIMS during the last two years; and

(c) the steps taken by the Government to check such exodus?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). There is no exodus. From 1.1.92, only 13 faculty members out of sanctioned strength of 450 have resigned or taken voluntary retirement. It is not known as to how many of them have gone to the Gulf

(c) Does not arise.

[*Translation*]

Doordarshan Coverage

*77. SHRI KASHIRAM RANA:
SHRI HARIKEWAL PRASAD:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Doordarshan coverage in several States is much less than the national average;

(b) if so, the details thereof; and

(c) the action proposed to be taken by

the Government to bring the Doordarshan coverage in such States upto the national level?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Yes, Sir.

(b) Statement-I enclosed.

(c) To improve the Doordarshan coverage, 362 TV transmitters of various powers are under implementation/envisaged to be set up in the country. Statement-II, containing details of the transmitters in the States/UTs mentioned in attached Statement-I is enclosed

STATEMENT - I

Present National Average of TV Coverage -
by population 84.6%
by area 66.8%

In the following States/UTs Doordarshan coverage is below National Average -

S.No.	State/UTs	Present Coverage (as on 25.7.94)		Coverage on Implemen- tation of all the projects in hand	
		Area %	Population %	Area %	Population %
01	Andhra Pradesh	70.8	80.3	84.4	92.3
02	Arunachal Pradesh	11.0	44.4	13.9	49.3
03	Assam	74.0	82.0	77.3	85.6
04	Gujarat	65.5	77.0	89.7	94.0
05	Himachal Pradesh	37.2	58.7	59.1	71.7
06	Jammu and Kashmir	26.7	90.4	32.9	
07	Karnataka	59.6	68.8	74.6	80.7
08	Madhya Pradesh	64.4	69.7	75.4	78.7
09	Maharashtra	70.8	82.7	81.7	90.1

S.No.	State/UTs	Present Coverage (as on 25.7.94)		Coverage on Implemen- tation of all the projects in hand	
		Area %	Population %	Area %	Population %
10	Manipur	31.3	66.4	66.3	81.2
11	Mizoram	42.1	53.1	68.8	72.6
12	Nagaland	43.4	47.2	68.5	69.6
13	Orissa	73.7	78.7	83.0	87.1
14	Rajasthan	38.8	61.6	88.9	81.9
15	Sikkim	36.6	63.1	77.4	95.0
16	A & N Islands	23.0	99.0	26.2	99.5
17	Dadra & Nagar Haveli	40.0	43.6	65.2	65.0

STATEMENT - II

Status of TV transmitters in the States/UTs where Doordarshan coverage is below National Average

S.No.	State/UTs	TV Transmitters Existing as on 25/7/94	Under implementation/envisaged to be set up
01	Andhra Pradesh	39	32
02	Arunachal Pradesh	19	06
03	Assam	14	10
04	Gujarat	33	21
05	Himachal Pradesh	14	25
06	Jammu and Kashmir	21	21
07	Karnataka	31	20
08	Madhya Pradesh	55	23
09	Maharashtra	46	22
10	Manipur	05	03
11	Mizoram	03	03
12	Nagaland	07	03
13	Orissa	33	34

S.No.	State/UTs	TV Transmitters Existing as on 25/7/94	Under implementation/ envisaged to be set up
14	Rajasthan	42	38
15	Sikkim	04	04
16	A & N Islands	08	04
17	Dadra & Nagar Haveli	01	01
Total		375	270

[English]

Gastroenteritis and Cholera

*78. SHRI PHOOL CHAND VERMA:
SHRI D. VENKATESWARA RAO:

Will the Minister of HEALTH AND FAMILY WARFARE be pleased to state:

(a) whether several cases of gastroenteritis and cholera have been reported from various States during the current monsoon;

(b) if so, the number of cases reported from each State;

(c) whether the State Governments have sought assistance from the Union Government to combat these out-breaks;

(d) if so, the assistance provided so far to these State Governments; and

(e) the steps taken by the Government to check these out-breaks?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Reports regarding outbreak of Gastroenteritis/Cholera during the current monsoon have been received from some parts of the country.

(b) Detailed Statewise information is not available.

(c) and (d). Priority has been given to the endemic areas while approving schemes for supply of safe drinking water under the Accelerated Rural Water Supply Programme. Assistance has also been provided to the States in the form of supply of

ORS packets for managing cases of diarrhoeal dehydration.

Export teams are sent for investigation and for suggesting remedial measures as and when required.

(e) The measures normally taken by the health authorities to check these diseases are:

1. Provision of safe drinking water.
2. Improvement of food and personal hygiene.
3. Safe disposal of human excreta.
4. Appropriate Health Education.
5. Surveillance and monitoring.
6. Distribution of chlorine tablets and ORS packets etc.

[English]

Sharing of Yamuna Water

*79 SHRI RAM VILAS PASWAN:
SHRIMATI SAROJ DUBEY:

Will the Minister of WATER RESOURCE be pleased to state:

(a) whether a Memorandum of Understanding (MOU) has been signed by the representatives of the Government of Haryana, Himachal Pradesh, Rajasthan, Uttar Pradesh and Delhi on the sharing of Yamuna river water;

(b) if so, the salient features thereof;

(c) the quantum of water being shared by each of these States;

(d) whether any co-ordinating agency has been appointed to ensure the implementation of MOU;

(e) if so, the details thereof; and

(f) the extent to which the water supply in Delhi is likely to be met after the signing of MOU?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir. A Memorandum of Understanding (MoU) was signed by Chief Ministers of Uttar Pradesh, Haryana, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi on 12th May, 1994 for sharing of Yamuna waters.

(b) and (c). MoU is attached herewith as Statement-I.

(d) and (e). As per MoU, the allocation of available flows amongst the beneficiary States will be regulated by the Upper Yamuna River Board within the overall framework of this agreement.

(f) As per MoU 0.724 Billion Cubic Meters (BCM) consumptive drinking water requirement of Delhi shall be met annually out of the Yamuna water share allocated to it. Pending construction of the storages in the upper reaches of the river, the MoU provided interim seasonal allocation of Yamuna water to Delhi for its consumptive drinking water requirement amounting to 0.580 BCM during July to October, 0.068 BCM during November to February and 0.076 BCM during March to June.

Statement-I

Memorandum of Understanding between Uttar Pradesh, Haryana,

Rajasthan, Himachal Pradesh and National Capital Territory of Delhi Regarding Allocating of Surface Flow of Yamuna.

1. WHEREAS the 75% dependable national virgin flow in the Yamuna river upto Okhla has been assessed as 11.70 Billion Cubic Meters (BCM) and the mean year availability has been assessed as 13.00 BCM.
2. AND WHEREAS the water was being utilised by the Basin States ex-Tajewala and ex-Okhla for meeting the irrigation and drinking water needs without any specific allocation.
3. AND WHEREAS a demand has been made by some Basin States on this account and the need for a specified allocation of the utilisable water resources of river Yamuna has been felt for a long time.
4. AND WHEREAS to maximise the utilisation of the surface flow of river Yamuna a number of storage projects have been identified.
5. AND WHEREAS the States have agreed that a minimum flow in proportion of completion of upstream storages going upto 10 cubes shall be maintained downstream of Tajewala and downstream of Okhla Headworks throughout the year from ecological considerations, as upstream storages are built up progressively in a phase manner.

6. AND WHEREAS it has been assessed that a quantum of 0.68 BCM may not be utilisable due to flood spills;

7. NOW THEREFORE, considering their irrigation and consumptive drinking water requirements, the Basin States agree on the following allocation of the utilisable water resources of river Yamuna assessed on mean year availability;

1. Haryana	5.730 BCM
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2. Uttar Pradesh	4.032 BCM
3. Rajashtan	1.119 BCM
4. Himachal Pradesh	0.378 BCM
5. Delhi	0.724 BCM

Subject to the following;

- 1) Pending construction of the storages in the upper reaches of the river, there shall be an interim seasonal allocation of the annual utilisable flow of river Yamuna as follows:-

States	Seasonal Allocation of Yamuna Waters (BCM)			
	July- Oct.	Nov.- Feb.	March- June	Annual
Haryana	4.107	0.686	0.937	5.730
Uttar Pradesh	3.216	0.343	0.473	4.032
Rajasthan	0.963	0.070	0.086	1.119
Himachal Pradesh	0.190	0.108	0.080	0.378
Delhi	0.580	0.068	0.076	0.724

Provided that the interim seasonal allocations will be distributed on ten daily basis.

Provided further that the said interim seasonal allocations shall get progressively modified, as storages are constructed, to the final annual allocations as indicated in para 7 above.

- ii) Separate agreement will be executed in respect of each identified storage within the framework of overall allocation made under this agreement.
- iii) The allocation of available flows amongst the beneficiary States will be regulated by the Upper Yamuna River Board within the overall framework of the agreement.

Provided that in a year when the availability is more than the assessed quantity, the surplus availability will be distributed amongst the States in proportion to their allocations.

Provided also that in a year when the availability is less than the assessed quantity, first the drinking water allocation of Delhi will be met and the balance will be distributed amongst Haryana, U.P., Rajasthan and H.P. in proportion to their allocations.

8. This agreement may be reviewed after the year 2025, if any of the Basin States so demand.

9. We place on record and gratefully acknowledge the assistance and advice given by the Union Minister of Water Resources in arriving at this expeditious and amicable settlement.

New Delhi, the 12th May, 1994

Sd/-
(Mulayam Singh Yadav)
Chief Minister
Uttar Pradesh

Sd/-
(Bhajan Lal)
Chief Minister
Haryana

Sd/-
(Bhairon Singh Shekhawat)
Chief Minister
Rajasthan

Sd/-
(Virbhadra Singh)
Chief Minister
Himachal Pradesh

Sd/-
(Madan Lal Khurana)
Chief Minister
Delhi

In the presence of:-

Sd/-
(Vidyacharan Shukla)
Minister (Water Resources)

National Cancer Control Programme

*80 SHRI JITENDRA NATH DAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any new schemes under the National Cancer Control Programme have been initiated during the Eighth Five Year Plan;

(b) if so, the details thereof; and

(c) the achievements made under these schemes so far?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). These schemes, namely, (i) scheme for district projects for health education, early detection and pain relief measures, (ii) development of Oncology Wings in medical colleges/hospitals and (iii) financial assistance to voluntary organisations for health education and early detection activities in cancer were initiated in the year 1990-91.

(c) Assistance has been provided through the concerned State Governments for 20 district projects, development of oncology wings in 22 medical colleges/hospitals and assistance provided to 16 voluntary organisations for health education and early detection activities under these schemes.

Atrocities on SCs/STs

616. SHRI SYED SHAHABUDDIN:
SHRI HARIN PATHAK:
SHRI RAJNATH SONKAR
SHASTRI:
SHRI MAHESH KANODIA:
SHRI KHELAN RAM
JANGDE:

Will the Minister of WELFARE be pleased to state:

(a) the number of cases of atrocities against the Scheduled Castes/Scheduled Tribes during 1992 and 1993 and January to June 1994, State/UT-wise;

(b) the corresponding number of cases filed during 1992, 1993 and January to June 1994 State/UT-wise;

(c) the number of persons arrested in connection with these atrocities and of those who were prosecuted during the above period, State/UT-wise;

(d) the number of persons who were found guilty and sentenced in these cases by 30th June, 1994;

(e) the number of cases, pending on 30th June, 1994 with the total number of persons under prosecution with break-up by year of filing the cases, State/UT-wise; and

(f) the steps taken/proposed to check these atrocities?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) Information is given in the Statement attached.

(b) to (e). Information is being collected and will be laid on the Table of the House.

(f) Steps taken to curb atrocities on SCs and STs include the following:-

(i) The State are released every year central assistance at 50:50 basis and to the U.T. Administrations 100% for implementation of the protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 under a Centrally Sponsored Programme. During 1993-94, against a provision of Rs. 650 lakhs in the budget, an amount of Rs. 706 lakhs has been released.

(ii) All the State Governments and U.T. Administrations, except the unaffected States of Arunachal

Pradesh, Mizoram and Nagaland, have specified existing Courts of Sessions as the Special Courts for the trial of offences under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. (The State Government of Rajasthan and Andhra Pradesh have set up sixteen and three exclusive special courts for trying such cases.

- (iii) Detailed guidelines have been issued to the States and UTs suggesting various precautionary, preventive, punitive and rehabilitative measures to prevent crimes against Schedules Castes and Scheduled Tribes.
- (iv) A Conference of Chief Ministers under the Chairmanship of Prime Minister was held on 4-5th October, 1991 on prevention of atrocities on SCs and STs, and the various recommendations like distribution of surplus land under Land Ceiling Laws, filling the posts reserved for SCs and STs, posting of officers belonging to SCs and STs to important positions, designating an existing post of Addl. District Magistrate as exclusively in charge of matters pertaining to SC/ST in sensitive Districts, making local officers visit the place of crime as soon as an incident of atrocity takes place at the earliest and start the legal process expeditiously, creation of special investigation cells to ensure speedy investigation of the cases, and pursuing the cases in the courts diligently etc. were

forwarded to the States/UTs for necessary action.

- (v) In addition to this, Welfare Minister vide his d.o. Letter dated 3.6.93 also requested all the Chief Ministers, Lt. Governors and Administrations of all the State/UTs to:

- (a) initiate measures for speedy disposal of cases of atrocities preferably within a definite time frame;

- (b) to conduct systematic study and analysis of the reasons responsible for delayed or faulty investigation; and

- (c) to consider due representation of persons belonging to SC and ST communities in the police force at various levels in order to inspire confidence amongst them in the police machinery and to create a deterrent effect among the perpetrators of atrocities.

- (vi) Minister of State (Welfare) also wrote to the Chief Ministers of the States on 27.4.94 requesting them to ensure that:-

- (a) atrocity cases are disposed off on priority and reasons for delay are investigated to expedite disposal;

- (b) due protection and remuneration are provided to the witnesses in atrocities cases;

- (c) officers with proven integrity and sympathy to SC/ST community are posted in atrocity prone areas at cutting edge level;

- (d) wetch may be kept on major disputes between SCs/STs and the dominating people through district officers and en-

sure preventive action wherever necessary to avoid untoward happenings.

Besides, letters are also sent from time to time at official level to the State Governments for taking appropriate action in this regard.

- (vii) A Control Room has been set up in the Ministry of Welfare w.e.f. 15.10.91 to receive information promptly on commission of any atrocities on SCs and STs and to ensure speedy and effective action to provide relief and

assistance to the victims of atrocities.

- (viii) An Annual Conference of DGPs/IGPs of States/USs and Heads of Central Police Organisations was held at New Delhi from July 6 to 8, 1994 where the subject "strengthening of machinery to tackle atrocities against SCs, STs, women and other sections of the society" was also discussed to evolve a consensus on the specific measures to be taken to check crimes against such vulnerable sections of the society.

STATEMENT

Number of cases of crimes against Scheduled Castes and Scheduled Tribes by non-Scheduled Castes and Scheduled Tribes in the various States/UTs during 1992, 1993 and 1994 based on data furnished by State Governments and U.T. Administrations.

Sl.No.	State/UT	1992			1993			1994			Data upto
		SC	ST	Total	SC	ST	Total	SC	ST	Total	
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	578	182	760	742	120	862	NR	NR	.	
2.	Arunachal Pradesh	-	-	-	-	7	7	-	Nil	-	May
3.	Assam	-	-	-	-	-	-	NR	NR	-	-
4.	Bihar	680	470	1150	528	4	532	NR	NR	-	-
5.	Goa	2	-	2	6	-	6	1	-	1	June
6.	Gujarat	1650	169	1819	1693	340	2033	727	173	900	May
7.	Haryana	85	-	85	73	-	73	36	-	36	May
8.	Himachal Pradesh	49	10	59	37	-	37	80	Nil	80	May
9.	Jammu and Kashmir	22	8	30	19	-	19	7	-	7	May
10.	Karnataka	720	5	725	751	110	861	350	33	383	April

Sl.No.	State/UT	1992				1993				1994				Data upto
		SC	ST	Total	SC	ST	Total	SC	ST	Total	SC	ST	Total	
1	2	3	4	5	6	7	8	9	10	11	12			
11.	Kerala	703	202	905	530	95	625	187	-	187	April			
12.	Madhya Pradesh	4571	576	5147	4387	1586	5973	1555	721	2276	April			
13.	Maharashtra	751	345	1096	1496	391	1887	463	189	652	April			
14.	Manipur	-	1	1	-	1	1	-	Nil	-	May			
15.	Orissa	383	131	514	477	171	648	203	88	291	May			
16.	Punjab	12	-	12	7	-	7	6	-	6	May			
17.	Rajasthan	2204	636	2840	2699	820	3519	1503	197	1700	May			
18.	Sikkim	21	20	41	26	11	37	2	3	5	May			
19.	Tamil Nadu	625	43	668	616	4	620	293	5	298	May			
20.	Uttar Pradesh	4940	-	4940	4395	-	4395	2915	-	2915	May			
21.	West Bengal	10	16	26	13	10	23	1	1	2	Jan.			
22.	A & N Islands	-	-	-	-	-	-	-	-	-	May			
23.	Chandigarh	-	-	-	-	-	-	-	-	-	May			

Sl.No.	State/UT	1992			1993			1994			Data upto
		SC	ST	Total	SC	ST	Total	SC	ST	Total	
1	2	3	4	5	6	7	8	9	10	11	12
24.	Dadra & Nagar Haveli	-	6	6	2	-	2	1	-	1	May
25.	Daman & Diu	-	-	-	-	-	-	-	6	6	May
26.	Delhi	2	-	2	4	-	4	4	-	4	May
27.	Lakshadweep	-	-	-	-	1	1	-	-	-	May
28.	Pondicherry	1	-	1	6	-	6	10	-	10	May
	Total	18014	2820	20834	18507	3671	22178	8344	1416	9760	

1. Information in respect of other States/UTs is Nil.

2. Data in respect of Andhra Pradesh is upto Oct. 1993 and for Bihar upto July, 1993.

Infiltration of Militants

617. SHRI BAPU HARI CHAURE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of trained militants including some Afghan Mujahideens equipped with ultra modern weapons have made their way into Kashmir from across the border during the last two months;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). Pakistan is containing to aid and abet terrorism in Jammu and Kashmir by infiltrating trained mercenaries from various countries, including Afghans. This challenge is being met by the Government in a determined manner. Steps to check infiltration/exfiltration have been intensified. Patrolling has been increased, additional pickets and checkpoints have been established and combing and cordoning off operations have been intensified. Pakistan has also been told at various occasions to desist from such activities.

Ground Water Level

618. SHRI SANAT KUMAR MANDAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether ground water level in Delhi is going down rapidly;

(b) if so, the factors responsible for such a situation; and

(c) the effective steps proposed to be taken by the Union Government to conserve water resources in the Capital in view of growing water needs?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir. There is no rapid decline in ground water level in Delhi. However, observations have shown that ground water levels have declined by 6-8 meters in Meharauli Block, 1-5 meters in Alipur, Najafgarh and Nangloi and city Blocks and 1-2 meters in Shahdara Block.

(b) Decline in level of ground water in some areas of Delhi is due to excess pumpage of ground water largely for domestic water supply.

(c) Central Ground Water Board has initiated actions on an artificial recharge scheme for National Capital Territory of Delhi.

Cure for Epilepsy

619. SHRI RAMCHANDRA VEERAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government consider epilepsy as incurable disease;

(b) if so, the assistance extended to epilepsy patients to sustain their life;

(c) whether they are not treated as handicapped; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b). Epilepsy is treatable. The patients are prescribed suitable drugs to control their attacks.

(c) The patients are not treated as handicapped.

(d) Majority of patients with epilepsy have their attacks controlled with drugs and are able to lead reasonable normal life.

Delhi Police

620. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court and the High Court of Delhi have severally criticised the Delhi Police in the matter of marked increase in crime rate and other issues;

(b) if so, the action taken to implement the observations of the Courts;

(c) the number of cops found guilty of involvement in aiding and abetting the crime during 1993-94;

(d) the number of criminals arrested in Delhi crime-wise during the last 12 months and the action taken against them;

(e) whether there is any proposal to fix accountability and responsibility of cops in Delhi;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) The Government of National Capital Territory of Delhi has reported that the Supreme Court/High Court have not criticised the Delhi Police for increase in the crime rate in the city. However, they have made critical reference to the Delhi Police in connection with other issues.

(b) The directions/observations of the Courts are complied meticulously and monitored by supervisory officers.

(c) 92.

(d) The number of criminals arrested in Delhi, crime-wise in the last 12 months i.e. 1.7.93 to 30.6.94 and the action taken against them is given in the enclosed statement.

(e) and (f). There is a well laid down system for fixing accountability and responsibility of the Delhi Police. Deputy Commissioner of Police (Vicilance) supervised by an Additional Commissioner of Police ensures action against crying police officers in addition to other supervisory officer.

(g) Does not arise.

STATEMENT

Crime Head	No. of persons arrested	No. of persons against whom cases have been instituted in the Court.	No. of persons		No. of persons against whom cases are pending trial.	No. of persons discharged
			Convicted	Acquitted		
Dacoity	84	81	-	-	81	-
Murder	745	580	-	1	579	1
Attempt to murder	850	569	-	-	569	6
Robbery	549	426	-	6	420	6
Riot	1282	850	47	3	800	3
Snatching	280	156	5	-	151	28
Hurt	3711	2887	5	85	2797	13
Burglary	1004	714	30	8	676	55
Theft	5462	3842	163	53	3626	404
Other I.P.C.	19069	13092	1709	77	11306	824
Total	32966	23197	1959	233	21005	1340

**Overhauling of Non-Electronic
Media Units**

621. SHRI M.V.V.S MURTHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to overhaul its non-electronic media units on a war-footing;

(b) if so, the main features thereof; and

(c) the time by which the results are likely to be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO):
(a) No, Sir.

(b) and (c). Does not arise.

[*Translation*]

Construction of Dams

622. SHRI N.J. RATHVA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Gujarat has sent any proposal to the Union Government seeking approval to construct dams on the rivers flowing in Gujarat especially in tribal areas;

(b) if so, the details thereof; and

(c) the time by which the proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K.

THUNGON): (a) and (b). Out of 7 irrigation projects for construction of dams on the rivers flowing in Gujarat especially in tribal areas, the State Government is required to comply with the observation of Central Appraising Agencies and obtain Forest/Rehabilitation & Resettlement clearance on 3 medium projects namely Goma (estimated cost Rs. 31.10 crores), Walan (estimated cost Rs. 22.34 crores) and Mahapada (estimated cost Rs. 25.74 crores). One major project namely Sidhumber (estimated to cost Rs. 30.53 crores) and 3 medium projects namely Jaloda (estimated cost Rs. 19.56 crores), Vartha (estimated cost Rs. 61.74 crores) and Ugtā (estimated cost Rs. 37.16 crores) have been sent back to the State Government due to non compliance of observations of the Central Appraising Agencies for submission of modified project reports. In addition, 11 sub-projects namely, Jankhari, Walan, Nani-Barsan, Jaloda, Goma, Bakrol, Bhadhar, Shell Dedumal, Ozat-II, Fulzar (KB) and Wodisang out of which first 5 project benefit Tribal areas, have been received in 1/94 from the Government of Gujarat is required to submit detailed project report in respect of all of these projects.

(c) The clearance of the project depends upon how soon the State Government complies with the observations of the Central Appraising Agencies and obtains environmental/forests/ rehabilitation & resettlement clearances as applicable.

**Meeting of Central Hindi
Committee**

623. SHRI DHARMANNA
MONDAYYA SADUL:
SHRI GOVINDRAO NIKAM:

Will the Minister of HOME AFFAIRS be

pleased to state:

[English]

(a) whether 24th meeting of the Central Hindi Committee has been held recently;

(b) if so, the issues discussed and decisions arrived at; and

(c) the steps taken to encourage the use of Hindi in the Government offices?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) In this meeting deliberations were held on the subjects with regard to establishment of Vishwa Hindi Vidyapeeth, strengthening of the Official Language Department, increasing the number of scholarships for the students studying Hindi, making available more grant to voluntary organisations for propagating Hindi in non-Hindi speaking areas etc. and decisions taken.

(c) The use of Hindi is being encouraged through motivation and incentives by imparting training in Hindi, Hindi shorthand, Hindi typing and translation to government employees, by introducing various incentive schemes, through activities of committees constituted on various levels, by inspecting offices, through publication of various magazines and the rules/orders relating to Official Language.

Leprosy Eradication Centres

624. SHRI UDDHAB BARMAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Leprosy Eradication Centres in the North-Eastern region, State-wise;

(b) the assistance provided to these Centres by the Union Government during each of last two years and the number of patients treated in these centres;

(c) whether the patients are being supplied medicines free of cost; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b). The number of Leprosy Centres State-wise in the North-Eastern Region, assistance provided to North-Eastern States by the Central Government and the number of cases detected, treated and discharged during the years 1992-93 and 1993-94 in these States are given in the Statement-III; and

(c) and (d). Yes, Sir. National Leprosy Eradication Programme is a 100% Centrally sponsored Scheme and free treatment services are provided under it through State Government.

STATEMENT - I*Statewise Leprosy Eradication Centres Under NLEP in North Eastern States*

Sl.No.	Name of the State	L.C.U./M.C.U.	ULC	SET	DLU	THW	SSAU	Total
1.	Assam	9	16	250	6	5	1	287
2.	Arunachal Pradesh	2	-	31	-	1	-	34
3.	Mizoram	2	1	7	2	1	1	14
4.	Meghalaya	2	1	16	-	2	-	21
5.	Manipur	4	1	17	4	1	-	27
6.	Nagaland	2	2	30	2	2	-	38
7.	Tripura	3	4	20	1	1	1	30
8.	Sikkim	2	6	13	1	1	-	23

1. LCU/MCU - Leprosy Control Unit/Modified Control Unit.

2. ULC - Urban Leprosy Centre

3. SET - Survey, Eradication and Treatment Centres.

4. DLU - District Leprosy Unit.

5. THW - Temporary Hospitalisation Ward.

6. SSAU - Sample Survey-cum-Assessment Unit.

NUMBER OF LEPROSY CASES DETECTED, TREATED AND DISCHARGED DURING 1992-93 AND 1993-94 IN NORTH EASTERN STATES

Sl.No.	Name of the State	1992-93			1993-94		
		Cases Detected	Case Treatment	Case Discharge	Case Detected	Case Treatment	Case Discharge
1.	Assam	1270	1270	2559	1297	1297	3202
2.	Arunachal Pradesh	111	111	194	102	102	158
3.	Manipur	97	97	23	50	50	105
4.	Meghalaya	38	38	57	37	37	69
5.	Mizoram	28	28	52	24	24	103
6.	Nagaland	34	34	19	22	22	-
7.	Sikkim	36	36	184	30	30	90
8.	Tripura	208	208	263	216	216	607

Central Assistance Released to North Eastern States Under NLEP During 1992-93 and 1993-94

Sl.No.	Name of the State	Assistance Released During					
		1992-93		1993-94		Total	Total
		Cash	Kind	Cash	Kind		
1.	Assam	18.00	3.20	18.00	1.49	21.20	19.49
2.	Arunachal Pradesh	8.50	0.30	10.00	0.42	8.80	10.42
3.	Manipur	1.50	1.04	3.50	0.43	2.54	3.93
4.	Meghalaya	5.00	0.07	5.00	0.51	5.07	5.51
5.	Mizoram	5.00	0.76	13.00	0.74	5.76	13.74
6.	Nagaland	3.00	0.79	3.00	0.64	3.79	3.64
7.	Tripura	18.00	0.16	12.00	1.47	18.16	13.47
8.	Sikkim	16.00	0.91	18.00	1.35	16.91	19.35

Doordarshan Channel-3

625. SHRI GURUDAS KAMAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Start of Channel-3 of Doordarshan has been postponed indefinitely; and

(b) if so, the details therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO): (a) No, Sir.

(b) Does not arise.

[*Translation*]

AIDS in U.P.

626. SHRI ARJUN SINGH YADAV:
SHRI HARIKEWAL PRASAD:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of patients identified as H.I.V. (Positive) in Uttar Pradesh during the last three years;

(b) the hospitals in Uttar Pradesh having facilities for testing AIDS;

(c) whether AIDS Control Programme is being implemented in Uttar Pradesh with Central assistance and

(d) if so, the details of assistance provided during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) 280 HIV

positive cases have been reported in Uttar Pradesh during last three years (1992-94).

(b) AIDS testing facilities are available at 5 Surveillance Centres and 13 Zonal Blood Testing Centres, as per the statement enclosed;

(c) Yes, Sir.

(d)	1992-93	Rs. 72.99 lakhs
	1993-94	Rs. 27.58 lakhs
	1994-95	To be provided in the light of progress of the scheme.

NAME OF TESTING CENTRES IN
THE STATE OF UTTAR PRADESH

Surveillance Centres:-

1. Department of Microbiology, K.G. Medical College, Lucknow
2. Central JALMA Institute for Leprosy, Agra
3. Department of Microbiology, Institute of Medical Services, Varanasi
4. Jawaharlal Nehru Medical College, Aligarh
5. Kamla Nehru Memorial Hospital, Allahabad.

Zonal Blood testing Centres:-

1. Blood Bank, District Hospital, Barakpur
2. Blood Bank, G.S.V. Medical

- 29 *Written Answers* SRAVANA 6, 1916 (SAKA) *Written Answers* 130
 College, Kanpur Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
3. Blood Bank, District Hospital, Allahabad (a) whether several schemes of family welfare and tribal schemes of Health and Family Welfare have been executed by the Indian Council of Medical Research in the country;
 4. Blood Bank, R.L. Sharma Hospital, Meerut
 5. Blood Bank, K.G. Medical College, Lucknow (b) if so, the details thereof;
 6. Blood Bank, S.G.P.G.I., Lucknow (c) the amount spent to implement these schemes during each of the last three years, State/UT-wise;
 7. Blood Bank, Medical College, Agra (d) whether the Government are reviewing the implementation of the schemes;
 8. Blood Bank, District Hospital, Dehra Dun (e) if so, the details thereof; and
 9. Blood Bank, District Hospital, Nainital (f) if not, the reasons therefor?
 10. Blood Bank, District Hospital, Shahjanpur THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SIVERA): (a) and (b). Indian Council of Medical Research undertakes major areas of research thrust include basic, applied, operational and psycho-social research in Family Planning and Maternal and Child Health. Regional Medical Centre (RMRO), Jabalpur is exclusively carrying out research studies on tribal health. In addition, studies are also being conducted by several ICMR research institutes on tribal health problems in their region.
 11. Blood Bank, M.L. B. Medical College, Jhansi
 12. Blood Bank, Gommand Pathology Lab, Central Command, Lucknow
 13. Blood Bank, Medical College, Banaras Hindu University, Varnasi.

[English]

Family Welfare Schemes

627. DR. VASANT NIWRUTTI PAWAR:

(c) The total plan expenditure of ICMR for Family Welfare and for RMRC, Jabalpur during the last 3 years is as follows:

(Rs. in lakhs)

Year	Family Welfare	Tribal Health of RMRC, Jabalpur.
1991-92	600	107

<i>Year</i>	<i>Family Welfare</i>	<i>Tribal Health of RMRC, Jabalpur.</i>
1992-93	650	154
1993-94	650	136

Expenditure is not made State-wise.

(d) to (f). All ICMR research activities are monitored by appropriate expert groups at least once in an year. The ongoing research activities of the ICMR'S Permanent Institutes/Centres are reviewed by the Scientific Advisory Committee. Research activities carried out by the Task Force, Advanced Centres of Research and Open ended reserach projects are revaiewed by the Project Advisory Group/Task Force Steering Committee every year.

[*Translation*]

Centrally Sponsored Irrigation Schemes

628. SHRI LAL BABU RAI:
SHRI CHHEDI PASWAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have reviewed the Centrally sponsored irrigation schemes in Bihar;

(b) if so, the outcome thereof; and

(c) the follow-up action taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT

AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) There is no Centrally sponsored irrigation project in Bihar.

(b) and (c). Do not arise.

Mentally Retarded Children

629. SHRI SURENDRA PAL PATHAK:
Will the Minister of WELFARE be pleased to state:

(a) the number of mentally retarded persons and the number of mentally retarded children below the age of 18 years separately in rural and urban areas of the country, State/U.T.-wise;

(b) the details of schemes being implemented by the Government for the Welfare of these children and the manner in which assistance is being provided to them;

(c) whether the mentally retarded persons in rural areas are getting benefits of these schemes;

(d) if not, the reasons therefor; and

(e) the details of special efforts made or being made to provide the benefit of these schemes to this section in rural areas?

THE MINISTER OF STATE IN THE
MINISTRY OF WELFARE (SHRI K.V.
THANGKA BALU): (a) Nation-wide survey

on Mental Retardation has not been carried out. However, the National Sample Survey Organisation in 1991 conducted a nation-wide Sample Survey of developmental delay of children in the age group of 1-14 years, which indicated that the developmental delays were 20 per 1000 for urban children and 31 per 1000 for rural children. The State-wise details are given in the enclosed statement.

Certain studies on prevalence of mental retardation have also been conducted by various scientists in different parts of the country in rural and urban areas which show that the overall prevalence of mental retardation is in the range of 20-30 per 1000.

(b) The schemes implemented by the Government for the welfare of the disabled persons, including the mentally retarded children are:

- 1) Assistance to Organisations for the disabled;
- 2) Scheme of assistance to

Voluntary Organisation for Special School for Handicapped Children;

- 3) Scheme of assistance to voluntary organisations for Manpower development in the field of Cerebral Palsy & Mentally Retarded.

Under the above schemes, assistance is given to Voluntary Organisations to the extent of 5% (95% for rural areas) to undertake programmes like provision of education, vocational training, placement services, hostel facilities, etc.

(c) Yes, Sir.

(d) Does not arise.

(e) Under the scheme of Assistance to Voluntary Organisation for the disabled, while assistance is given upto the extent of 90% to Voluntary Organisations, for urban areas, for rural areas it extends upto 95%.

STATEMENT

NUMBER OF CHILDREN WITH DELAYED DEVELOPMENTAL MILESTONES PER 1000 CHILDREN FOR EACH STATE/U.T. REPORTED TO BE SLOW AND LAGGING.

<i>State/U.T.</i>	<i>Age : 1-14 years</i>	
	<i>Rural</i>	<i>Urban</i>
Andhra Pradesh	25	20
Arunchal Pradesh	54	132
Assam	71	60
Bihar	36	29

<i>State/U.T.</i>	<i>Age : 1-14 years</i>	
	<i>Rural</i>	<i>Urban</i>
Goa	5	3
Gujarat	15	25
Haryana	31	33
Himachal Pradesh	22	16
Jammu & Kashmir	40	31
Karnataka	14	17
Kerala	15	32
Madhya Pradesh	36	18
Maharashtra	31	35
Manipur	16	3
Meghalaya	19	26
Mizoram	9	2
Nagaland	92	83
Orissa	47	21
Punjab	49	18
Rajasthan	32	25
Sikkim	55	28
Tamil Nadu	38	20
Tripura	84	18
Uttar Pradesh	22	34
West Bengal	44	39

<i>State/U.T.</i>	<i>Age : 1-14 years</i>	
	<i>Rural</i>	<i>Urban</i>
Andaman & Nicobar Island	13	6
Chandigarh	1	5
Dadra & Nagar Haveli	4	9
Daman & Diu	2	4
Delhi	2	47
Lakshadweep	21	28
Pondicherry	25	12
All India	31	29

[English]

Sardar Sarovar Project

630. SHRI RAM NAIK: Will the Minister of WATER RESOURCE be pleased to state:

(a) the number of families affected by the Sardar Sarovar Project;

(b) the number of families shifted and rehabilitated so far; and

(c) the details of facilities provided to the rehabilitated families?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). The total number of families affected by the Sardar Sarovar Project and the progress of Resettlement and Rehabilitation upto the end of June, 94 in respect of these Project Affected Families are as under:

State	State of Relocation	Total No. of Project Affected Families (PAFs)	Progress of R & R upto 30th June, 94 (No. of PAFs)	
			House Plots	Agril. Land
Gujarat	Gujarat	4600	4248	4295
Maharashtra	Gujarat	999	581	650
	Maharashtra	2114	841	859
	Total :	3113	1422	1509
Madhya Pradesh	Gujarat	14124	2148	2525
	Madhya Pradesh	18890	512	-
	Total :	33014	2660	2525
	Grand Total :	40727	8330	8329

Apart from allotment of House Plots and Agricultural Land to the eligible families, the Project Affected Families are provided payment of subsistence allowance, rehabilitation grant, exgratia, productive assets and civic amenities like primary schools, well, hand-pump, transit sheds, insurance cover and electrification. Some of the Project Affected persons are also provided employment.

Sharing of Ganga Water

631. SHRIMATI GIRIJA DEVI:
SHRI SRIKANATA JENA:
DR. MUMTAZ ANSARI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any agreement has been signed between India and Bangladesh regarding sharing of Ganga water;

(b) if so, the details thereof; and

(c) if not, the efforts made to far by the Union Government to settle the issue?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHR P.K. THUNGON): (a) No, Sir.

(b) Does not arise.

(c) Following the understanding reached at the Prime Ministers level in May 1992, a *Joint Committee of Experts have met twice and held in-depth discussion to work for an equitable long-term and comprehensive arrangement for sharing the flows of Ganga, Tista and other major rivers.*

Thefts and Pick-Pocketing at Railway Stations

633. SHRI ANAND RATNA MAURYA:
SHRI GURUDAS KAMAT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a incidents of thefts and pick-pocketing at the Delhi/New Delhi Railway Stations have increased recently;

(b) if so, the reasons thereof;

(c) the number of such cases reported during 1993 and 1994 so far;

(d) the number of cases solved and those pending;

(e) the number of persons arrested in this connection and the action taken against them; and

(f) the measures taken/proposed to be taken to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (e). The number of cases of thefts and pick-pocketing at the Delhi/New Delhi Railway Stations and their disposal during the period 1.1.94 to 22.7.94 as compared to the corresponding period of 1993 is given in the attached statement.

(f) The following measures have been taken to check such crimes:

i) All the police officials have been directed to take prompt action as and when any such case comes

to notice;

Platform;

- ii) A sharp vigil is kept over the activities of anti-social elements;
- iii) Speed Reporting Boxes have been introduced at the Railway

- iv) Police patrolling in uniform as well as in plain clothes has been intensified for prevention and detection of crime.Z

STATEMENT

		Number of Cases										Number of persons
		Ended in										
Head	Year	Reported	Cancelled	Solved	Institutr ^f in the Court	Conviction	acquital	Pending trial	Pen. investigator			
1	2	3	4	5	6	7	8	9	10			
Pick	1993	150	-	68	68	11	12	45	-			
Poc-	1994	135	-	63	35	-	-	35	69			
Ket-												
ing												
The	1993	482	3	77	56	20	7	29	7			
ft.	1994	434	3	64	52	-	-	52	218			

		Number of Cases							Number of persons		
		Untraced	Arrested	Against whom cases are challanged in the court	Convicted	Acquitted	Pending Trial	Pending investigation	No. of persons discharges		
	No. of persons against whom cases are	11	12	13	14	15	16	17	18		
Pick		82	72	70	11	12	47	-	2		
Pocketing		32	64	36	-	-	36	28	-		
The		416	99	63	28	7	36	22	14		
ft.		161	66	54	-	-	54	12	-		

Vaccine Application Programme

634. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are receiving any foreign aid for Vaccine Application Programme (V.A.P.);

(b) if so, the details thereof;

(c) whether permission has been granted for the trial use of any new vaccine under this programme; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (d). The Indo-US Vaccine Action Programme was initiated in 1987. The programme is being implemented by the Department of Biotechnology and United States Public Health Service. 14 R&D projects have been taken up for evaluating vaccines against various diseases. Though no trials have been started some important leads have been identified which may be found useful in the future.

Training Camp in Kashmir

635. SHRI PARAS RAM BHARDWAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the security forces busted recently a training camp run by Afghan nationals associated with the outlawed Hizbul Mujahideen in South Kashmir; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). On 17 June, 1994 on receipt of specific intelligence information, the security forces raided at about 0300 hours two training camps run by Hizbul-Mujahideen in Aish Mukan (Hapatnar Forest) are of Antnanag Distt. The encounter lasted about 2 1/2 hours, in which 7 militants were killed and 2 seriously injured and a large quantity of arms and ammunition including A.K. Assault rifles, magazines, grenades and a wireless set were recovered.

[*Translation*]

Doordarshan Network in Gujarat

636. SHRI CHHITUBHAI GAMIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of Doordarshan transmitter and transposers functioning in Gujarat as on June 30, 1994;

(b) whether the entire State is covered by Doordarshan network programmes;

(c) if not, the reasons therefor; and

(d) the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) 34 TV transmitters of various powers including the one for relay of Metro Channel programmes, were functioning in the State of Gujarat as on June 30, 1994.

(b) to (d). Whereas the satellite programmes of Doordarshan are available in all parts of the State with the help of a suitable dish antenna, terrestrial service it,

at present, available to 77% population and 65.5% area of the State. With a view to further strengthen terrestrial TV coverage in the State to 94% population and 89.7% area, 21 TV transmitters of various powers are under implementation/envisaged to be set up.

[English]

Adivasi & Backward Classes

637. SHRI GABHAJI MANGAJI THAKORE: Will the Minister of WELFARE be pleased to state:

(a) the amount allocated during 1992-93 and 1993-94 for the new schemes formulated to boost the activities of youths belonging to Adivasi and backward classes in the country, State/UT-wise;

(b) the extent to which the total amount was utilised for the aforesaid purpose in each State during the above period; and

(c) the amount proposed to be allocated during 1994-95 in this regard, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) A new Central Sector Scheme for vocational training in tribal areas has been started by Ministry of Welfare from 1992-93 to cater to vocational courses in traditional skill depending upon the employment potential of the area of the

tribal youths. State wise amount released during 1992-93 and 1993-94 is given in the attached statement. There is a Special Scheme of Department of Youth Affairs and Sports (DY AS) for promotion of youth activities among the youth of backward tribes which was started in 1990-91. Allocations (revised estimates-plan) made under the scheme during 1992-93 and 1993-94 are Rs. 30 lakhs and Rs. 50 lakhs respectively. Besides, under the Scheme for promotion of sports of DY AS activities among backward tribes, Rs. 4 lakhs was allocated during 1992-93. The scheme has been merged with Rural Sports Programme since 1993-94. Besides DY AS, two schemes of Training of Youth and Promotion of National Integration also take care of SCs, STs and Backward Classes. Information on assistance released State/UT-wise under these schemes will be placed on the Table of the House on its receipt.

(b) Information on utilisation of assistance under the aforementioned Schemes will be placed on the Table of the House on its receipt.

(c) The total amount allocated under the Scheme of Vocation Training in tribal areas is Rs. 2.40 crores during the year 1994-95. the total allocation for the Special scheme for promotion of youth activities among the backward tribes for the year 1994-95 is Rs. 100 lakhs. States/ UT-wise allocation will depend upon the proposals of the State Governments/UT Administrations etc.

Statement

S.No.	State	Annexure (Rs. in lakhs)	
		1992-93	1993-94
1.	Andhra Pradesh	14.70	—
2.	Gujarat	26.10	3.46

S.No.	State	1992-93	(Rs. in lakhs)
			1993-94
3.	Mizoram	14.78	—
4.	Madhya Pradesh	—	44.34
5.	Kerala	—	14.53
6.	Rajasthan	—	44.34
7.	Orissa	—	70.035
8.	Tamil Nadu	14.78	4.73
9.	West Bengal	29.56	8.565
		100.00	190.00

Irrigation Project

638. SHRI HARIBHAI PATEL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any proposal of irrigation project of Gujarat seeking external assistance is pending with the Union Government for clearance;

(b) if so, the details thereof; and

(c) since when it is pending and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). The Government of Gujarat has proposed some irrigation schemes to this Ministry for consideration. However, the same have been returned to the State for compliance of necessary details for techno-economic ap-

praisal before posing for external assistance.

Cancer Institute

639. SHRI KABINDRA PURKAYASTHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Barak Valley of Assam is cancer prone area;

(b) if so, the details thereof;

(c) whether the Government propose to set up a Cancer Institute at Silchar; and

(d) if so, the financial assistance provided/proposed to be provided to the Government of Assam for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b). No information is available to suggest that Barak Valley is cancer prone area.

(c) and (d). An assistance of Rs. 1 crore has been provided for the development of oncology wing in Silchar Medical College & Hospital.

AIDS-HIV

640. KUMARI SUSHILA TIRIYA:
DR. LAL BHADUR RAWAL:
SHRI MANJAY LAL:
SHRI BHAGWAN SHANKAR
RAWAT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is large scale increase in AIDS cases during the last one year;

(b) if so, the number of cases of AIDS-HIV infection reported from each State as on June 30, 1994;

(c) the number of patients under treatment in major Government hospitals in metropolitan cities; and

(d) the steps taken by the Government to check spreading of AIDS?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) With better reporting and better detection, a comparatively larger number of AIDS cases have been reported during the last one year.

(b) A statement giving statewise break up of AIDS infection reported as on June 30, 1994 is enclosed.

(c) Approximately 193 AIDS patients have reported to be receiving symptomatic treatment in Government hospitals in the metropolitan cities.

(d) A comprehensive National AIDS control Programme currently under implementation throughout the country with World Bank soft loan of Rs. 222.6 crores (US\$ 84 million) and technical support from WHO. The strategies to combat AIDS consists of strengthening the programme management; generation of awareness amongst risk behaviour groups and promotion of condom for prevention and control of STD, HIV, Blood Safety are rational use of blood and better facilities for surveillance Diagnosis and management of HIV/AIDS cases.

Statement

NATIONAL AIDS CONTROL PROGRAMME, INDIA AIDS CASES IN INDIA (Reported to NACO) (As on 30 June, 1994) AMONG INDIANS

S. NO.	STATE/UNION TERRITORY	AIDS CASES
1.	Andhra Pradesh	1
2.	Assam	1
3.	Delhi	53
4.	Goa	10

S. NO.	STATE/UNION TERRITORY	AIDS CASES
5.	Gujarat	18
6.	Haryana	1
7.	Himachal Pradesh	9
8.	Jammu & Kashmir	2
9.	Kerala	76
10.	Madhya Pradesh	21
11.	Maharashtra	235
12.	Manipur	29
13.	Pondicherry	6
14.	Punjab/Chandigarh	47
15.	Rajasthan	1
16.	Tamil Nadu	189
17.	Uttar Pradesh	8
18.	West Bengal	20
19.	Karnataka	23
		750

Research Centre for Cancer

641. SHRIMATI CHANDRA PRABHARS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the co-ordinating Unit of National Cancer Research Project is functioning in the Kidwai Memorial Institute of

Oncology; Bangalore;

(b) if so, whether the Union Government have received any request from Government of Karnataka to declare it as a permanent research centre; and

(c) if so, the decision taken by the Union Government thereon?

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (DR. C. SILVERA) : (a) and (b).
Yes, Sir.

(c) The shifting of the Centre has been
stayed.

Prices of Coal

642. SHRI INDRAJIT GUPTA:
SHRI SRIKANTA JENA:
SHRI LOKANATH
CHOUDHURY:
SHRI PANKAJ
CHOWDHARY:
SHRIMATI GIRIJA DEVI:
SHRI BALRAJ PASSI:
DR. RAMKRISHNA
KUSMARIA:
SHRI NITISH KUMAR:
SHRI GUMAN MAL LODHA:
SHRI JANARDAN MISRA:
SHRI SULTAN SALAHUDDIN

OWAISI:

Will the Minister of COAL be pleased to
state:

(a) whether the prices of coal have
been recently hiked;

(b) if so, the details thereof and the
reasons therefor;

(c) its likely impact on the consumers;

(d) the number of times the prices of
coal have been hiked;

(e) the prices of various varieties of coal
during June, 1991 and June, 1994?

THE MINISTER OF STATE OF THE
MINISTRY OF COAL (SHRI AJIT PANJA);
(a) and (b). Government have enhanced
the prices of coal produced by Coal India.
(CIL) and Singareni Collieries Co. Ltd.
(SCCL) w.e.f. 17.6.1994 as under:-

	<i>Earlier Average Price of Coal</i>	<i>Enhanced Average Price of Coal w.e.f. 17.6.1994</i>	<i>% increase</i>
CIL	381.00	401.00	5.25%
SCCL	482.00	503.00	4.36%

The increase in coal price became
necessary since cost indices for various
inputs had moved up and required
neutralisation.

(c) : The likely impact of this price
increase on various core industries has
been estimated as under:-

1) Steel	Rs.	68.51 per tonne
2) Cement	Rs.	5.00 per tonne
3) Power		1.40 paise per KWH
4) Whole Sale Price		0.13%

(d) The coal prices have been revised three times during last two years in respect of CIL. The prices for SCCL coal have, however, been revised four time during the same period.

(e) The prices of various varieties of coal produced as in June, 1991 and June, 1994 are given in the attached Statement.

Statement

Prices of various varieties of coal during June, 1991 and June, 1994.

Sale Price in Rs. per tonnes of Run-of mine coal

<i>Type of Coal</i>	<i>as in June, 91</i>	<i>as in June, 94 (w.e.f. 17.6.94)</i>
1. Non-Coking Coal		
(a) Coal produced in all States except the State of Assam, Arunachal Pradesh, Meghalaya & Nagaland.		
Grade A	399.00	642.00
B	364.00	586.00
C	318.00	513.00
D	252.00	406.00
E	200.00	322.00
F	160.00	257.00
G	144.00	183.00
(b) Coal produced in the State of Andhra Pradesh (Singareni Collieries Co. Ltd.)		
C	360.00	660.00
D	317.00	584.00
E	268.00	486.00
F	202.00	405.00
G	157.00	305.00

Sale Price in Rs. per tonnes of Run-of mine coal

<i>Type of Coal</i>	<i>as in June, 91</i>	<i>as in June, 94 (w.e.f. 17.6.94)</i>
(c) Coal produced in the State of Assam, Arunachal Pradesh, Meghalaya & Nagaland.	460.00	Not exceeding 741.00
2. Coking Coal		
Steel Gr. I	651.00	1048.00
Steel Gr. II	543.00	875.00
Washery Gr. I	470.00	758.00
Washery Gr. II	390.00	628.00
Washery Gr. III	300.00	483.00
Washery Gr. IV	280.00	450.00
3. Semi-Coking & weakly Coking Coal		
Semi-Coking Gr. I	470.00	758.00
Semi-Coking Gr. II	390.00	628.00

Note : The prices are exclusive of royalty/cesses/Taxes/any and other levies, if any levied by Govt., local authorities or other bodies, duties of excise & sales tax.

Oral Cancer

"Pan Masala" and "Gutka";

643. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI :
DR. G.L. KANAUIA :

(b) if so, the action taken/proposed to be taken by the Government thereon;

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(c) whether the Government are aware of the harmful effects on consumption of these products;

(a) whether the Government have received any representation against use of

(d) if so, the steps taken by the Government to check its use;

(e) whether the Government propose to carry out a scientific study on it;

(f) whether the Oral Cancer is as high as 30% of all cancer cases; and

(g) if so, the percentage of Oral Cancer in India as compared to other Asian and European countries?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c). Yes, Sir. The representations received were examined and replied to indicating that Pan Masalas have mutagenicity and the State Food Health Authorities have been asked to take effective measures to educate the public about the harmful effects of such items.

(d) Under the PFA Rules 1955 a statutory warning on every package of Pan Masala is mandatory as follows :

“Chewing of Pan Masala may be injurious to health”.

There is a ban on advertisement of Pan Masala on A.I.R. and Doordarshan.

(e) The Indian Council of Medical Research will review the result of studies in progress.

(f) and (g). According to data available with the Indian Council of Medical Research, Oral Cancer accounts for 7.63% to 21.55% of cancer cases among males and 1.12% to 9.93% of cancer patients among females in different parts of India. The percentage of Oral Cancer in Asian and European Countries is 0.68% to 3.23% and 0.55% to 2.85% respectively.

Terrorist Attacks on Doordarshan and AIR Centres in Srinagar

644. SHRIMATI DIPIKA H. TOPIWALA :
SHRI DEVI BUX SINGH :
DR. RAM KRISHNA KUSMARIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether terrorists attacked the Doordarshan and All India Radio Centres in Srinagar recently;

(b) if so, the details thereof;

(c) the number of persons killed and injured and the property damaged as a result thereof;

(d) the number of attacks made by terrorists on Doordarshan and AIR Centres in the State during each of the last three years and the current year so far;

(e) the number of officials/employees working in the Srinagar Doordarshan Centres in March, 1993 and at present, separately; and

(f) the steps taken by the Government for the security of these officials/employees ?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c). During the night intervening 1/2 July, 1994, militants fired rockets on Doordarshan building near Zero Bridge, Srinagar. Minor damage was caused to the walls and window panes of the building and there was no casualty.

(d). As per available information, 8 at-

tacks have been made by militants on Doordarshan and AIR centres in Jammu and Kashmir during the last three years.

(e) and (f). Security arrangements have been strengthened.

World Refugee Survey

645. DR. LAXMINARAYAN PANDEYA :
SHRI ATAL BIHARI VAJPAYEE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a report called "World Refugee Survey" has been published in U.S.A. in June, 1994;

(b) if so, the estimated number of refugees who migrated from Kashmir according to this report;

(c) the number of Bangladeshi and Chakma refugees who migrated to India as stated in this report;

(d) whether a large number of Afghanis have also come to India as refugees during last few years;

(e) if so, the number of such refugees; and

(f) the steps taken by the Government to deport them ?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) According to this report, an estimated 2,50,000 Kashmiri Indians have been internally displaced as a result of militant

violence in Kashmir.

(c) According to this report 2 million to 15 million undocumented Bangladeshis live in India. Further, according to this report about 53,500 Chakma Refugees are also staying in India in six camps in Tripura.

(d) to (f). A large number of Afghanis have come to India but they have not been recognised as refugees by the Government. However, as per figures of UNHCR, there are approximately 23,185 Afghans registered with that office.

Allotment of Sites to Islanders

646. DR. G.L. KANAUIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether applications for allotment of house sites to Islanders of Andaman and Nicobar Islands have been invited;

(b) if so, the details thereof;

(c) the number of such house sites available for allotment in North and Middle Andamans, area-wise; and

(d) the details of allotment made after issue of the said proclamation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) Tehsilwise details of applications received are furnished below :-

Diglipur	816
Mayabunder	1446
Rangat	2718

(c). Tehsilwise availability of house-sites is indicated below :-

Diglipur	688
Mayabunder	1359
Rangat	1086

(d). Nil, Sir.

Review of FPP

647. DR. KRUPASINDHU BHOI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have made any mid-term review of the achievements made under the Family Planning Programme during the Eighth Five Year Plan;

(b) if so, the performance of each State and Union Territory in the matter; and

(c) the steps taken/proposed to be achieve better results under the said programme in the remaining period of the Eighth Five Year Plan ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a). The Mid-Term Appraisal of achievements under the National Family Welfare Programme during the Eighth Five Year Plan has not been undertaken as yet. However, achievements under the National Family Welfare Programme are received on a continuing basis.

(b) A statement showing achievements for the last three years is enclosed.

(c) Several new initiatives have been taken under the National Family Welfare Programme. These include implementation of the Action Plan formulated in 1992, special attention to the States of Bihar, M.P., Rajasthan and U.P., additional inputs for identified poor performing districts, the Child Survival and Safe Motherhood Project, strengthening of infrastructure through externally assisted Area Projects, innovative approaches in IEC and greater involvement of NGOs. the Constitution (79th Amendment) Bill has been introduced in Parliament to demonstrate political commitment to the small family norm

STATEMENT

State-wise Percent Achievements of Targets/ELAS@ in Respect of Family Planning Methods During 1991-92, 1992-93 and 1993-94

Sl. No.	State/U.T./ Agency	Sterilisations			IUD Insertions			CC Users			OP Users		
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94
		\$	\$	\$	\$	\$	\$	\$	\$	\$	\$	\$	
1. MAJOR STATES (Population 1 crore or more)													
1.	Andhra Pradesh	80.6	87.4	100.6	64.5	62.1	66.0	75.3	76.9	79.3	98.1	66.1	81.8
2.	Assam	26.1	10.7	21.6	56.7	50.0	51.8	69.9	63.1	59.8	78.6	98.9	19.0
3.	Bihar	92.5	60.7	61.7	33.6	99.8	99.3	26.3	28.1	31.1	59.9	38.6	39.1
4.	Gujarat	95.3	90.3	106.5	81.1	81.1	95.5	97.1	104.0	117.0	103.7	59.3	92.7
5.	Haryana	96.9	94.3	93.1	87.5	72.8	83.3	101.6	85.4	85.6	138.1	85.0	81.3
6.	Karnataka	87.4	92.1	93.8	84.9	82.0	91.7	94.6	94.7	88.7	104.3	72.8	76.4
7.	Kerala	108.5	114.2	101.7	92.4	80.9	81.3	98.8	96.1	64.9	111.3	69.2	57.2
8.	Madhya Pradesh	84.6	82.7	91.0	86.2	74.8	70.4	83.0	87.6	97.3	104.1	58.6	87.2
9.	Maharashtra	102.5	106.7	102.8	97.5	97.3	86.8	101.3	94.5	89.1	116.9	56.7	75.8
10.	Orissa	67.6	73.0	89.1	85.8	75.9	86.2	85.9	75.8	82.7	107.9	55.8	78.3

Sl. No.	State/U.T./ Agency	Sterilisations			IUD Insertions			CC Users			OP Users		
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94
		\$	\$	\$	\$	\$	\$	\$	\$	\$	\$	\$	
11.	Punjab	85.5	118.3	153.2	119.5	71.2	101.5	107.6	101.8	111.6	144.1	87.5	107.5
12.	Rajasthan	77.0	88.1	73.8	63.5	71.5	65.5	83.4	86.9	85.8	86.0	48.5	76.5
13.	Tamil Nadu	104.2	104.2	100.1	95.9	88.5	100.7	103.9	96.0	100.2	157.2	69.9	71.9
14.	Uttar Pradesh	45.9	59.3	59.7	55.4	75.9	96.0	99.7	103.8	107.0	102.8	70.1	105.8
15.	West Bengal	81.8	78.2	88.4	56.1	50.1	50.5	85.6	82.3	77.8	74.9	71.3	67.1
II.	SMALLER STATES/UTs.												
1.	Himachal Pradesh	109.0	114.8	96.2	86.2	92.9	76.7	122.5	116.3	93.6	106.5	78.1	64.4
2.	Jammu & Kashmir	30.0	36.9	54.2*	65.9	62.3	27.9*	67.7	101.6	73.8*	93.8	77.9	38.1**
3.	Manipur	57.2	32.5	36.3**	65.9	49.0	23.8**	33.9	28.5	20.2**	3.6	8.7	13.2**
4.	Meghalaya	67.3	58.9	72.3**	119.3	105.4	68.9*	53.4	55.2	20.5**	137.7	92.3	56.9**
5.	Nagaland	63.3	120.4	11.7#	25.8	38.4	19.4#	1.2	0.1	0.1#	7.0	6.4	1.8#
6.	Sikkim	129.5	92.3	25.5#	71.6	94.8	78.4#	95.5	86.8	93.2#	352.8	213.3	211.7#
7.	Tripura	68.8	65.6	116.3	108.8	94.6	130.9	53.1	121.1	124.6	153.4	103.5	122.0
8.	A & N Islands	103.3	97.4	89.9	95.0	79.3	85.9	133.9	140.9	114.3	101.0	40.9	58.5
9.	Arunachal Pradesh	86.0	71.6	50.9	79.1	82.1	78.1	146.0	109.9	89.1	84.6	52.3	53.4

Sl. No.	State/U.T./ Agency	Sterilisations			IUD Insertions			CC users			OP Users		
		1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94	1991-92	1992-93	1993-94
		\$	\$	\$	\$	\$	\$	\$	\$	\$	\$	\$	
10.	Chandigarh	109.9	110.0	104.9*	85.2	79.1	68.3*	169.5	143.1	91.9*	96.7	124.6	94.2*
11.	D & N Haveli	101.1	102.6	75.8	149.5	111.5	106.0	74.4	16.0	96.4	128.0	110.0	96.7
12.	Delhi	99.1	93.5	92.3	94.7	87.4	62.3	115.0	120.8	95.4	119.4	90.5	88.6
13.	Goa	102.6	109.0	108.6	115.2	112.1	109.5	122.4	141.9	100.4	108.9	82.2	98.7
14.	Daman & Diu	125.3	111.5	114.3	105.5	107.5	103.4	108.5	128.4	150.9	119.0	148.6	128.0
15.	Lakshadweep	28.8	49.3	26.0**	82.9	45.0	49.0**	12.8	9.2	11.5**	15.1	9.4	18.2**
16.	Mizoram	149.0	356.6	165.2	75.3	75.1	113.1	118.1	41.5	50.0	113.5	61.2	63.2
17.	Pondicherry	164.4	174.4	118.7	103.8	100.5	101.3	147.1	122.3	116.4	115.0	83.6	92.5
III. OTHER AGENCIES													
1.	M/O Defence	109.4	116.0	98.1	99.8	60.9	62.8	118.4	77.8	59.0	136.8	69.3	47.6
2.	M/O Railways	90.3	96.8	81.0	91.7	87.9	72.0	85.6	92.1	71.5	126.5	96.2	95.7
3.	Commercial Dist.	-	-	-	-	-	-	77.5	91.7	86.5	178.3	68.1	58.4
All India		75.3	81.2	86.2	73.6	74.2	81.5	85.9	91.1	89.4	127.0	65.5	71.1

\$ = Figures provisional

* = Achvt. up Feb '94

** = Achvt. up Jan '94

= Achvt. up Dec '93

@ : ELA = Expected Level of Achievement

[*Translation*]

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

Demurrage Charges

648. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) the amount payable by the Bharat Coking Coal Limited on account of demurrage to the Railways for 1991-92, 1992-93 and 1993-94;

(b) the main reasons for such payments; and

(c) the amount paid on this account so far ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) :

(a) to (c). The amounts payable including amounts already paid by Bharat Coking Coal Ltd. (BCCL) on account of demurrage to the Railways during the years 1991-92, 92-93 and 93-94 are as under :-

(Data provisional)

Year	Amount (Rs. in lakhs)
1991-92	420.99
1992-93	634.33
1993-94	732.91

The main reasons for such payments are (i) failure to load wagons within the stipulated period prescribed by Railways and (ii) delay in retrieval of consignments which are booked on account of BCCL.

[*English*]

Mineral Water

649. SHRI PRITHVIRAJ D. CHAVAN :

(a) whether there is a proliferation of manufacturers in of bottled mineral water;

(b) if so, the manufacturers producing bottled mineral water at present;

(c) whether there are any Indian Standards on purity, shelf life and bottling materials prescribed by the Bureau of Indian Standards, which conform to World Health Organisation guidelines;

(d) whether it is necessary for Indian manufacturers to seek any manufacturing licence or FDA approval from his Ministry; and

(e) if not, the steps taken by the Government to indicate maximum impurity levels and approval/registration number on the bottles?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). No such report has come to notice.

(c). Yes, Sir.

(d) and (e). Government has initiated action to lay down specification for mineral water under the Prevention of Food Adulteration Act, 1954. The compliance of all such notified specifications is mandatory.

Medical College in Kerala

650. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any proposal is pending

with the Government for setting up of a Medical College in the North Malabar region of Kerala;

(b) if so, the details thereof;

(c) whether any team of officials of the Medical Council of India has visited Kerala in this regard; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). A proposal to start a medical college at Pariyaram, Kannur District, Kerala was received by the Government which has been sent to the Medical Council of India for evaluation.

(c) and (d). As per the report of the Medical Council of India, an inspection has been carried out by the Council on 2/3.6.1994.

Doordarshan and Akashvani Programmes

651. SHRI V. DHANANJAYA KUMAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether study has been conducted regarding the quality of the programmes relayed through Doordarshan/Akashvani;

(b) if so, the details thereof;

(c) the steps taken to improve the quality of the programmes; and

(d) the efforts made to popularise and project Indian culture heritage both in domestic and international fronts ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) and (b). Yes, Sir. Such studies are regularly conducted by the Audience Research Units of All India Radio and Doordarshan. These studies encompass a variety of subjects of interest to the listeners/viewers including hardware facilities required for qualitative improvement of programmes.

(c) Whereas improvement in the quality of programmes is a continuous process, following are some of the steps taken by All India Radio and Doordarshan in this direction :-

(a) Issuance of guidelines for preparation of programmes on important policy matters.

(2) Re-organisation of programme structures.

(3) Streamlining the system for getting popularity ratings and taking immediate corrective measures.

(4) Commissioning of programmes from established producers.

(5) Allowing sponsorship of feature films.

(6) Getting exclusive rights of broadcast/telecast of important sports and cultural events.

(d) All India Radio and Doordarshan unfailingly project Indian cultural heritage in their programmes broadcast/telecast within the country and abroad.

Expansion of Doordarshan Programmes

652. DR. K.D. JESWANI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of cities and persons benefited by the scheme of expansion of Doordarshan programmes which was implemented in February, 1994;

(b) the action taken by the Government so far to extend the benefits of programmes to the common man in the country;

(c) the total number of Relay Centres in operation in Gujarat at present together with their respective capacity;

(d) whether these Relay Centres are sufficient for the coverage of the entire population of State; and

(e) if not, the action proposed to be taken by Government to increase the number and capacity of Relay Centres in Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) and (b). Doordarshan has been, since February 1994, broadcasting on the following six channels :-

DD - I	National Channel
DD - II	Metro Channel
DD - III	Temporarily not available
DD - IV	Regionel Channel
DD - V	Regionel Channel
DD - VI	Regionel Channel

All above channels are broadcast via

satellite and can be received in all parts of the country through dish antennae. In the city of Delhi/New Delhi, they can also be received terrestrially. The various transmitters (572) located in the country also terrestrially disseminate the National Channel to 66.8% of the country by area and 84.6% by population.

(c) Three HPTs of 10 KW power and one HPT of 1 KW power, twenty nine Low Power Transmitters (LPTs) of 300 W/100 W Power (including the LPT of 100 W power for relay of DD-II programmes) and one Very Low Power Transmitter (VLPT) of 10 W power are presently in operation in Gujarat.

(d) and (e). TV service, at present, is available to an estimated 77% of population in the State of Gujarat. With a view to further augment TV service, twenty one TV transmitters of varying power ratings are under implementation/envisaged to be set up in the State. On commissioning, TV service is expected to be available to 94% of population of the State.

Payment of Dues to Retired Employees

653. SHRI JAGMEET SINGH BRAR : Will the Minister of COAL be pleased to state :

(a) the number of employees of B.C.C.L. who have not been paid their Gratuity and P.F. after retirement;

(b) the reasons for delay; and

(c) the time by which their dues are likely to be paid ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a). 1921 retired employees of Bharat Cok-

ing Coal Limited are yet to receive full settlement of gratuity as on 30.6.94. Provident Fund claims in respect of 206 employees who have retired from Bharat Coking Coal Limited are pending settlement as on 30.6.94.

(b) The gratuity payments have been delayed mainly due to pendency of vigilance enquiry/disciplinary action, disputes pertaining to quantum of gratuity entitlement, non-submission in time of application by the claimants or their nominees and non-payment of company dues.

The delay in settlement of Provident Fund dues is attributable to furnishing of inadequate and incomplete personal data, missing credits for certain period and non-reconciliation with suspense accounts.

(c) It is difficult to specify a time-frame for payment of dues to the employees in view of the specific reasons as cited at (b) above.

**Indira Gandhi Medical Institute,
Patna**

654. SHRI RAM KRIPAL YADAV :
SHRI LALL BABU RAI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to take over the Indira Gandhi Medical Institute, Patna;

(b) if so, the details thereof; and

(c) the time by which it is likely to be taken over ?

THE MINISTER OF STATE OF THE

MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) No, Sir.

(b) and (c). Do not arise.

Rehabilitation of Leprosy Patients

655. PROF. SAVITHRI LAKSHMANAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to provide financial assistance to the Government Leprosy Hospital at Koratty in Kerala; and

(b) if so, the amount sanctioned for the rehabilitation of leprosy patients during 1994-95?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). There is no scheme for extending financial assistance to Govt. Leprosy Hospital at Koratty in Kerala.

[*Translation*]

Arms to Ex-Servicemen

656. DR. P.R. GANGWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to provide arms to the Ex-servicemen of Jammu and Kashmir;

(b) if so, the time by which these are likely to be provided; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI

RAJESH PILOT) : (a) to (c). There is, as such, no proposal to provide arms to all ex-servicemen of J & K. But, the State Government have recruited ex-servicemen in the State Police and they have been deployed along with other security forces.

[English]

Fertility Control

657. SHRI SRIBALLAV PANIGRAHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the immunological approaches to fertility control are in operation;

(b) if so, since when;

(c) the amount spent on the project so far;

(d) whether the achievements are as per targets;

(e) if not, the reasons therefor; and

(f) the steps taken/proposed in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). The immunological approaches to fertility control are in operation since 1983. It was initiated at ICMR in 1983 and shifted to Department of Biotechnology in 1987.

(c) A sum of Rs. 1264.73 lakhs has been spent till 1991-92. Allocation for Eighth Plan is Rs. 600 lakhs.

(d) and (e). Out of six Centres where studies are being conducted, achievements are as per targets in two Centres. Additional

studies have been included and mid course corrections introduced in the other Centres.

(f) The project is being closely monitored by a Task Force with representatives from Medical Colleges, Government Departments and Scientists.

[Translation]

Agreement with U.S.A. for Combatting Terrorism

658. SHRI RAMESHWAR PATIDAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any agreement is proposed to be signed with the Government of the United States of America for combating terrorism;

(b) if so, the details thereof; and

(c) the progress made in this regard so far ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c). Yes, Sir. The new Extradition Treaty is under negotiation between the two Governments.

Installation of Tubewells

659. SHRI DATTA MEGHE : Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of tubewells installed in Maharashtra with World Bank assistance during the last three years; and

(b) the amount of assistance provided by the World Bank in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) In Maharashtra, no project for installation of Public tubewells has been taken up with World Bank assistance during the last three years.

(b) Does not arise.

[*English*]

Flood Control and Sea Erosion

660. SHRI THAYIL JOHN ANJALOSE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Kerala has sent any schemes to the Union Government to control flood and sea erosion in the State for approval;

(b) if so, the details thereof; and

(c) the decision taken by the Union Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) to (c). One flood control scheme for improving the discharge capacity of river Koppana (cost Rs. 13.96 crore) received in September, 1986 was examined and modifications suggested in July, 1987. Modified scheme has not been received from the State Government. A comprehensive anti-sea erosion scheme for construction of about 128 kilometre long new sea wall and reformation of about 54 kilometre long new sea wall and reformation of about 54 kilometre long existing sea wall at an estimated cost of Rs. 156.29 crore was

received in December 1989. After examining the scheme, the State Government was advised in October 1990 to revise the scheme as per procedure laid down by the Planning Commission. The State Government subsequently subdivided the comprehensive scheme into smaller unit costing less than Rs. 1.00 crore and sanctioned them at the State Level. Further, a composite outline scheme on anti sea erosion for ten year perspective costing Rs. 346 crore was posed for external assistance by the State in August, 1992. After examination the State Government was requested to revise the scheme. Revised scheme has not been received from the State Government.

[*Translation*]

High Power T.V. Transmissions

661. SHRI BALRAJ PASSI :
SHRI RAM SINGH
KASHWAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether most of the low-power T.V. Transmission Centres are not working properly;

(b) if so, the reasons therefor;

(c) whether most of the equipments are found to be out of order;

(d) if so, the steps taken by Government to set the equipments in order;

(e) whether the Government propose to instal high power T.V. transmissions; and

(f) if so, the details thereof ?

THE MINISTER OF STATE OF THE

MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO)

: (a) No. Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

(e) and (f). Yes, Sir. 59 High Power Transmitters are under implementation/envisaged to be set up at various locations in the country subject to availability of adequate funds and infrastructural facilities for the purpose.

Refugees

662. SHRI ARVIND TRIVEDI:
SHRI RAJENDRA
AGNIHOTRI:
SHRI DATTATRAYA
BANDARU:
SHRIMATI KRISHNENDRA
KAUR DEEPA:
SHRI BALRAJ PASSI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether influx of refugees is constantly on increase in the country;

(b) if so, the reasons therefor;

(c) the number of refugees deported to their respective countries during the above period, nationality-wise; and

(d) the number of refugees deported to their respective countries during the above period, nationality-wise; and

(e) the effective measures taken to check the influx of refugees and deport the remaining refugees?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI P.M.

SAYEED) : (a) No, Sir.

(b) Does not arise.

(c) No refugee came to India during 1993 and 1994 so far.

(d) and (e) : No refugee was deported to their respective countries during the above period. However, during 1993 and 1994 10,501. Srilankan refugees were repatriated to Sri Lanka under arrangement with that Government. Likewise 2165 Chakma refugees were repatriated to Bangladesh during 1994. Efforts are being made to repatriate the remaining refugees as and when conducive.

[English]

Separate Directorate for Homoeopathy and Ayurveda

663. SHRI SHARAD DIGHE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of registered practitioners of Indian System of Medicines and Homoeopathy at present in the country;

(b) the number of graduates/diploma holder under the Indian Systems of Medicines and Homoeopathy passing out annually;

(c) whether the Government have taken final decision to set up a separate Directorate for the Homoeopathy and also for Ayurveda; and

(d) if so, the progress made in this regard so far?

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY

WELFARE (DR. C. SILVERA) : (a) As per information available there are over 5.5 lakhs practitioners in Indian Systems of Medicine and Homoeopathy.

(b) About 5300 graduates/diploma holders pass out annually.

(c) and (d). The matter is under consideration.

[Translation]

Supply of Coal

664. SHRI RAM PRASAD SINGH : Will the Minister of COAL be pleased to state:

(a) whether the federation of brick-kilns has represented regarding supply of inferior quality of coal to them;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c). The All India Brick and Tile Manufacturers Federation, New Delhi have been representing to the Ministry of Coal for Supply of higher grades of coal to Brick kiln Industry.

The issue regarding grade of coal to be supplied to Brick Kiln Industry has been examined by the Ministry of Coal. After careful examination of all related issues, decision has been taken to supply only D grade and below coal to the Brick Kiln Industry.

[English]

AIDS Control

665. SHRI MOHAN RAWALE:
SHRI RAM KAPSE:
SHRI SANDIPAN BHAGWAN
THORAT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the amount provided by the World Bank to the National AIDS Control Organisation during each of the last three years;

(b) the amount out of it actually utilised during the said period;

(c) the reasons not utilising the amount fully;

(d) whether a large number of patients suffering from AIDS in the country are in Bombay (Maharashtra);

(e) if so, the fully blown cases at present in Maharashtra;

(f) the amount given to the Government of Maharashtra to control AIDS during each of the last three years;

(g) whether it is proposed to make substantial increase in this amount during the coming years; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c). The World Bank has agreed to provide a soft loan of US\$ 84 Million for the implementation of the National AIDS Control Programme

in India for the entire project period, i.e. upto 31st March, 1997. The Scheme was launched on 23rd Sept., 1992. The World Bank has made an initial deposit of US\$ 5.00 million to start the programme. Thereafter the following payments have been made by the World Bank on the basis of expenditure incurred and claims for reimbursement out of the World Bank loan submitted to the Bank:-

1992-93	Rs. 13.04 crores
1993-94	Rs. 17.66 crores

(d) Yes, Sir.

(e) 235 full blown AIDS cases have been reported from Maharashtra as on 30th June, 1994.

(f) The position is as follows:-

1992-93	Rs. 90.67 lakhs
1993-94	Rs. 166.69 lakhs
1994-95 (1st instalment)	Rs. 74.76 lakhs

(g) and (h). The grant is released to the participating States in accordance with the approved pattern keeping in view the total expenditure incurred by the State Government against the amount released.

[Translation]

Crimes in Delhi

666. SHRI B.L. SHARMA PREM:
SHRI MULLAPPALLY
RAMACHANDRAN:
SHRI S.B. SIDNAL:

Will the Minister of HOME AFFAIRS be

pleased to state:

(a) the number of cases of kidnappings, murders, attempted murders, robberies, dacoities, theft of vehicles and chain snatchings which took place in Delhi during each of the last three months, zone-wise;

(b) the comparative figures for the same period during 1993;

(c) the number of cases solved and those pending;

(d) the number of persons arrested in this connection and the action taken against them;

(e) the reasons for increase in crimes in Delhi; and

(f) the latest steps taken to check crimes in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (d). The details of such cases reported, solved, pending investigation, persons arrested and action taken against them during the period from 1.4.1993 to 30.6.1994 and for the corresponding period from 1.4.1993 to 30.6.1993 (monthwise and district wise) are given in the statement laid on the Table of the House. {Placed in library See No. LT. 6121/94}.

(e) The prime causes responsible for the increase in the crime are rapid urbanisation and increase in population.

(f) The steps taken by the Govt. to check the crime in Delhi include increased patrolling; posting of pickets at strategic points, strengthening of intelligence; frequent raids at the hideouts of criminals; increased sureillance; coordination meet-

ings with the officials of the neighbouring States: training of police officers in handling modern weapons; introduction of scientific methods of investigation; modernisation of communication network, etc.

[English]

Self-rescuer Kits to Miners

667. SHRI HARADHAN ROY:
SHRI BASUDEB ACHARIA:

Will the Minister of COAL be pleased to state:

(a) whether the Eastern Coalfield Limited provides self-rescuer kits to the miners to withstand gas leaks inside the pit;

(b) if not, the reasons therefor; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):
(a) and (b). Self-rescuers have been provided in some of the collieries of Eastern Coalfields Limited (ECL) where miners are required to work underground. Provision and use to inadequate rescuers could not be made fully effective due to inadequate availability of the equipment indigenously and also due to reluctance on the part of workers to carry self-rescuers underground.

(c) Global tender has been issued to procure self-rescuers both from indigenous as well as international markets. Workers are also persuaded to carry self-rescuers wherever provided, for safety considerations.

[Translation]

Shortage of Life-Saving Drugs

668. SHRI RAJENDRA AGNIHOTRI :
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is an acute shortage of life-saving drugs in the Government hospitals in the country;

(b) if so, the reasons therefor; and

(c) the measures taken by the Government in this dieaction?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) (a) There is no such report.

(b) and (c). Do not arise.

Incentives to NRIs to Purchase Land in J&K

669. SHRI NITISH KUMAR:
SHRI GUMAN MAL LODHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have decided to encourage NRIs to purchase land and make investment in the housing industry in Jammu and Kashmir as reported in "The Observer" dated July 5, 1994;

(b) if so, the details thereof;

(c) the details of incentives proposed to be provided to them;

(d) whether the Government propose to encourage other citizens of the country to

invest in the State on the basis of these incentives; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) to (e) The requisite information is being collected and will be land on the Table of the House.

[English]

Development of Ground Water

670. SHRI GOPI NATH GAJAPATHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the schemes drawn by the Government for the development of ground water in the mountainous regions of Orissa; and

(b) the funds earmarked by the Union Government for the implementation of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). Minor Irrigation Schemes for the Development of Ground

Water are planned, funded and implemented by the State Governments from their own budgetary resources and details thereof are not maintained by Union Government.

[Translation]

Irrigation Schemes

671. SHRI RAM TAHAL CHOUHDARY: SHRI CHHEDI PASWAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether some irrigation schemes of Bihar are pending with the Union Government for clearance;

(b) if so, the details thereof along with their projected costs;

(c) since when these schemes are pending; and

(d) the steps taken by the Union Government for early clearance of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). A Statement is attached.

STATEMENT

(Cost in Rs. crores)

Sl. No.	Name of project	Latest estimated cost	Date of receipt in CWC	Status of appraisal
1	2	3	4	5
A. PROJECTS FOUND ACCEPTABLE BY THE ADVISORY COMMITTEE SUBJECT TO OBSERVATIONS :				
MAJOR				
1.	Sone canal Modernisation	235.93	1/92	Considered and found acceptable in Nov. '93. State Government is required to obtain clearance of the Ministry of Environment and Forests.
2.	Submarekha Multipurpose project.	1428.82	7/89	Considered and found acceptable in December, 1992. State Government is required to obtain clearance on environment aspects and R & R plans from Ministry of Environment and Forests and Ministry on Welfare respectively.
3.	Siktia barrage	133.11	1/88	Considered and found acceptable in August, 88. State Government is required to obtain environmental clearance from Ministry of Environment and Forests.

Sl. No.	Name of project	Latest estimated cost	Date of receipt in CWC	Status of appraisal
1	2	3	4	5
4.	North Koel Reservoir	475.00	3/86	Considered and found acceptable in September, 89. State Government is required to obtain forest clearance from Ministry of Environment and Forests.
MEDIUM				
1.	Kundghat Reservoir	5.61	11/82	Considered and found acceptable in August, 88 subject to finalisation of design flood, inclusion in Plan by the State Government.
B. PROJECTS TECHNO-ECONOMICALLY APPRAISED BUT DEFERRED BY THE ADVISORY COMMITTEE				
MAJOR				
1.	Tilaiya-Dhadnar	121.33	12/81	Deferred in March, 1983 due to inter-State issues. After the inter-State meeting of July, '92, Bihar is required to submit the modified report with updated estimate.
2.	Konar Diversion	252.97	4.82	Deferred in March, 1984 due to inter-State issues. After the inter-State meeting of July, 1992, Bihar is required to submit the modified report with updated estimate.

Sl. No.	Name of project	Latest estimated cost	Date of receipt in CWC	Status of appraisal
1	2	3	4	5
C. STATUS OF APPRAISAL OF OTHER PROJECTS				
MAJOR				
1.	Zamania Pump Canal	108.66	11/90	State Government is required to sort out issues relating to alignment of canal in Uttar Pradesh territory and crossing of Karamasa river. Irrigation Planning aspect and clearance from environmental angle.
2.	Kosi Phase-II	114.78**	12/90	State Government is required to comply with comments of GFCC, cost engineering, irrigation planning and drainage aspects.
3.	Gandak Phase-II	770.67**	12/90	State Government is required to comply with comments of GFCC, cost engineering, irrigation planning, construction machinery and drainage aspects.
4.	Punasi reservoir	174.04	6/92	State Government is required to prepare updated estimate and obtain environmental clearance.
5.	Burai reservoir	112.50	12/90	State Government is required to comply with

** - Total cost including drainage.

Sl. No.	Name of project	Latest estimated cost	Date of receipt in CWC	Status of appraisal
1	2	3	4	5
6.	Sukhsenaghat pump canal	20.62	10/89	comments on irrigation, planning and cost aspects and obtain environmental clearance.
7.	Punpun-Morhar-Dardha	68.92	1/92	State Government is to comply with observations and obtain environmental clearance. The project was sent back in February, 1992. Modified report received in December, 1993 and comments sent to the State Government on the various aspects.
	MEDIUM			
1.	Katri	27.04	8/90	Earlier considered by the Advisory committee in December, 1983 and accepted for Rs. 7.18 crores subject to observations.

Note : The clearance of the projects depends on how soon the State Government complies with the observations of the Appraising agencies and obtains environmental and forest clearance wherever required.

Rashtriya Pariyojana Nigam Ltd.

672. SHRI SHANTARAM POTDUKHE:
Will the Minister of WATER RESOURCES
be pleased to state:

(a) whether there is any proposal to
revamp and revitalise the Rashtriya
Pariyojana Nigam Limited; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
AND MINISTER OF STATE IN THE MINIS-
TRY OF WATER RESOURCES (SHRI P.K.
THUNGON) (a) and (b). The Revival Plan of
Reshtriya Pariyojana Nirman Nigam (RPNN)
as approved in an inter-ministerial meeting
held in August, 1992 has not been found
viable by the Ministry of Finance. The Stand-
ing Committee on Agriculture has recom-
mended revamping and revitalisation of the
RPNN. The matter is under consideration.

[*Translation*]

Leprosy Eradication

673. SHRI PRABHU DAYAL
KATHERIA:
SHRI VISHWANATH
SHASTRI:

Will the Minister of HEALTH AND FAM-
ILY WELFARE be pleased to state:

(a) whether the number of Leprosy
patients has increased in the country;

(b) if so, the number of patients in each
State at present;

(c) the funds allocated under the Na-
tional Leprosy Eradication Programme dur-
ing 1992-93 and 1993-94; and

(d) the steps taken by the Government
for complete eradication of this disease?

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (DR. C. SILVERA): (a) and (b).
The number of leprosy patients has de-
creased. The statewide number of patients
is given in the statement enclosed.

(c) The approved outlays under the
NLEP during the year 1992-93 & 1993-94
are as under:

<i>Year</i>	<i>(Rs. in lakhs)</i>
1992-93	3500
1993-94	6070

(d) The latest steps taken by the Gov-
ernment in this direction Inter-alia include
extension of Multy 'Drugs Therapy (NDT)
services in all the Districts by the end of
current year, intensification of community
awareness activities and strengthening of
deformity and ulcer care services.

STATEMENT

NUMBER OF LEPROSY CASES ON RECORD BY YEARS AND BY STATES

Sl. No.	State/UT	Population (1991)	1991-92 Cases on record as on 3/92	1992-93 Cases on record as on 3/93	1993-94 Cases on record as on 3/94
1.	Andhra Pradesh	663.00	155238	105710	75894
2.	Arunachal Pradesh	8.58	1207	1124	1068
3.	Assam	222.94	18589	17300	15395
4.	Bihar	863.38	153514	202829	180582
5.	Goa	11.68	1033	575	508
6.	Gujarat	411.74	17874	15265	16627
7.	Haryana	163.17	762	610	614
8.	Himachal Pradesh	51.11	3857	3653	2847
9.	J & K	77.18	6317	3605	3807
10.	Karnataka	448.17	55595	30960	24581

Sl. No.	State/UT	Population (1991)	1991-92 Cases on record as on 3/92	1992-93 Cases on record as on 3/93	1993-94 Cases on record as on 3/94
11.	Kerala	290.11	39143	21328	16093
12.	Madhya Pradesh	661.35	151488	135957	80023
13.	Maharashtra	787.16	118870	95435	80155
14.	Manipur	18.26	1337	1411	1356
15.	Meghalaya	17.61	1391	1372	1340
16.	Mizoram	6.86	257	232	186
17.	Nagaland	12.15	2138	2153	2175
18.	Orissa	315.12	144536	88972	69947
19.	Punjab	201.90	3186	1106	1311
20.	Rajasthan	438.89	15261	8108	7067
21.	Sikkim	4.03	375	227	167
22.	Tamil Nadu	556.38	118197	74269	54389
23.	Tripura	27.44	1655	1600	1209

Sl. No.	State/UT	Population (1991)	1991-92 Cases on record as on 3/92	1992-93 Cases on record as on 3/93	1993-94 Cases on record as on 3/94
24.	Uttar Pradesh	1387.60	272059	192555	150367
25.	West Bengal	679.60	181444	154403	147039
26.	A & N Islands	2.77	703	322	222
27.	Chandigarh	6.40	1121	90	103
28.	D & N Haveli	1.01	343	256	232
29.	Daman & Diu	1.38	242	241	183
30.	Delhi	93.70	3476	4691	6713
31.	Lakshadweep	0.51	73	73	65
32.	Pondicherry	7.89	1734	1446	490
	Total	8439.29	1673015	1167878	942755

Legal Procedure for Foreigner's Entry

674. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to make any amendment in the legal procedure adopted for giving entry and shelter to the foreigners in India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) No, Sir.

(b) Does not arise.

[English]

HIV Testing Kits

675. SHRI BHUPINDER SINGH HOODA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether certain unused HIV testing kits supplied through WHO have been returned recently;

(b) if so, the reasons therefor;

(c) whether the present guidelines issued by the Government for the procedures to be followed for HIV testing of blood samples have been found to be adequate to ensure fool-proof accuracy; and

(d) if not, whether it is proposed to issue fresh and more stringent guidelines in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY

WELFARE (DR. C. SILVERA) (a) Yes, Sir.

(b) These were returned in view of certain doubts about the specificity of a batch of test kits.

(c) Yes, sir.

(d) Does not arise.

[Translation]

Exploration of Water Resources

676. DR. LAL BAHADUR RAWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any survey has been conducted by the Union Government to explore water resources during 1993-94; and

(b) if so, the details thereof, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) and (b). No, Sir. However, Central Water Commission have brought out a report on reassessment of water resources potential of India in March, 1993 which is based on a study carried out by a Committee constituted by Ministry of Water Resources in January, 1989. The total average water resources potential of the country has been reassessed as 1869 cubic kilometers. As river basin or a sub basin is the hydrological unit for water resources planning and development, water resources availability is worked out on basin/sub basin basis only. State-wise details of the water resources availability are not worked out.

[English]

Alleged Misappropriation of Funds in J&K

677. SHRI A. ASOKARAJ : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large sum of money allocated to the Government of Jammu & Kashmir for development purpose has been allegedly misappropriated as reported in the "Times of India" dated May 19, 1994;

(b) if so, the details thereof for the last three years;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof;

(e) the number of persons found guilty and the action taken against them; and

(f) the steps being taken to check such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) and (b). There have been reports from time to time of alleged involvement/connivance of some State Government officials with militants, and of misuse of funds meant for development activities in the State. However, it is not possible or feasible to give any figures or estimates of funds which may have been allegedly misutilised.

(c) to (f). There is no proposal under the consideration of the Government for appointing any committee to conduct an across the board inquiry into such allegations. Whenever specific complaints are received,

appropriate inquiries are conducted, including inquiries by the Vigilance Department. The State Government has been advised to further strengthen and intensify the activities of the Vigilance Department. The Government of India has also conveyed its concern to the State Government that proper utilisation of funds should be ensured through close monitoring and supervision of works and enhanced accountability.

[Translation]

Deaths in Police Custody

678. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of deaths in police custody reported in various Union Territories during the current year so far, Union Territory-wise;

(b) whether any inquiry has been conducted in this regard;

(c) if so, the outcome thereof;

(d) the number of police personnel found guilty and the action taken against them;

(e) the number of cases in which the courts have passed strictures against the police; and

(f) the measures being taken to check such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) (a) The National Crime Records Bureau has reported that no incident of death in police custody has been reported in any of the Union Territories during the period from 1st January, 94 to 31st May, 1994.

(b) to (e). Do not arise.

(f) Instructions have been reiterated that persons in custody shall be treated in accordance with the law and that resort to coercive methods shall not be made. Strict action including criminal prosecution, is taken whenever any police official is found indulging in torture or held responsible for a custodial death.

Special inputs have been introduced in the "induction" and "in-service" training programmes to sensitise police officers about using scientific methods for investigation.

Interrogation rooms are being relocated to make them more visible and be close to the reporting rooms so as to minimise scope for violation of these instructions.

[English]

National Malaria Eradication Programme

679. SHRI M. KRISHNASWAMY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government have provided special assistance under the National Malaria Eradication Programme

(NMEP) to Tamil Nadu;

(b) if so, the amount provided during each of the last three years;

(c) whether any monitoring has been done by the Union Government; and

(d) if so, the progress made in eradication of Malaria in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) (a) and (b). The Central assistance provided to Tamil Nadu under NMEP during the last 3 years is as under:

<i>Year</i>	<i>Repees (in lakhs)</i>
1991-92	135.78
1992-93	194.04
1993-94	94.90

(c) Yes, Sir. This is undertaken through constant comparison of epidemiological data, field visits a process of review with the State Government.

(d) Surveillance measures have increased. The progress made during the last 3 years is as under:

<i>Year</i>	<i>Blood Slide examined (in 000's)</i>	<i>Malaria cases</i>	<i>P.F. cases</i>
1991	5188	144762	12193
1992	6017	151633	12112
1993	6347	147602	8932

Telecasting of Structural Programme

680. SHRI BOLLABULLI
RAMAIAH:
SHRI SULTAN SALAHUDDIN
OWAISI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordashan has decided to telecast a structural programme to focus on the situation in the States under the heading "Affairs of States"

(b) is so, the main features of the programme and the time schedule fixed for this programme;

(c) whether all the States are proposed to be covered everyday or on alternative days;

(d) whether this programme is also proposed to be telecast everyday in regional languages; and

(e) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) and (b). Yes, Sir. This is a weekly current affairs programme. Each episode will focus on the major issues of a particular State. This half-an-hour programme is telecast on every Thursday at 10.30 p.m.

(c) This weekly programme will cover all the major States in the first instance.

(d) No, Sir.

(e) Does not arise.

Drug for Memory Disorder

681. SHRI RABI RAY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a team of doctors at the Centre of Psychosomatic and Biofeedback Medicine Institute of Medical Science of Banaras Hindu University has discovered a drug for the prevention and management of memory disorder;

(b) if so, the details thereof; and

(c) the steps taken by the Government to popularise this medicine?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) (a) No application for conducting clinical trials of such a drug for the prevention and management of memory disorder has been received.

(b) and (c). Do not arise.

[Translation]

Coal Mining

682. SHRI MANJAY LAL : Will the Minister of COAL be pleased to state:

(a) the number of coal mines where coal mining work is likely to be undertaken during the Eighth Five Year Plan, company-wise;

(b) whether the Government propose to handover all the new coal mines to the private sector on lease; and

(c) if so, the criteria laid down for handing over of these coal mines?

THE MINISTER OF STATE IN THE
MINISTRY OF COAL (SHRI AJIT PANJA):

(a) Besides existing mines and on-going projects, 108 new coal mining projects were identified for development during 8th Five Year Plan. the company-wise break-up is given below:

<i>Company</i>	<i>No. of Projects</i>
Eastern Coalfields Ltd.	15
Bharat Coking Coal Ltd.	9
Mahanadi Coalfields Ltd.	5
Northern Coalfields Ltd.	5
South Eastern Coalfields Ltd.	8
Central Coalfields Ltd.	26
Western Coalfields Ltd.	32
Singareni Collieries Copany Ltd.	8
Total	108

(b) and (c). No. Sir. The Government have no such intention to lease out all the new coal mines to Private sector. However. Coal Mines Nationalisation (Act, 1973) has been amended with effect from 9.6.1993 to allow private sector participation in Coal Mining Operations, for captive consumption, for power generation, production of Iron & Steel, washery operations and other end uses that may be notified by the Govt. Proposals received in the light of this amendment are subject to screening by the Committee set up for the purpose.

[English]

Abortion Pill

683. SHRI BHERULAL MEENA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned 'Expents warn on abortion pill' appearing in the 'Times of India' dated June 8, 1994;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken/proposed by the Government in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (DR. C. SILVERA) : (a) Government has seen the press report.

(b) and (c). RU 486 alongwith prostaglandin is still being investigated by ICMR. It is not envisaged that drugs, such as RU 486, will be used as over the Counter abortifcencents without medical supervision.

Propertie Destroyed in J&K

684. SHRI MANIKRAO HODLYA
GAVIT:
SHRI BAPU HARI CHAURE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of schools, bridges/roads and Government buildings destroyed/damaged by the terrorists in Jammu & Kashmir during each of the last three years and the current year so far;

(b) the number of such schools, bridges/roads and buildings repaired/reconstructed so far; and

(c) the expenditure incurred on such repair/reconstruction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Purchase of Medical Equipments

685. DR. AMRIT LAL KALIDAS PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a number of medical colleges from Gujarat have sought funds from the Union Government for the purchase of medical equipments.

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Union Government thereon?

THE MINISTER OF STATE IN THE

MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c). Several institutions including medical colleges approach the Government from time to time for financial assistance for medical equipments. It has however not been found possible to consider such requests as there is no scheme to provide such assistance.

[*English*]

Sea Erosion

686. SHRI SUDHIR SAWANT : Will the Minister of WATER RESOURCES be pleased to state:

(a) the Central assistance provided by the Union Government to each coastal State to control sea erosion during each of the last three years; and

(b) the total amount spent by each State during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) The Central Loan Assistance provided to the Coastal State to control sea erosion during the last three years is as under:

(*Rupees in Crores*)

	<i>Kerala</i>	<i>Karnataka</i>	<i>Other States</i>
1991-92	3.07	0.93	Nil
1992-93	Nil	Nil	Nil
1993-94	Nil	Nil	Nil

(b) The total amount spent by each State during this period is as under:

(Rupees in Crores)

	Kerala	Karnataka	Other States
1991-92	12.27	13.08 *	N.A.
1992-93	9.54	5.00 *	N.A.
1993-94	9.00 (Anticipated)	10.00 * (Approved Outlay)	N.A.

Note : * Includes Flood Control and Anti Sea Erosion Works

Meeting on Reservation

state:

687. SHRIMANORAJAN BHAKTA:
PROF. K.V. THOMAS.
SHRI HARISH NARAYAN
PRABHU ZANTYE:

(a) the amount allocated by the Union Government for the upliftment of Schedules Castes and Schedules Tribes in the Country during each of the last three years, States/UT-wise;

Will the Minister of WELFARE be pleased to state:

(b) whether the amount so allocated has been utilised properly;

(a) wheter any meeting of the Chief Ministers was called by the Government on reservation quota;

(c) if not, the reasons therefor; and

(b) if so, the details thereof; and

(d) the measures proposed to be taken by the Government for the upliftment of Scheduled Castes and Scheduled Tribes in the country during the current financial year?

(c) the decision taken therein?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) No, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) The required information is given in the enclosed statement-I to XIV;

(b) and (c). Do not arise.

[Translation]

Upliftment of SCs/STs

688. SHRI RATILAL VARMA : Will the Minister of WELFARE be pleased to

(b) and (c). A detailed review of the Schemes of the Ministry by the officers has revealed that while performance position is satisfactory on an average at national level Central funds in respect of some schemes like SCA to SCP, Liberation & Rehabilitation

of Scavengers, Post-Matric Scholarships and State SC Development Corporations are lying unspent in some States/UTs. They have been advised to expeditiously utilise the unspent Central Funds in respect of the above schemes.

(d) Outlays under some schemes like National SCs and STs Finance and Development Corporation and Post-Matric Scholarships, Aid to Voluntary Organisations

have been stepped up, while the monitoring system has been strengthened so as to ensure proper utilisation of Central Funds by States/UTs. The various Central/Centrally Sponsored Schemes being continued in the VIII five year Plan are aimed at educational and socio-economic upliftment of SCs/STs. Besides this, the SCPs/TSPs of various States/UTs and Central Ministries are also utilised for development of the targetted beneficiaries.

STATEMENT

Funds released under Central/Centrally sponsored schemes to State/UTs during 1991-92.

S.No.	State/UT	(Rs. in lakhs)												
		Post matic Scholar- ships (for Sch.Caste/Sch.Tr.)	Pre- matic Scholar- ships	Book Banks	Girls Hostels	Boys Hostels	Coaching & Allied Scheme (for SC/ST)	Imple- mentat- ion of PCR & Attroci- ties Act.	Libera- tion & Rehabilita- tion of Scavengers.	SCDC	SCA	Upgrad- ation of marf of SC/ST Students		
		3	4	5	6	7	8	9	10	11	12	13		
1.	A.P.	480.63	77.01	12.59	130.00	270.42	23.58	90.20	200.00	682.63	2117.72	-		
2.	Assam	17.00	13.00	0.33	7.00	7.00	0.57	-	12.50	171.02	190.83	-		
3.	Gujarat	291.27	25.47	1.58	11.88	60.66	4.38	33.21	250.00	56.69	666.64	-		
4.	Bihar	102.56	20.16	7.50	72.98	311.96	7.50	16.50	350.00	76.89	2197.38	-		
5.	Haryana	31.68	12.92	1.27	-	-	3.24	1.85	50.00	57.65	537.60	1.52		
6.	H.P.	-	-	0.45	-	-	1.29	1.30	60.00	34.30	203.07	0.50		
7.	J & K	0.77	-	0.77	5.00	5.00	2.00	-	2.50	82.08	79.82	-		
8.	Karnataka	109.73	1.00	4.49	85.94	143.05	2.07	149.63	175.00	99.00	1485.72	-		

S.No.	State/UT	Post matic Scholar- ships (for Sch. Caste/Sch. Tr.)	Pre- matic Scholar- ships	Book Banks	Girls Hostels (for S Caste)	Boys Hostels	Coaching & Allied Scheme (for SC/ST)	Imple- mentation of PCR & Attroci- ties Act.	9	10	SCDC	SCA	Upgrad- ation of merit of SC/ST Students)
1	2	3	4	5	6	7	8	9	10	11	12	13	13
9.	Kerala	109.73	11.39	5.92	20.00	10.00	1.46	13.70	25.00	115.18	381.90	-	-
10.	M.P.	377.84	98.74	1.95	207.26	-	20.69	89.44	400.00	89.29	1705.34	-	-
11.	M'rastra	350.79	14.72	2.00	16.18	24.35	1.00	1.54	370.00	51.83	1316.13	-	-
12.	Manipur	23.08	-	1.00	1.25	1.25	-	-	-	-	-	-	-
13.	Meghalaya	0.62	-	-	-	-	0.25	-	2.50	-	-	-	-
14.	Nagaland	102.37	-	-	-	-	-	-	-	-	-	-	-
15.	Orissa	55.30	1.31	1.00	25.00	15.00	0.58	3.65	350.00	23.41	1020.78	-	-
16.	Punjab	29.44	20.27	0.60	1.00	1.50	1.74	9.38	350.00	163.20	625.94	-	-
17.	Rajasthan	264.77	35.69	1.00	3.97	7.58	16.27	-	475.00	35.42	1150.44	4.74	-
18.	Sikkim	0.7	-	-	8.56	8.56	-	-	-	-	2.86	-	-
19.	T.N.	268.32	5.16	9.60	32.47	40.44	4.00	43.69	500.00	97.99	1778.88	-	-
20.	Tripura	45.44	9.42	0.80	4.00	4.90	2.96	-	-	24.00	42.82	0.54	-

S.No.	State/UT	Post matic Scholar- ships (for Sch.Caste/Sch.Tr.)	Pre- matic Scholar- ships	Book Banks	Girls Hostels	Boys Hostels	Coaching & Allied Scheme (for SC/ST)	Imple- mentations of PCR & Attroci- ties Act.	Liberation & Rehabilita- tion of Scavengers.	SCDC	SCA	Upgrad- ation of marit of SC/ST Students)
1	2	3	4	5	6	7	8	9	10	11	12	13
21.	U.P.	700.00	49.79	2.00	51.35	75.83	9.01	128.08	800.00	428.14	4844.77	11.40
22.	W.B.	7.04	3.73	0.28	25.11	13.93	0.63	3.90	200.00	384.04	2382.02	-
23.	Chandigarh	-	-	-	-	-	-	-	-	26.68	9.23	-
24.	D & N Haveli	1.00	-	-	-	-	-	-	-	-	-	-
25.	Delhi	11.00	-	-	-	-	1.07	-	375.00	0.25	134.36	-
26.	Goa	0.01	-	0.05	-	-	0.82	-	-	-	2.61	-
27.	Pondicherry	3.78	-	0.60	20.22	1.00	-	9.41	2.50	27.0	12.90	-
28.	Daman & Diu	0.80	-	-	-	-	-	-	-	-	-	-
29.	Mizoram	-	-	-	-	-	-	-	-	-	-	-
30.	Guwahati	5.00	-	-	-	-	-	-	-	-	-	-
31.	Andaman & Nicobar	-	0.15	-	-	-	-	-	-	-	-	-
Total		3500.00	400.00	56.23	748.67	1002.43	104.21	509.41	5050.00	2817.04	22896.22	18.76

STATEMENT - II

FUNDS RELEASED UNDER CENTRAL/CENTRALLY SPONSORED SCHEMES TO STATE/UTS DURING 1992-93.

(Rs. in lakhs)

S.No.	State/UT	Post matic Scholar- ships	Pre- matic Scholar- ships	Book Banks Scheme	Girls Hostels	Boys Hostels	Coaching & Allied	Imple- mentation of PCR & Attroci- ties Act.	Liberation & Rehabilita- tion of Scavengers. Students)	SCDC	SCA	Upgrad- ation of marit of SC/ST
		3	4	5	6	7	8	9	10	11	12	13
					(for S Cast) (for SC/ST)							
1.	A.P.	636.06	20.31	2.00	102.75	32.15	16.58	46.50	255.00	409.00	1937.61	0.97
2.	Assam	218.98	-	0.30	-	-	0.50	-	202.00	22.09	189.44	-
3.	Bihar	799.18	5.98	2.00	25.27	40.70	2.00	15.00	313.00	86.25	2096.54	-
4.	Gujarat	310.87	14.38	0.30	-	-	3.05	78.33	186.00	100.07	908.53	-
5.	Haryana	63.16	48.54	1.92	3.64	3.64	2.92	6.05	176.00	106.54	398.20	2.90
6.	H.P.	0.30	7.63	0.45	-	-	1.00	1.04	253.00	46.63	502.69	1.00
7.	J & K	18.13	-	0.80	8.31	-	0.50	-	100.00	57.65	66.79	-
8.	Karnataka	463.87	5.51	5.13	19.24	101.10	11.62	22.35	399.00	107.80	1310.06	4.45
9.	Kerala	24.95	4.58	1.00	4.92	4.12	3.08	7.68	30.00	88.87	502.74	-
10.	M.P.	53.81	207.93	24.37	134.52	101.84	3.00	101.00	1336.00	24.00	1839.09	-

S.No.	State/UT	Post matic Scholar- ships (for Sch.Caste/Sch.Tr.)	Pre- matic Scholar- ships	Book Banks Scheme	Girls Hostels	Boys Hostels	Coaching & Allied	Imple- mentation of PCR & Attroci- Scavengers. ties Act.	Liberation & Rehabilita- tion of Students	SCDC	SCA	Upgrad- ation of marit of SC/ST
1	2	3	4	5	6	7	8	9	10	11	12	13
11.	Maharashtra	887.84	5.43	3.00	-	-	1.00	35.25	659.00	81.92	1698.92	-
12.	Manipur	37.73	-	1.99	0.98	2.51	0.25	-	-	-	7.42	-
13.	Meghalaya	34.24	-	-	-	-	0.50	-	-	-	-	-
14.	Nagaland	120.00	-	-	-	-	-	-	-	-	-	-
15.	Orissa	56.21	5.32	0.30	40.00	30.00	1.50	2.00	58.60	31.22	1323.38	-
16.	Punjab	19.49	105.13	0.10	-	2.50	2.38	12.00	58.00	252.96	625.32	-
17.	Rajasthan	241.92	68.24	2.50	-	-	16.12	49.03	101.00	19.22	1162.90	4.11
18.	Sikkim	-	-	-	-	-	-	-	-	-	3.21	-
19.	Tamil Nadu	458.30	19.94	1.50	80.88	60.66	2.00	90.61	80.00	122.44	1911.34	-
20.	Tripura	42.15	12.55	0.99	-	-	0.90	-	-	10.60	57.38	1.57
21.	U.P.	700.00	78.53	11.49	76.36	101.10	3.00	66.00	1494.00	211.93	5495.07	5.35
22.	W.B.	146.40	1.44	0.50	36.13	19.60	0.50	4.41	363.00	288.24	2669.54	-

STATEMENT - III

Funds released under Central/Centrally sponsored schemes to State/UTs during 1993-94.

S.No.	State/UT	Post matric Scholar- ships	Pre- matric Scholar- ships	Book Banks Scheme	Girls Hostels	Boys Hostels	Coaching & Allied	Imple- mentation of PCR & Attroci- Scavengers. Act. Students	Liberation & Rehabilita- tion of	SCDC	SCA	Upgrad- ation of marit of SC/ST	(Rs. in lakhs)											
													3	4	5	6	7	8	9	10	11	12	13	
1.	A.P.	1077.365	83.68	70.50	310.30	181.90	3.00	91.02	459.00	875.52	2416.06	-												
2.	Assam	-	-	5.78	-	-	0.50	-	-	22.10	220.51	-												
3.	Bihar	590.144	65.80	9.91	40.44	70.77	8.56	26.50	-	113.52	2327.11	-												
4.	Gujarat	357.951	14.57	0.05	15.05	39.50	5.53	92.74	200.00	96.07	796.82	-												
5.	Haryana	68.00	14.56	5.84	-	-	3.56	5.21	714.00	164.31	424.53	2.90												
6.	H.P.	3.272	4.40	0.60	-	-	1.00	1.00	-	53.43	699.54	1.10												
7.	J & K	33.754	-	0.13	-	0.14	0.59	-	-	61.00	76.33	-												
8.	Karnataka	1077.436	1.86	4.87	3.09	108.68	1.00	148.86	-	212.35	1282.71	-												
9.	Kerala	106.764	1.90	13.67	25.02	6.95	6.96	19.99	-	124.20	402.84	-												
10.	M.P.	474.76	168.96	36.90	0.64	-	3.00	16.75	1226.00	57.65	2803.81	-												

S.No.	State/UT	Post matric Scholar- ships (for Sch.Caste/Sch.Tr.)	Pre- matric Scholar- ships	Book Banks Scheme	Girls Hostels (for S Caste)	Boys Hostels (for SC/ST)	Coaching & Allied	Imple- mentation of PCR & Attroci- ties Act.	Liberation & Rehabilita- tion of Scavengers. Students)	SCDC	SCA	Upgrad- ation of marit of SC/ST
1	2	3	4	5	6	7	8	9	10	11	12	13
11.	Maharashtra	1240.04	20.03	20.49	56.43	68.24	1.00	96.14	378.00	138.16	1562.79	-
12.	Manipur	59.47	-	0.72	2.32	2.03	0.25	-	-	-	5.56	-
13.	Meghalaya	74.279	-	-	-	-	0.50	-	-	-	-	-
14.	Nagaland	60.00	-	-	-	-	0.60	-	11.00	-	-	-
15.	Orissa	385.74	6.00	8.86	38.76	34.00	1.50	2.00	119.00	59.22	1075.66	3.92
16.	Punjab	120.878	32.97	2.65	1.00	2.56	1.00	13.40	-	14.13	875.92	-
17.	Rajasthan	348.02	30.08	10.00	5.05	2.52	22.94	51.00	227.00	18.60	1829.89	5.85
18.	Sikkim	-	-	-	-	-	-	-	-	-	3.06	-
19.	Tamil Nadu	736.98	7.32	29.48	50.55	43.62	2.00	69.26	-	318.50	1879.11	-
20.	Tripura	54.944	12.70	1.02	1.67	5.00	6.39	-	-	9.60	58.85	-
21.	U.P.	350.00	80.33	103.09	15.77	60.65	3.00	49.59	3763.00	238.77	5933.29	-
22.	W.B.	773.20	3.01	2.38	33.86	32.36	0.50	4.40	-	206.56	2322.75	-

S.No.	State/UT	Post matric Scholar- ships (for Sch.Caste/Sch.Tr.)	Pre- matric Scholar- ships	Book Banks Scheme	Girls Hostels (for S Caste)	Boys Hostels (for SC/ST)	Coaching & Allied In- stitutes of Attroci- ties Act.	Liberation & Rehabilita- tion of Survivors Students	SCDC	SCA	Upgrad- ation of merit of SC/ST	
1	2	3	4	5	6	7	8	9	10	11	12	
23.	Chandigarth	-	-	0.25	-	-	-	-	-	4.80	12.00	
24.	Dadra & N.H.	-	-	-	-	-	5.00	-	*17.75	-	-	
25.	Delhi	-	12.60	2.49	-	-	3.00	-	-	57.65	184.76	
26.	Goa	1.46	-	0.25	-	-	-	0.05	-	49.96	2.86	
27.	Pondicherry	10.56	-	1.17	-	-	-	13.14	-	21.13	14.81	
28.	D & Diu	2.562	-	0.38	-	-	-	-	-	-	-	
29.	Mizoram	164.35	-	-	-	-	-	-	-	-	-	
30.	Andaman	1.30	0.40	-	-	-	-	-	Nicobar	-	6	
31.	A.P.	-	-	-	-	-	0.12	-	-	-	1.37	
Total		8176.359	561.10	332.08	599.95	658.87	76.41	706.15	7097.00	2934.63	27211.98	15.14

STATEMENT - IV

SPECIAL CENTRAL ASSISTANCE FOR TRIBAL SUB PLAN.

(Rs. in lakhs)

S.No.	State/UT	1991-92	1992-93	1993-94
1.	Andhra Pradesh	1529.34	1529.34	1593.22
2.	Assam	1077.61	1077.61	1087.57
3.	Bihar	3211.19	3175.25	3497.39
4.	Gujarat	1870.90	1855.84	2234.77
5.	Himachal Pradesh	421.71	403.39	755.04
6.	Jammu & Kashmir	245.98	296.14	518.60
7.	Karnataka	253.24	327.42	439.76
8.	Kerala	133.27	207.23	167.25
9.	Madhya Pradesh	6835.01	6785.01	8117.65
10.	Maharashtra	1825.21	1815.21	2234.35
11.	Manipur	388.40	383.41	417.12
12.	Orissa	3298.65	3378.03	3603.23
13.	Rajasthan	1679.23	1679.46	2664.68

S.No.	State/UT	1991-92	1992-93	1993-94
14.	Sikkim	60.93	60.93	73.67
15.	Tamil Nadu	281.77	270.72	214.05
16.	Tripura	430.35	414.94	372.37
17.	Uttar Pradesh	58.40	58.40	69.22
18.	West Bengal	1271.66	1171.67	1319.06
19.	A & N Islands	99.00	86.13	77.22
20.	Daman & Diu	11.00	23.87	28.29
	Total	24982.85	25000.00	29484.54

STATEMENT - V

GRANTS UNDER IST PROVISIO TO ARTICLE 275(1) CONSTITUTION

(Rs. in lakhs)

S.No.	State	1991-92	1992-93	1993-94
1.	Andhra Pradesh	117.99	233.22	437.25
2.	Assam	81.21	160.80	301.50
3.	Bihar	215.85	427.20	801.00
4.	Gujarat	180.12	356.40	668.25
5.	Himachal Pradesh	7.32	14.40	27.00
6.	Jammu & Kashmir	6.84	56.40	105.75
7.	Karnataka	67.80	133.98	251.25
8.	Kerala	9.69	19.20	36.00
9.	Madhya Pradesh	445.24	880.80	1651.50
10.	Maharashtra	214.38	423.96	795.00
11.	Manipur	14.40	28.38	53.25
12.	Orissa	219.70	434.78	815.25
13.	Rajasthan	155.37	307.64	576.75

S.No.	State	1991-92	1992-93	1993-94
14.	Sikkim	2.70	5.22	9.75
15.	Tamil Nadu	19.32	38.40	72.00
16.	Tripura	21.69	42.78	80.25
17.	Uttar Pradesh	8.64	17.22	32.25
18.	West Bengal	114.06	225.60	423.00
19.	Arunachal Pradesh	16.38	32.40	60.75
20.	Meghalaya	39.96	79.20	148.50
21.	Mizoram	17.16	34.02	63.75
22.	Nagaland	24.18	48.00	90.50
	Total	2000.00	2000.00	7600.00

STATEMENT - VI
VOLUNTARY ORGANISATIONS

Sl.No.	State/UT	1991-92	1992-93	1003-94
		(Rs. in lakhs)		
1.	Andhra Pradesh	3.01	2.98	10.74
2.	Assam	27.06	20.81	20.65
3.	Bihar	10.80	23.36	31.64
4.	Gujarat	0.48	2.79	4.33
5.	Himachal Pradesh	-	-	-
6.	Jammu & Kashmir	-	-	-
7.	Karnataka	0.15	10.45	19.44
8.	Kerala	15.12	18.63	19.70
9.	Madhya Pradesh	0.98	7.91	15.86
10.	Maharashtra	17.74	35.54	42.63
11.	Manipur	21.57	10.71	1.05
12.	Orissa	4.29	22.88	43.38
13.	Rajasthan	9.45	10.97	10.49

Sl.No.	State/UT	1991-92	1992-93	1003-94
14.	Sikkim	-	-	-
15.	Tamil Nadu	3.63	9.17	12.20
16.	Tripura	-	7.25	-
17.	Uttar Pradesh	1.22	1.96	1.28
18.	West Bengal	20.48	23.44	14.74
19.	A & N Islands	-	-	-
20.	Daman & Diu	-	-	-
21.	Arunachal Pradesh	33.41	57.93	71.89
22.	Meghalaya	31.27	34.58	52.34
23.	Nagaland	1.31	1.15	1.08
24.	Delhi	47.60	44.45	29.80
	Total	249.57	354.96	403.24

STATEMENT - VII

STATE TRIBAL DEVELOPMENT COOPERATIVE CORPORATIONS FOR MINOR FOREST PRODUCE OPERATIONS

(Rs. in lakhs)

S.No.	State	1991-92	1992-93	1993-94
1.	Andhra Pradesh	-	10.00	25.00
2.	Bihar	-	50.00	-
3.	Kerala	-	-	41.00
4.	Madhya Pradesh	-	51.00	60.00
5.	Maharashtra	-	24.00	53.00
6.	Manipur	-	-	10.00
7.	Orissa	-	-	52.00
8.	Rajasthan	-	30.00	61.40
9.	Tripura	-	-	-
10.	West Bengal	-	35.00	-
11.	Meghalaya	-	-	15.00
	Total		200.00	350.40

* Scheme launched during 1992-93.

STATEMENT - VIII
GIRLS HOSTELS FOR SCHEDULED TRIBES

Sl.No.	State/UT	(Rs. in lakhs)		
		1991-92	1992-93	1993-94
1.	Andhra Pradesh	31.305	-	53.11
2.	Assam	16.00	16.38	-
3.	Bihar	68.82	-	-
4.	Gujarat	30.13	18.21	19.51
5.	Himachal Pradesh	-	-	-
6.	Jammu & Kashmir	-	-	-
7.	Karnataka	6.125	-	-
8.	Kerala	1.00	21.42	20.00
9.	Madhya Pradesh	-	83.06	27.03
10.	Maharashtra	32.50	-	-
11.	Manipur	7.82	-	10.11
12.	Orissa	37.427	35.58	77.24
13.	Rajasthan	36.75	24.50	12.25

Sl.No.	State/UT	1991-92	1992-93	1993-94
14.	Sikkim	-	-	-
15.	Tamil Nadu	12.25	6.12	-
16.	Tripura	4.96	8.00	7.31
17.	Uttar Pradesh	-	6.12	3.65
18.	West Bengal	14.03	30.60	23.74
19.	A & N Islands	-	-	-
20.	Daman & Diu	-	-	-
21.	Arunachal Pradesh	-	-	-
22.	Meghalaya	-	-	9.80
23.	Mizoram	6.125	-	-
24.	Nagaland	-	-	-
25.	Dadra & Nagar Haveli	0.48	-	-
26.	Lakshadweep	-	-	-
Total		305.722	209.99	263.75

STATEMENT - IX
BOYS HOSTEL FOR SCHEDULED TRIBES

(Rs. in lakhs)

Sl.No.	State/UT	1991-92	1992-93	1993-94
1.	Andhra Pradesh	49.00	-	30.75
2.	Assam	16.00	16.00	-
3.	Bihar	-	-	-
4.	Gujarat	17.16	23.00	39.23
5.	Himachal Pradesh	-	-	-
6.	Jammu & Kashmir	-	-	5.97
7.	Karnataka	-	-	-
8.	Kerala	23.58	15.87	20.00
9.	Madhya Pradesh	35.00	63.74	39.28
10.	Maharashtra	39.75	-	-
11.	Manipur	1.37	-	10.11
12.	Orissa	10.98	30.00	29.40
13.	Rajasthan	-	10.11	36.75

Sl.No.	State/UT	1991-92	1992-93	1993-94
14.	Sikkim	-	-	-
15.	Tamil Nadu	7.58	6.74	-
16.	Tripura	15.00	18.38	18.37
17.	Uttar Pradesh	-	15.16	3.65
18.	West Bengal	14.94	24.26	26.41
19.	A & N Islands	-	-	-
20.	Daman & Diu	-	-	-
21.	Arunachal Pradesh	20.175	-	-
22.	Meghalaya	-	-	9.00
23.	Mizoram	6.125	-	-
24.	Nagaland	-	-	-
25.	Dadra & Nagar Haveli	11.41	43.74	-
26.	Lakshadweep	22.05	-	-
	Total	298.12	267.00	269.72

STATEMENT - X
ASHRAM SCHOOL IN TRIBAL SUB PLAN

		(Rs. in lakhs)			
S.No.	State	1991-92	1992-93	1993-94	
1.	Andhra Pradesh	-	35.00	34.50	
2.	Gujarat	-	25.00	-	
3.	Kerala	38.38	39.73	47.10	
4.	Maharashtra	190.00	-	69.42	
5.	Orissa	20.00	42.00	16.20	
6.	Tamil Nadu	-	24.69	34.65	
7.	Tripura	8.00	10.00	10.00	
8.	Uttar Pradesh	-	22.58	50.68	
	Total	256.28	200.00	262.66	

STATEMENT - XI
VOCATIONAL TRAINING IN TRIBAL AREA

S.No.	State	1991-92	1992-93	1993-94
1.	Andhra Pradesh	-	14.78	-
2.	Gujarat	-	26.10	3.46
3.	Kerala	-	-	14.53
4.	Madhya Pradesh	-	-	44.34
5.	Orissa	-	-	70.03
6.	Rajasthan	-	-	44.34
7.	Tamil Nadu	-	14.78	4.73
8.	West Bengal	-	29.56	8.57
9.	Mizoram	-	14.78	-
	Total	-	100.00	190.00

* Scheme launched during 1992-93.

STATEMENT - XII
EDUCATIONAL COMPLEX IN LOW LITERACY POCKETS FOR DEVELOPMENT OF ST WOMEN LITERACY IN TRIBAL AREAS

		(Rs. in lakhs)		
S.No.	State	1991-92	1992-93	1993-94
1.	Andhra Pradesh	-	-	5.28
2.	Gujarat	-	-	25.32
3.	Kerala	-	-	4.93
4.	Madhya Pradesh	-	-	35.20
5.	Maharashtra	-	-	6.33
6.	Orissa	-	-	31.75
7.	Rajasthan	-	-	16.19
	Total	-	-	125.00

* Scheme started during 1993-94.

STATEMENT - XIII
RESEARCH AND TRAINING

(Rs. in lakhs)

Sl.No.	State	1991-92	1992-93	1993-94
1.	Andhra Pradesh	5.00	4.81	5.60
2.	Assam	16.05	10.70	12.10
3.	Bihar	9.25	9.82	12.71
4.	Gujarat	2.25	2.19	0.55
5.	Himachal Pradesh	0.22	0.31	0.27
6.	Karnataka	-	-	0.29
7.	Kerala	12.00	8.00	7.83
8.	Madhya Pradesh	13.20	28.28	23.35
9.	Maharashtra	5.80	11.87	23.75
10.	Manipur	10.00	6.60	3.50
11.	Orissa	3.61	3.22	3.73
12.	Rajasthan	5.24	4.53	5.57
13.	Tamil Nadu	11.54	9.44	7.39

Sl.No.	State	1991-92	1992-93	1993-94
14.	Uttar Pradesh	5.22	3.46	4.98
15.	West Bengal	5.48	1.03	0.93
16.	Tripura	0.14	6.69	6.80
17.	Arunachal Pradesh	-	-	0.57
Total		105.00	105.00	120.00

STATEMENT - XIV

DEVELOPMENT OF OILS AND OILSEEDS IN TRIBAL AREA.

		(Rs. in lakhs)		
S.No.	State	1991-92	1992-93	1993-94
1.	Andhra Pradesh	50.00	33.48	Scheme
2.	Bihar	-	17.39	transferred
3.	Madhya Pradesh	26.20	26.52	to
4.	Orissa	40.80	33.04	States
5.	West Bengal	33.00	39.57	
Total		150.00	150.00	

[English]

**World Bank Assistance for
T.B. Control**

689. SHRI R. SURENDER REDDY
: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Bank has recently proposed to assist India in reducing incidence of tuberculosis;

(b) if so, the details thereof;

(c) whether the incidence of tuberculosis has been showing increasing trends in recent years;

(d) if so, the details thereof for the last three years;

(e) whether the World Bank assistance is likely to help in augmenting the supply of major drugs used for treatment of tuberculosis; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). World Bank is considering a proposal for a T.B. Control in 5 States and 10 cities.

(c) No, Sir.

(d) Does not arise.

(e) and (f). Yes. Sir. The project is likely to help to meet the requirements of drugs for treating infectious and seriously ill cases.

Sardar Sarovar Project.

690. SHRI SHANKERSINH VAGHELA

: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have requested Japan to release the second tranche of loan for manufacture and supply of Turbo-Generating sets for the River Bed Power House of Sardar Sarovar Project; and

(b) if so, the response of Japan thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b). Despite our best attempts, the second tranche of loan for manufacture and supply of Turbo-Generating sets for the River Bed Power House of Sardar Sarovar Project has not been released so far by the Overseas Economic Corporation Fund (OECF), Japan.

[Translation]

Bhopal Doordarshan

691. SHRI SURAJBHANU SOLANKI:
Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Bhopal Doordarshan has been linked with Satellite;

(b) if so, the details thereof;

(c) whether the Government propose to increase the capacity of Doordarshan Relay Centres set up at other places besides Bhopal, Indore and Raipur; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND

BROADCASTING (SHRI K.P. SINGH DEO)

:(a) and (b). Yes, Sir. Doordarshan Kendra at Bhopal has since been linked to the satellite through an earth station made operational during November, 1993 for uplinking regional service in Madhya Pradesh.

(c) and (d). Yes, Sir. Besides, six High Power Transmitters at Bhopal, Indore, Raipur, Gwalior, Jabalpur and Jagdalpur already operating, three LPTs at Ambicapur, Guna & Shahdol are envisaged to be upgraded to High Power Transmitters.

• [English]

AIDS Awareness

692. SHRI S.M. LALJAN BASHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether large section of the society is still not aware of AIDS and its consciousness; and

(b) if so, the steps taken by the Government to educate both the urban and rural population through various media?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). In order to create awareness on AIDS amongst all sections of Society, all channels of media are being used in the media campaign. Additional publicity and awareness materials are under preparation for a further intensification of the campaign during 1994-95. It is proposed to utilise all the other communication channels available with the Government for this purpose.

Chakma Refugees

693. SHRIMATI BIBHU KUMARI DEVI:
SHRI CHITTA BASU:
SHRI. SANAT KUMAR MANDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have taken up the matter of repatriation of Chakma Refugees with the Government of Bangladesh during the last two months;

(b) if so, the details and the outcome thereof;

(c) the number of Chakma refugees repatriated to Bangladesh so far;

(d) the number of such refugees still residing in the North-Eastern States and awaiting repatriation;

(e) the action taken by the Government to ensure that on their return home, the properties/land of Chakma refugees are restored to them and that they are allowed to live an honourable life;

(f) whether the Government have received complaints that the Government of Bangladesh have not fulfilled the assurances given to refugees and also not accepted the 13-Point demands; and

(g) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). Yes, Sir. Two meetings were arranged between the refugee leaders and Bangladesh Authorities at

Ramgarh, Bangladesh on June 5, 1994 and June 30, 1994. After the second meeting, the refugee leaders agreed to resume the repatriation process which has commenced from 21 July, 1994.

(c) In the first phase of repatriation from 15-22 February, 1994, 1854 refugees were repatriated. The second phase of repatriation which began on 21st July, 1994 is still continuing.

(d) After the first phase of repatriation, 54710 Chakma refugees from Tripura only remained to be repatriated to Bangladesh. There is no such proposal for other North-Eastern States.

(e) to (g). Being Bangladesh nationals, it is primarily for the Government of Bangladesh to create satisfactory conditions conducive for the return of the Chakma refugees. The role of the Government of India has been to facilitate the repatriation process.

Development of Water Resource

694. SHRI ANNA JOSHI: Will the Min-

ister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have sought aid from World Bank or any other foreign agencies for the development of water resources in the country;

(b) if so, the details thereof;

(c) the response of the World Bank and other foreign agencies in this regard; and

(d) the details of the development activities proposed to be taken up with this aid?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) Yes, Sir.

(b) to (d). A Statement indicating the details of the project, response of the donor agencies and proposed developmental activities is enclosed.

STATEMENT

Sl No.	Name of the Project	Details of the Project and Developmental activities proposed to be taken up	Response of the Donor Agency.
1	2	3	4
PROJECTS POSED TO WORLD BANK			
1.	M.P. Major Irrigation Project.	Construction of (i) Fani Avanti Bai Sagar Project (Bargi)- Canal System and (ii) Raj Ghat Canal Project at an estimated cost of Rs. 865.44 crores to irrigate 2.74 lakhs hectares.	The World bank has suggested to update detailed feasibility report and supporting data.
2.	Narmada Canal Project (Rajasthan)	Construction of Narmada Canal in Rajasthan at an estimated cost of Rs. 467.53 crores to irrigate an area of 73157 hectares of land in drought prone districts of Jalore and Barmer and providing drinking water to about 3.13 lakhs population in 124 villages.	World Bank raised a number of issues. Government of Rajasthan has been requested to address these issues.
3.	U.P. Tubewells Project Phase-II	Construction of 1000 New Tubewells, connecting 1500 existing Tubewells with dedicated electric feeder line and modernisation of 500 tubewells at an estimated cost of Rs. 195.3 crores.	Although, the Govt. of Uttar Pradesh has furnished point-wise clarifications on the issues raised by the World Bank, the Bank is not satisfied. The Ministry of Water Resources advised the State Government not to pursue the project further.

Sl No.	Name of the Project	Details of the Project and Developmental activities proposed to be taken up	Response of the Donor Agency.
1	2	3	4
4.	Kangsabati Modernisation Irrigation Project. (West Bengal)	Construction of 4 small dams on rivers Silabati, Joypanda, Bhairabhanki and Tarafani, installation of 3400 Tubewells and construction of water courses and field channels at an estimated cost of Rs. 311.07 crores.	Since the resources of the World Bank are already committed for previously programmed projects, the World Bank expressed inability for further appraisal. However, they have suggested to come up with proposal for Water Resources Consolidation Project for their Consideration.
5.	National Hydrology Project.	To strengthen all aspects of hydrological and climatic data collection, processing and dissemination of all the participating States at an estimated cost of Rs. 4888.7 crores	Pre-appraisal Mission of the World Bank visited India in February/March, 1994 and suggested various key actions for compliance before appraisal.
6.	Narmada Basin Development Project.	Catchment treatment, re-afforestation of degraded forest land, fisheries Development, development of wildlife and environmental studies and Rehabilitation and Resettlement support at an estimated cost of Rs. 3000 crores (Approximate).	This is linked with World Bank assistance to Sardar Sarovar Project.
7.	Second Sardar Sarovar Water Delivery and	To complete spillover works of Phase-I, Narmada Main Canal from Km 144.5 to km 264, Branch Canals, distribution system, gene-	On 29.3.93, Government of India took decision to disengage from World Bank

Sl No.	Name of the Project	Details of the Project and Developmental activities proposed to be taken up	Response of the Donor Agency.
1	2	3	4
	Drainage Project	<p>ration of Power, lift stations on Saurashtra Branch Canal, control and communication systems to provide drinking water to 75% of the drought prone command area in North Gujarat and Saurashtra at an estimated cost of Rs. 1918 crores.</p>	<p>financing for Sardar Sarovar Project.</p>
8.	Submarekha Multi-purpose Project (Bihar) Phase-II	<p>To complete Chandli dam and left canal, ichha Canal, Galudih left canal, Kharkai Barrage & canal etc. at an estimated cost of Rs. 1429 crores to benefit about 80,000 families.</p>	<p>Government of Bihar has to take action on Rehabilitation and Resettlement issues raised by the World Bank.</p>
9.	Submarekha Irrigation Project (Orissa)	<p>Execution of main Contour Canal 44.3 Km long storages at Jambhira, Hatdia and Baura and distribution system to irrigate 1 lakh hectares at an estimated cost of Rs. 715 crores.</p>	<p>Govt. of Orissa has taken suitable action on Rehabilitation and Resettlement issues raised by World Bank. However, the Bank linked appraisal of this project with effective implementation of Rehabilitation and Resettlement issues by Government of Bihar.</p>
10.	Water Resources Consolidation Project (Orissa)	<p>Completion of five on-going medium projects replacement of Naraj Barrage, completion of Upper Kiliab distribution system, investments on Rengali Project etc. to</p>	<p>World Bank Mission visited Orissa in March, 1994 and suggested various actions for compliance before</p>

Sl No.	Name of the Project	Details of the Project and Developmental activities proposed to be taken up	Response of the Donor Agency.
1	2	3	4
11.	Water Resources Consolidation Project (Tamil Nadu)	<p>increase irrigation in 3 lakh hectares at an estimated cost of Rs. 970 crores.</p> <p>Modernisation of existing schemes, completion of major and medium projects (10 Nos.) and drainage, completion of Krishna Water Supply Project and Institutional strengthening to maximise productivity and environmental sustainability to land and water, improvement planning and allocation of water, upgrade existing irrigation drainage and flood control at an estimated cost of Rs. 1102.846 crores.</p>	<p>appraisal of the project.</p> <p>This Project was appraised in March, 1994 and the World Bank has suggested various key actions for compliance before negotiations.</p>
12.	National Water Management Project Phase-II	<p>Inclusion of spillover works of National Water Management Project Phase-I and further inclusion of new projects of nine participating States to increase the culturable command area by about 6 million hectares by improving the performance of the projects in the State at a low cost. The estimated cost of the project is Rs. 1380 crores.</p>	<p>The World Bank has indicated its willingness to consider the project subject to identification of specific projects by the State Governments.</p>
14.	Tungabhadra	<p>PROJECTS POSED TO NETHERLANDS</p> <p>To solve water logging and salinisation to improve the</p>	<p>Approval of Royal</p>

Sl No.	Name of the Project	Details of the Project and Developmental activities proposed to be taken up	Response of the Donor Agency.
1	2	Irrigation Pilot Project Phase-II quality and efficiency of the water distribution and to formulate sustained recommendations for policy changes and consequent systems alternations in the Tungbhadra Irrigation Schemes. Estimated cost of the Project is Rs. 37.4 crores.	Netherlands Government is awaited.
15.	Water Resources Development and Salinity Ingress Prevention Schemes, (Gujarat).	Objective is to improve the living conditions of the population of Gujarat and participation of farmers in the management of land and water resources. Emphasis is on conservation of water by its optimum use for irrigation and domestic purpose and reduction of salinity of water. The Project concentrates on selected reaches of coastal zones of Gujarat viz. (a) In Saurashtra i.e. Amreli and Bhavnagar districts and (b) Kachch district.	Approval of Royal Netherlands Government is awaited.
16.	Surface Water Lift Irrigation Scheme, Andhra Pradesh.	To increase agricultural production by providing surface water lift irrigation facilities & improve the living conditions of farmers through sustainable and environmentally sound intervention in such a way that even women farmers can become equal partners of male farmers in agricultural and other activities. Estimated cost of the project is Rs. 55.5 crores.	Approval of the Royal Netherlands Government is awaited].
17.	Ground Water Borewell	Increase in agriculture production through provision of ground water irrigation facilities, improve the	Approval of the Royal Netherlands

Sl No.	Name of the Project	Details of the Project and Developmental activities proposed to be taken up	Response of the Donor Agency.
1	2	3	4
18.	Irrigation schemes, Andhra Pradesh Integrated Water Resources Development Project, Bundelkhand Uttar Pradesh	living conditions through sustainable and environmentally sound intervention, in such a way that women farmers can become equal partners of the male farmers in agricultural and other activities. The estimated cost of the project is Rs. 69.3 crores. Improvement of living conditions of poor of Bundelkhand region, P. Building village organisation, involving women in water management, creating income generating projects. Project envisages water recharge and irrigation, soil conservation, afforestation, developing and introducing improved agricultural and animal husbandry techniques, training project functionaries and village level workers. Estimated cost of the project is Rs. 25 crores.	Government is awaited. the Project is at present being reformulated as recommended by Indo-Dutch Appraisal Mission.
PROJECTS POSED TO JAPAN			
19.	Exploitation of Ground Water.	Strengthening facilities for water quality monitoring and environmental protection and procurement of drilling equipments for exploitation of ground water. Estimated cost of the project is Rs. 480 crores.	Response of Japanese side is awaited.
20.	Irrigation Canal Monitoring and Management System for	The Project proposes the irrigation canal monitoring and management system with supervisory and management station at Bikaner and 13 gate control stations along the Canal. Estimated cost of the project	Response of the Japanese side is awaited.

Sl No.	Name of the Project	Details of the Project and Developmental activities proposed to be taken up	Response of the Donor Agency.
1	2	3	4
	Indira Gandhi Canal Project (Rajasthan)	is Rs. 33.17 crores.	
PROJECT POSED FOR GERMAN ASSISTANCE			
21.	Minor Irrigation Project, Maharashtra.	The Project includes construction of Tanks, KT Weirs, Diversion Weirs, Storage Weirs and lift irrigation schemes costing Rs. 140 crores.	The Project has been picked up by Germany. The comments of the State Government on the suggested course of action are awaited.
22.	Minor Irrigation Project, Himachal Pradesh.	To raise agriculture & horticulture production and farmers income, by rehabilitating the existing irrigation systems to make them functional so as to provide irrigation facilities in 2000 hectares. Estimated cost of the project is Rs. 140 crores.	The Project has been picked up by the Germany. The concurrence of the State Government on the Project preparedness activities are awaited.
POSED FOR ASSISTANCE FROM EUROPEAN ECONOMIC COMMUNITY (EEC)			
23.	Saline Land Reclamation Project Phase-II, Maharashtra.	To increase yield and incomes on 11700 hectares of reclaimed agricultural land by rehabilitating old schemes and by constructing new schemes which benefits 117,000	Response of the European Economic Community is awaited.

Sl No.	Name of the Project	Details of the Project and Developmental activities proposed to be taken up	Response of the Donor Agency.
1	2	3	4
		<p>persons. To increase yields and incomes on a further 21,300 hectares to improve agricultural management which benefit 213,000 persons. The estimated cost of the project is Rs. 35 crores.</p>	
24.	Andhra Pradesh Minor Irrigation Development Project (Phase-II)	<p>To improve the production/productivity in rainfed agriculture sector through development of available minor irrigation sources in different parts of Andhra Pradesh particularly drought prone and rainfed areas. Increase in irrigation potential to the extent of 73,000 hectares. Estimated cost of the Project is Rs. 281 crores.</p>	Response of European Economic Community is awaited.
25.	Minor Irrigation Project, Orissa.	<p>Project envisages rehabilitation of 6 large schemes and one small scheme in the first phase of 3 years. In the second Phase, 10 large schemes and 14 small schemes are envisaged to be rehabilitated. Estimated cost of the project is Rs. 32.87 crores.</p>	the Government of Orissa is to reply the various clarifications asked by European Economic Community and revise the project accordingly.
26.	Modernisation of Tank Irrigation system, Pondicherry.	<p>To modernise 44 tanks and the command area improvement in 5829 hectares by way of improving the Tank bund irrigation sluices, lining of irrigation channels and providing necessary control structures such as irrigation outlets. Estimated cost of the project is Rs. 12.80 crores.</p>	EEC has kept this proposal in obeyance till inclusion of social organisation and farmers participating is confirmed by the State Governments.

[Translation]

[English]

Import Duty on Coal

695. SHRI RAMASHRAY PRASAD
SINGH :
SHRI RAJVEER SINGH :

Will the Minister of COAL be pleased to state:

(a) whether the Government have reduced the import duty on coal from 85 per cent to 24 per cent;

(b) whether the indigenous coal producing companies have been encouraged by this concession;

(c) if so, the details thereof; and

(d) its likely impact on the Bharat Coking Coal Ltd.?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) The import duty on non-coking coals has been reduced from 85% to 35% in the budget for the year 1994-95.

(b) and (c). Indigenous coal companies will face increased competition from imported coal as a result of the aforesaid reduction in import duty.

(d) Steel plants have already been importing low ash coking coal at the concessional import duty of five per cent. As such supplies of metallurgical coal to steel plants from BCCL are not likely to get affected due to the recent reduction. However, BCCL would also face increased competition from imported coal as regards supplies of non-coking coal.

Lower Wardha Irrigation Project

696. SHRI RAMCHANDRA
GHANGARE : Will the Minister of WATER
RESOURCECES be pleased to state:

(a) whether the work on the Lower Wardha irrigation project in Maharashtra is going on at a Slow due to paucity of funds;

(b) if so, the steps taken/proposed to be taken by the Union Government in this regard; and

(c) the funds earmarked by the Union Government for the purpose during 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b). Lower Wardha Irrigation Project was received in the Central Water Commission for techno-economic appraisal in 4/84. The project was set back to the State Government in 11/87 due to non compliance of the observations of Central Appraising Agencies by the State Government. The State Government is required to submit modified project proposal to the Central Water Commission for appraisal.

(c) While an outlay of Rs. 8 crores has been approved for the project in the VIII Plan, the Working Group of the Planning Commission has not recommended any outlay for the project in the Annual Plan 1994-95.

**Cases Under Protection of
Civil Rights Act**

697. SHRI SYED SHAHABUDDIN :

Will the Minister of WELFARE be pleased to state :

(a) the number of cases under the Protection of Civil Rights Act, 1955 pending as on January, 1992, January 1, 1993, January 1, 1994 and July 1, 1994 State/UT-wise;

(b) the number of additional cases filed under the Act during 1992, 1993 and January-June, 1994 State/UT-wise;

(c) the number of cases decided during this period, State/UT-wise;

(d) the number of cases in which the prosecuted were convicted, State/UT-wise; and

(e) the number of cases pending as on June 30, 1994 with the total number of persons under prosecution, State/UT-wise with break-up by year of filing?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) to (e). The information is being collected and will be laid on the Table of the House.

Cost of Coal Production

698. SHRI RAMCHANDRA VEERAPPA: Will the Minister of COAL be pleased to state :

(a) whether any assessment has been made by the Government about the increased cost of production of coal in open cast mines; and

(b) if so, the findings thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) Yes, Sir.

(b) According to Coal India Ltd. the trend of cost of production in the open cast mines of Coal India Ltd. during last 5 years reveals that the cost of production has not gone up in real terms. The actual cost of production in open cast mines is estimated to have increased by 43.7% only against the general inflation of 49.4% over the last 5 years i.e. 1989-90 to 1993-94.

Arrest of Persons

699. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons arrested under Sections 107 and under Section 151 Cr. P.C. either on the breach of both the sections or individual sections in Delhi in each of the last twelve months giving the specific nature of offence that they were committing and which could not be prevented successfully otherwise;

(b) the measures/safeguards provided to ensure that the Police Officer does not misuse this power; and

(c) the number of Police Officers found guilty of the misuse of Section 107 and 151 Cr. P.C. during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) (a) The number of persons arrested under Section 107/151 Cr. P.C. in each of the last twelve months from 1st July, 1993 to 30th June, 1994 is as under:-

<i>Months</i>	<i>No. of persons arrested</i>
July, 1993	1603

SHRI MAHESH KANODIA:

<i>Months</i>	<i>No. of persons arrested</i>
August, 1993	1879
September, 1993	1457
October, 1993	1813
November, 1993	1336
December, 1993	1514
January, 1994	1223
February, 1994	1229
March, 1994	1844
April, 1994	1582
May, 1994	1820
June, 1994	1872

All the persons were arrested u/s 107/151 Cr. P.C. on apprehension of imminent breach of peace which could not have been prevented otherwise.

(b) The circumstances under which a person is arrested u/s 107/151 Cr. P.C. are verified by the concerned Sub-Divisional Asstt. Commissioners of Police. An aggrieved person can also file an appeal in the Court of Session Judge.

(c) Thirteen.

[*Translation*]

Modernisation of Irrigation Projects

700. SHRI KASHIRAM RANA:

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any proposal to modernise certain irrigation projects of Gujarat has been received by the Union Government;

(b) if so, the details thereof;

(c) the action taken by the Union Government thereon;

(d) whether the Union Government have provided any assistance for the purpose; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) to (c). While Modernisation of Machhu I Irrigation Project has been found acceptable by the Advisory Committee in 8/93 for an estimated cost of Rs. 8.12 crores subject to environmental clearance by the Ministry of Environment & Forests to be obtained by the State Government, on 'Restoration of Mitti Irrigation Project' the State Government is required to comply with various techno-economic issues. In addition a proposal namely *Intergrated Irrigation Development Project* envisaging enhancement of irrigated agricultural production covering 5 major and 19 medium irrigation projects at an estimated cost of Rs. 235 crores was received from the Government of Gujarat in 10/92 for seeking foreign assistance. The State Government is required to comply with observations of the Central

Water Commission.

(d) and (e). The Planning Commission has approved an outlay of Rs. 98.83 Crores for Extension, Renovation and Moderanisation Projects in Gujarat.

Voluntary Organisations In Health Sector

701. SHRI LALIT ORAON : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the assistance given to voluntary organisations in each State under various Health and Family Welfare Projects during 1991-92 and 1992-93;

(b) whether the Government have verified the authenticity of 'Utilisation Certificate' submitted by these voluntary organisations;

(c) if so, the outcome thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) A Statement is enclosed.

(b) to (d). Yes, The "Utilisation Certificate" issued by a registered chartered accountant are duly examined in the Ministry and when found in order are accepted.

*(In Rs.)***STATEMENT**

Sl.No	State/UT	Financial Assistance given during the period				Through State Govt.
		1991-92	1992-93	Direct to Vol. Orgn.	Through State Govt.	
1.	Andhra Pradesh	44,45,000	3,00,000	24,78,000	2,40,000	2,40,000
2.	Assam	6,12,000	1,56,000	3,00,000	1,35,000	1,35,000
3.	Gujarat	38,98,211	-	1,20,08,960	1,74,000	1,74,000
4.	Maharashtra	99,39,205	4,25,000	1,53,97,069	2,90,000	2,90,000
5.	Karnataka	5,17,000	1,00,000	29,40,130	2,59,000	2,59,000
6.	Punjab	2,68,000	30,000	3,00,000	2,40,000	2,40,000
7.	Rajasthan	62,66,000	-	30,72,000	2,68,000	2,68,000
8.	Uttar Pradesh	46,08,475	-	91,41,828	2,95,000	2,95,000
9.	West Bengal	77,45,790	-	70,06,791	3,13,000	3,13,000
10.	Tamil Nadu	81,51,283	-	94,63,394	3,40,000	3,40,000
11.	Kerala	16,46,926	-	10,79,379	2,59,000	2,59,000
12.	Delhi	41,54,000	-	48,01,000	-	-

Sl.No	State/UT	Financial Assistance given during the period			
		1991-92		1992-93	
		Direct to Voluntary Organisation	Through State Govt.	Direct to Vol. Orgn. Govt.	Through State
13.	Bihar	53,84,301	1,00,000	25,49,781	2,81,000
14.	Madhya Pradesh	60,16,000	-	22,89,000	2,68,000
15.	Haryana	15,02,000	-	5,93,000	1,60,000
16.	Himachal Pradesh	37,000	-	-	1,60,000
17.	Manipur	1,92,000	-	7,09,000	83,000
18.	Orissa	38,43,000	-	10,06,000	2,78,000
19.	Tripura	2,12,000	-	3,00,000	1,33,000
20.	Chandigarh	-	-	16,55,000	-
21.	Goa	-	1,00,000	-	1,35,000
22.	Mizoram	-	-	-	1,33,000

Modernisation of Police of Gujarat

regard?

702. SHRI N.J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the funds allocated for modernisation of Police of Gujarat for 1994-95;

(b) whether any instalment of funds has been released out of the allocation; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) (a) to (c). Under the scheme for modernisation of State police force, an amount of 1,50,18,000 has been allocated to the Government of Gujarat for 1994-95. Funds under the scheme would be released to the State Government of Gujarat on completion of certain formalities by them.

National Commission for Backward Classes

703. SHRI RAM VILAS PASWAN: Will the Minister of WELFARE be pleased to state :

(a) whether the notification for constituting National Commission for Backward Classes was issued on August 14, 1993;

(b) if so, whether all the facilities have been provided to the Commission;

(c) if so, the details thereof;

(d) if not, the reasons, therefor; and

(e) the steps taken/proposed in this

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) Yes, Sir.

(b) and (c). Necessary Facilities required for enabling the Commission to function have already been provided.

(d) and (e). Do not arise.

Problems of North-Eastern States

704. SHRI DHARMANNA MONDAYYA SADUL:
SHRI GOVINDRAO NIKAM:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have constituted a panel including three Ministers to study the problems of North-Eastern States;

(b) if so, the details thereof;

(c) whether the said panel has since submitted its report;

(d) if so, the recommendations/suggestions made by this Panel; and

(e) the action being taken by the Government on these recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) (a) and (b). Yes, Sir. A Committee was constituted by the Prime Minister to look into problems of Tribal Communities in the North Eastern States. The Committee after discussions decided to visit all the North-Eastern States in three separate Groups led by Union Home Minister, Union Finance Minister and Union Commerce Min-

ister. Accordingly the three Groups visited the NE States and exchanged views with a cross section of the people including, among others, representatives of political parties, non-governmental organisations, prominent citizens and the parties, Impressions gathered during the visits are expected to be discussed in the full Committee.

(c) No, Sir.

(d) and (e). Do not arise.

[*English*]

Violation of FCRA

705. SHRI S.B. SIDNAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of violation of the Foreign Contribution (Regulation) Act, 1978 detected during 1993-94, State-wise; and

(b) the number of cases being tried for violation of the said Act during the said period, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). The information is being compiled and will be laid on the Table of the House.

Transfer of Coal Mines to SAIL

706. SHRI SANAT KUMAR MANDAL : Will the Minister of COAL be pleased to state :

(a) whether there is any proposal to transfer some of the coal mines to the Steel Authority of India Ltd. (SAIL); and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) There is at present no proposal to transfer any of the mines of Coal India Limited (CIL) to SAIL.

(b) Does not arise.

[*Translation*]

Rajasthani and Sindhi Films

707. PROF. RASA SINGH RAWAT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of films produced in Rajasthani and Sindhi separately during the last two years;

(b) the efforts made to telecast these films from Doordarshan;

(c) whether these films have been exempted from entertainment tax; and

(d) the efforts proposed to be made by the Government to promote the production of Rajasthani and Sindhi films?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Since production of feature film in India is largely in the private sector, information regarding how many films in Rajasthani and Sindhi were produced is not available. However, no Sindhi film was received by the Central Board of Film Certification during the calendar years 1992 and 1993. The number of feature films certified by the

Board in the Rajasthani language during these years is indicated below:-

<i>Year</i>	<i>No. of films</i>
1992	3
1993	5

(b) Doordarshan telecasts feature films in various dialects and regional languages including Rajasthani and Sindhi depending upon their suitability and its programme requirements

(c) Exhibition of cinema being in the State List, exemption of films from entertainment tax falls within the purview of State Governments/Union Territory Administrations.

(d) The National Film Development Corporation provides financial assistance for production of films in various languages including Rajasthani and Sindhi, depending upon the merits of the script/proposal.

Irrigation Facilities

708. SHRI SURENDRA PAL PATHAK : Will the Minister of WATER RESOURCES

be pleased to state :

(a) whether the irrigation facilities are inadequate in U.P. as compared to that of the other States?

(b) if so, the reasons therefor?

(c) whether the Government of Uttar Pradesh has sought or obtained any assistance from the World Bank for the irrigation projects of the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON):

(a) No, Sir. Of the 32 States/Union Territories Uttar Pradesh is at sixth place in irrigation facilities measured in terms of percentage of 'Net Irrigated Area' to 'Not Area Sown'.

(b) Does not arise.

(c) and (d). The Government of Uttar Pradesh has obtained financial assistance from the World Bank as per the following details:

<i>S.No.</i>	<i>Name of Project</i>	<i>Date/Scheduled date of completion</i>	<i>Amount of assistance (In million dollars)</i>
(A) Completed Projects			
(i)	U.P. Tubewells Project Phase-I	1983	18
(ii)	Second U.P. Tubewell Project	1993	147.3

(B) On-going Projects

(i)	Uppper Ganga Irrigation Modernisation	Sept. 1994	122.6
(ii)	National Water Management Project	1995	101.8*

* The figure pertains to the entire multi-state project of which U.P. is one of the participating State.

The Government of Uttar Pradesh proposal for "U.P. Tubewells Project Phase-III" at an estimated cost of Rs.195.3 crores was posed to the World Bank for assistance. The same has however, not been accepted.

[English]

New Advertising Policy

709. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have formulated a new Advertising Policy for AIR and Doordarshan to mop up substantially a huge potential of resources available through this source for development of AIR/DD Network;

(b) if so, the details of the new policy worked out/under consideration alongwith the projection of revenue proposed to be mopped up during the Eighth Plan period;

(c) the names of the approved agencies for collection of advertisement and the commission given to them on business booked by them, agency-wise, during each of the last three years; and

(d) the names of the fresh agencies under consideration for approval?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO): (a) and (b). Review of the policy covering advertisements on the electronic media is an ongoing process.

During the 8th Plan period, the expected revenue generation of All India Radio and Doordarshan would be around Rs. 359 crores, and Rs. 1960 crores respectively.

(c) Such information is not centrally maintained in a compiled form.

(d) Registration and accreditation of advertising firms/agencies in All India Radio and Doordarshan is a continuing process.

Permanent Residence Card to NRIs

710. SHRI RAJESH KUMAR : Will the Minister of HOME AFFAIRS be pleased to state : Will the Minister of HOME AFFAIRS: be pleased to state:

(a) whether the Government propose issue permanent residential Card to Non-resident Indians:

(b) the details of the facilities proposed to be provided to the NRIs under the scheme; and

(c) the time by which a final decision is

likely to be taken in this regard?

(h) if so, the details thereof; and

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). An Inter-Ministerial Group set up by the Government on 8.4.93, had proposed to issue PIO Card to Persons of Indian Origin which may entitle them for special concessions/facilities. No final decision has been taken by the Government on this.

Ground Water Level

711. SHRI D. VENKATESWARA
RAO:
SHRI SULTAN SALAHUDDIN
OWAISI:

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there is a rapid decrease in ground water level in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the Government of Andhra Pradesh has requested the Union Government to take necessary measures in this regard;

(d) whether there is any legislation to prevent large scale extraction of ground water for commercial purposes;

(e) if so, the details thereof;

(f) if not, the steps taken/proposed to be taken by the union Government to prevent excess pumping of ground water;

(g) whether the Central Ground Water Board has conducted any survey for the availability of ground water in the State;

(i) the follow-up action taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) No Sir, However gradual decline in ground water level has been observed in certain areas of Mahboobnagar, Kurnool, Prakasham and Chittoor Districts of Andhra Pradesh.

(c) No, Sir.

(d) and (e) A Model Bill to regulate and control the development of ground water has been circulated to all State Governments/Union Territories.

(f) Does not arise.

(g) and (h) Based on the surveys and exploration conducted by the Central Ground Water Board, Ground Water Resources available in Andhra Pradesh has been assessed as 43365.87 million cubic meter per year.

(i) Development of ground water resources is done by the State Governments.

[Translation]

Terrorist Activities in Doda

712. SHRI CHENTAN P.S.
CHAUHAN:
SHRI INDRAJIT GUPTA:
SHRIMATI DIPIKA H.
TOPIWALA:
SHRI LOKANATH
CHOUDHURY:

SHRI MULLAPPALLY
RAMACHANDRAN:
DR. P.R. GANGWAR:
SHRI PANKAJ
CHOWDHARY:
SHRIMATI GIRIJA DEVI:
SHRI SANTOSH KUMAR
GANGWAR:
SHRI BALRAJ PASSI:
SHRI B.L. SHARMA PREM:
PROF. PREM DHUMAL:
SHRI ANAND RATNA
MAURYA:
SHRI PRABHU DAYAL
KATHERIA:
SHRI ATAL BIHARI
VAJPAYEE:
SHRI DEVI BUX SINGH:
SHRI GURUDAS KAMAT:

property due to terrorist activities in Doda, Jammu and Kashmir, during each of the last three years and the current year so far;

(b) the number of terrorists killed and arrested and the details of arms, ammunition and explosives recovered from them;

(c) whether the Government propose to declare Doda as a 'Disturbed Area';

(d) if so, the time by which it is likely to be done;

(e) if not, the reasons therefor; and

(f) the measures being taken to check terrorism in the areas?

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of civilians and security personnel killed and injured and the loss of

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). The information in this regard is as follows:-

Killings in District Doda (Since 1991)

	1991	1992	1993	1994 (upto June)
Militants	1	12	60	21
Civilians	-	8	74	49
Security forces personnel	-	17	18	11

Properties destroyed in District Doda (Since 1991)

	1991	1992	1993	1994 (upto June)
Schools	-	1	28	36
Govt. buildings	1	14	97	60
S.F.C. Depots	-	-	6	4
Bridges	-	-	1	2

(c) to (f). There has been intensification of anti-militancy operations, including deployment of additional security forces at vulnerable points, increase in patrolling of such areas, establishing of additional pickets and intensification of search and cordoning off operations to nab militants. Confidence building measures have also been taken by the administration, which has resulted in almost all migrants returning to their native places in District Doda. The situation in the District is now under control. Therefore, it is not considered necessary to declare Doda as a disturbed area.

Migration from Doda

713. SHRIMATI BHAVNA
CHIKHALIA:
SHRI RAJESH KUMAR:
DR. P.R. GANGWAR:
SHRI RAMESHWAR
PATIDAR:
SHRIMATI SAROJ DUBEY:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether terrorist incidents in Doda, Jammu and Kashmir have increased recently;

(b) if so, the number of such incidents which took place in Doda, during the least one year, Month-wise;

(c) whether there has been large scale migration of people from Doda to Himachal Pradesh recently;

(d) if so, the reasons therefor;

(e) the number of persons who migrated from Doda during the last three months; and

(f) the steps being taken to check such migration?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir. There has been an increase in terrorist incidents in Doda District of Jammu and Kashmir.

(b) According to available information, about 360 militant related incidents had taken place in Doda district during 1993, and from Jan. '94 to June '94, the number of such incidents in the area was as follows:-

January	68
February	25
March	60
April	66
May	61
June	67

(c) to (f) During the month of May 1994, about 800 persons migrated from some villages of Doda District to Chamba District of Himachal Pradesh, due to the fear of retaliation from militants in the wake of killing of a bad character and a militant on 19.5.94 by the villagers of Goha in Tahsil Gandoh (Doda). From January to June 1994, in all, about 233 families comprising of 1777 persons migrated from Doda District to Udhampur, Jammu, Kathua and Chamba District. These families have since returned to their villages.

There has been intensification of anti-militancy operations, including development of additional security forces at vulnerable points, increased patrolling of such areas,

establishment of additional pickets and intensification of search and cordoning off operations to nab militants. These measures, along with confidence building measures taken by the administration, have brought the situation under control and almost all the migrants have returned to their native places in the District Doda.

[English]

Infiltration of Mercenaries

714. SHRI PARASRAM
BHARDWAJ:
SHRI MANIKRAO HODLYA
GAVIT:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been large scale infiltration of Pakistan trained mercenaries into Doda and its Tehsil towns of Kishtwar and Bhaderwah from Ananatnag through the unmanned routes in Pir Panjal ranges during the recent months;

(b) if so, the details thereof; and

(c) the steps taken/being taken to flush out the infiltrators and prevent the entry of militants into Doda?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) A number of Pakistan mercenaries have sneaked into District Doda through the passes in Peer Panjal ranges. While it is not possible to indicate the precise number of such mercenaries, on a rough estimate, about 200 such mercenaries could be present in the District. The number, however, keeps on changing, depending upon the militants strategy and pressure exerted by the security forces.

(c) Additional Army and Para Military forces have been deployed, patrolling in vulnerable areas has been increased and anti-militancy operations have been intensified.

Prevention of Blindness

715. PROF. UMMAREDDY
VENKATESWARLU :
SHRI M.V.V.S. MURTHY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the World Bank has agreed to provide 117.8 million US dollars concessional loan to India to prevent blindness;

(b) if so, the concessions that are likely to be provided under the loan;

(c) whether the World Bank has also agreed to provide the loan to the Non-Governmental organisations;

(d) if so, the amount allocated to such organisations and the State where these organisations are at present working in the country;

(e) whether any concrete programme has been prepared by the Government to utilise this loan; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b). Yes, Sir. The loan has been provided @ 0.75% interest repayable in 35 years.

(c) No, Sir.

(d) Does not arise.

(e) and (f) Yes, Sir. A project covering States of Uttar Pradesh, Anadhra Pradesh, Orissa, Rajasthan, Tamilnadu, Maharashtra and Madhya Pradesh at a cost of Rs. 544.00 crores to be implemented over the period 1994-2000 has been approved by the Government for implementation with World Bank assistance.

Exchange of Fire

716. SHRI UDAYSINGRAO
GAIKWARD :
SHRI JANARDAN MISRA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some heavy exchange of fire between the Border Security Force and the Bangladesh Rifles has taken place at Muhurichar along the International border in South Tripura during the last two months;

(b) if so, details thereof and the reasons therefore;

(c) whether any casualties have been reported;

(d) whether the Government have lodged a protest against such unprovoked firing;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (f). The Indian Flood Control workers were fired upon by the Bangladesh Rifles without protection on 26 June, 1994 when they were engaged in

flood protection measures on the Muhari river under Belonia Sub-division of South Tripura. The Border Security Force returned the fire in retaliation. There has been no casualty on the Indian side. Protest has been lodged by the Border Security Force with the Bangladesh Rifles.

Activities of Punjab Police

717. SHRIMATI MALINI
BHATTACHARYA :
SHRI AMAL DATTA :
SHRI BASUDEB ACHARIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of representations received from the Government of West Bengal on the alleged intrusion of Punjab Police personnel in its territorial jurisdiction in the recent past;

(b) the measures taken following such representations;

(c) whether the Punjab Police have been granted special power to operate in any part of the country;

(d) if so, the details thereof;

(e) whether the Government are considering to convene a meeting of the Inter-State Council to discuss the underlying issues; and

(f) if so, the likely time of convening such a meeting?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) A d. o. letter from Chief Minister, West Bengal and another letter from Home Secretary, West

Bengal have been received in this regard. These have been taken up with the Government of Punjab for appropriate action. However, Government of Punjab have denied that the Punjab Police sent any police party to West Bengal. Home Minister has also a reply to Chief Minister, West Bengal in this regard.

- (c) No, Sir.
- (d) Does not arise.
- (e) No, Sir.
- (f) Does not arise.

[Translation]

Doordarshan Studio in Allahabad

718. SHRI SATYA DEO SINGH:
SHRI RAJENDRA
AGNTHOTRI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether the Doordarshan studio in Allahabad has been set up;
- (b) if so, when;
- (c) if not, the reasons for inordinate delay; and
- (d) the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):
(a) No, Sir.

(b) to (d) The scheme for setting up of a TV studio centre of 150 Sq. mtr. size at

Allahabad has been approved, in principle by the competent authority. The delay in the formulation of project occurred on account of the setting up of technical parameters and scarcity of resources. A project of this magnitude usually takes about 3 to 4 years to complete.

[English]

Atrocities on Women

719. SHRIMATI GEETA
MUKHERJEE :
SHRI LOKANATH
COUDHURY :
SHRI MANIKRAO HODLYA
GAVIT :
SHRI RATILAL VARMA :
SHRI BAPU HARI CHAURE :

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the number of cases of atrocities on women, including dowry deaths, rapes, abduction, molestation and eve-teasing reported during the current year so far, month-wise and State/UT-wise, and
- (b) the steps taken to check such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED):

(a) Statements (I to V) showing category-wise atrocities against women including dowry deaths, rapes, abduction, molestation, eve-teasing etc. in States/Union Territories during current year are attached.

(b) The registration, investigation, detection and prevention of crimes including crimes against women, is primarily the re-

sponsibility of the State Government/Union Territory Administrations. However, the Government of India have initiated a number of measures to check such crimes. These include (i) strengthening legislation, (ii) issuance of instructions/guidelines from time to time to the State Governments/Union Territory Administrations to effec-

tively enforce legislation relating to crimes against women, and (iii) evaluating the performance of Special Cells set up to tackle crimes against women. Books and pamphlets on the recourse available to victims of such crimes have also been prepared and camps have been organised to make women aware of their rights.

STATEMENT - I

INCIDENCE OF CRIMES COMMITTED AGAINST WOMEN DURING JANUARY 1994

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Dowry Deaths	Cruelty by Husband & his relatives	Molestation	Evil-teasing	Importing of Girls (upto 21 years)	Sati prevention act	ITP act	Indecent representation of women (prohibition act)	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
STATES												
1.	Andhra Pradesh	84	51	29	154	194	336	0	0	28	154	1030
2.	Arunachal Pradesh	6	1	0	0	1	0	0	0	0	0	8
3.	Assam	25	37	1	17	23	2	0	0	0	17	122
4.	Bihar	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
5.	Goa	0	0	0	0	2	1	0	0	3	0	6
6.	Gujarat	25	65	13	101	82	8	10	0	0	101	405
7.	Haryana	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
8.	Himachal Pradesh	5	13	0	11	17	2	0	0	0	11	59

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Downy Deaths	Cruelty by Husband & his relatives	Molestation	Eye-teasing	Importing of Girls (upto 21 years)	Sati prevention act	ITP act	Indecent representation of women (prohibition act)	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
9.	Jammu & Kashmir	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
10.	Karnataka	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
11.	Kerala	11	4	0	39	42	0	0	0	4	39	139
12.	Madhya Pradesh	245	80	22	153	494	96	3	0	1	153	1247
13.	Maharashtra	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
14.	Manipur	0	0	0	0	0	0	0	0	0	0	0
15.	Meghalaya	1	0	0	0	0	0	0	0	0	0	1
16.	Mizoram	4	0	0	0	1	0	0	0	0	0	5
17.	Nagaland	0	0	2	0	0	0	0	0	0	0	2
18.	Orissa	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
19.	Punjab	4	2	9	11	5	0	0	0	0	11	42

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Dowry Deaths	Cruelty by Husband & his relatives	Molestation	Eveteasing	Importing of Girls (upto 21 years)	Sati prevention act	ITP act	Indecent representation of women (prohibition act)	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
29.	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0
30.	Delhi	16	46	7	12	23	4	0	0	4	12	124
31.	Lakshadweep	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
32.	Pondicherry	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
Total (UTs)		17	53	7	14	26	5	0	0	4	14	140
Total (All India)		646	734	215	946	1253	753	18	0	529	946	6040

Note : 1. Figures are based on monthly crime statistics and may be treated as provisional.

2. N.A. - stands for not available.

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Dowry Deaths	Cruelty by Husband & his relatives	Moles- tation	Even- teasing	Import- ing of Girls (upto 21 years)	Sati pre- ven- tion act	ITP act	Indecent repre- senta- tion of women (prohi- bition act)	Total
		3	4	5	6	7	8	9	10	11	12	13
10.	Karnataka	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
11.	Kerala	13	12	1	27	49	0	0	0	1	27	130
12.	Madhya Pradesh	245	88	20	140	529	86	4	0	01	140	1252
13.	Maharashtra	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
14.	Manipur	1	0	0	0	1	0	0	0	0	0	2
15.	Meghalaya	1	1	0	0	0	0	0	0	0	0	2
16.	Mizoram	2	1	0	0	1	0	0	0	0	0	4
17.	Nagaland	0	0	0	0	0	0	0	0	0	0	0
18.	Orissa	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
19.	Punjab	5	2	9	3	3	1	5	0	0	3	31
20.	Rajasthan	71	131	16	177	112	2	2	0	2	177	690

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Dowry Deaths	Cruelty by Husband & relatives	Molestation	Ev-teasing	Importing of Girls (upto 21 years)	Sati prevention act	ITP act	Indecent representation of women (prohibition act)	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
30.	Delhi	16	46	6	9	18	4	0	0	3	9	111
31.	Lakshadweep	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
32.	Pondicherry	1	1	1	0	1	0	0	0	0	0	4
	Total (UTs)	19	50	8	13	21	8	0	0	3	13	135
	Total All India	638	625	194	815	1196	640	12	0	413	815	5348

Note : 1. Figures are based on monthly crime statistics and may be treated as provisional.

2. N.A. - stands for not available.

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Dowry Deaths	Cruelty by Husband & his relatives	Molestation	Ev-teasing	Importing of Girls (upto 21 years)	Sati pre-vention act	ITP act	Indecent representation of women (prohibition act)	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
10.	Karnataka	20	45	21	110	115	5	0	0	211	110	637
11.	Kerala	12	12	0	36	59	1	0	0	2	36	158
12.	Madhya Pradesh	267	109	33	164	630	110	0	0	0	164	1477
13.	Maharashtra	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
14.	Manipur	0	6	0	0	2	0	0	0	0	0	8
15.	Meghalaya	3	2	0	0	1	0	0	0	0	0	6
16.	Mizoram	3	0	0	0	2	0	0	0	0	0	5
17.	Nagaland	0	1	0	0	0	0	0	0	0	0	1
18.	Orissa	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
19.	Punjab	10	13	7	7	8	0	4	0	0	7	56
20.	Rajasthan	81	182	27	133	169	3	2	0	0	133	730

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Dowry Deaths	Cruelty by Husband & his relatives	Molestation	Eve-teasing	Importing of Girls (upto 21 years)	Sati pre-vention act	ITP act	Indecent representation of women (prohibition act)	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
30.	Delhi	21	63	8	8	22	5	1	0	8	8	144
31.	Lakshadweep	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
32.	Pondicherry	0	0	1	1	2	19	0	0	0	1	24
Total (UTs)		21	67	10	10	25	24	1	0	8	10	176
Total (All India)		774	833	294	937	1723	1000	7	0	635	937	7140

Note : 1. Figures are based on monthly crime statistics and may be treated as provisional.

2. NA stands for not available.

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Dowry Deaths	Cruelty by Husband & his relatives	Molestation	Evil-teasing	Importing of Girls (upto 21 years)	Sati prevention act	ITP act	Indecent representation of women (prohibition act)	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
10.	Karnataka	31	25	15	98	108	3	0	0	130	98	508
11.	Kerala	11	0	1	27	55	0	0	0	0	27	121
12.	Madhya Pradesh	281	112	42	168	566	146	1	0	0	168	1484
13.	Maharashtra	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
14.	Manipur	1	11	0	0	0	0	0	0	0	0	12
15.	Meghalaya	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
16.	Mizoram	4	0	0	0	5	0	0	0	0	0	9
17.	Nagaland	0	0	0	0	0	0	0	0	0	0	0
18.	Orissa	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
19.	Punjab	12	17	12	5	7	0	2	0	1	5	61
20.	Rajasthan	82	223	29	194	105	40	5	0	3	194	875

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Dowry Deaths	Cruelty by Husband & his relatives	Molestation	Evil-teasing	Importing of Girls (upto 21 years)	Salivation act	ITP act	Indecent representation of women (prohibition act)	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
30.	Delhi	23	71	10	9	18	13	0	0	18	9	171
31.	Lakshadweep	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
32.	Pondicherry	1	0	0	0	2	34	0	0	9	0	46
	Total (UTs)	25	80	11	11	24	47	0	0	27	11	236
	Total (All India)	702	826	305	983	1438	863	8	0	193	983	6301

Note : 1. Figures are based on monthly crime statistics and may be treated as provisional.

2. NA stands for not available.

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Dowry Deaths	Cruelty by Husband & relatives	Molestation	Eveteasing	Importing of Girls (upto 21 years)	Sati prevention act	ITP act	Indecent representation of women (prohibition act)	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
10.	Karnataka	NA	NA	NA	NA	NA	NANA	NA	NA	NA	NA	NA
11.	Kerala	18	13	1	44	50	0	00	1	44	171	1347
12.	Madhya Pradesh	266	100	29	169	550	58	6	0	0	169	1347
13.	Maharashtra	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
14.	Manipur	0	8	0	0	0	0	0	0	0	0	8
15.	Meghalaya	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
16.	Mizoram	3	0	0	0	4	0	0	0	0	0	7
17.	Nagaland	0	0	0	0	0	0	0	0	0	0	0
18.	Orissa	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
19.	Punjab	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
20.	Rajasthan	91	205	40	185	114	1	3	0	1	185	825

Sl. No.	State/UT	Rape	Kidnapping & Abduction	Dowry Deaths	Cruelty by Husband & his relatives	Molestation	Eve-teasing	Importing of Girls (upto 21 years)	Sati prevention act	ITP act	Indecent representation of women (prohibition act)	Total
1	2											13
30.	Delhi	40	66	18	17	26	8	0	0	9	17	201
31.	Lakshadweep	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
32.	Pondicherry	1	1	0	1	4	74	0	0	0	1	82
	Total (UTs)	43	67	18	18	33	82	0	0	9	18	288
	Total (All India)	518	481	133	643	982	358	12	0	42	643	3812

Note : 1. Figures are based on monthly crime statistics and may be treated as provisional.

2. NA stands for not available.

Flood Control

720. SHRI KABINDRA

PURKAYASTHA: Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the funds allocated for flood control to the Government of Assam during the last three years have been properly utilised;

(b) if not, the reasons therefor; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The Union Government releases funds under Central Loan Assistance to the Government of Assam for flood management in Brahmaputra and Barak Valleys. The State Government reports utilisation of these funds through audited accounts. The State Government has reported full utilisation for the year 1991-92 and 1992-93. Similar information for 1993-94 has not yet been received from the State.

(b) and (c) Do not arise.

Water Management and Human Resource Development

721. KUMARI FRIDA TOPNO: Will the Minister of WATER RESOURCES be pleased to state :

(a) whether a National meet on Water Management and Human Resource Development was held recently in Delhi;

(b) if so, the number of organisations participated therein; and

(c) the issue discussed and decisions arrived at?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) A National Convention on Water Management-Human Resources Development Needs was held in New Delhi from 19th to 21st April, 1994 and 48 organisations participated therein.

(c) A Statement is enclosed.

Statement

During the National Convention on Water Management - Human Resources Development Needs held in Delhi from 19th to 21st April, 1994, the main issues discussed related to upgrading Water Management and identifying Human Resources needs for water sector as a whole. This has covered fields like flood management, rural water supply, Hydro-electric development, ground water development, irrigation management development, pollution control etc.

The following conclusions emerged:

1. There is utmost need for systematic identification of Human Resource Development needs in the various sub-sectors connected with water resources development both for short-term and long-term perspectives.

2. It was considered that task force in different sectors connected with water resources management should be formed comparison of well known experts in the different fields who have to precisely identify the sector-wise need with specific reference to Human Resource Development

and also delineate the types of training programmes at different levels in the local as well as central levels to generate the required human resources for future.

3. The above task force will also have to identify requirements of infrastructure such as hardware and software to fulfil the needs so projected.

4. The importance of imparting training at various levels starting from the highest policy level to the grass root level for appropriate and effective enforcement, was stressed upon.

5. It was also brought that any type of training imparted by way of Human Resource Development should be application-oriented rather than being theoretical.

6. The importance of evoking better awareness and acceptability of evolved practices for better water resources management was also emphasised.

Narmada Dam

722. SHRI SHRAVAN KUMAR
PATEL:
SHRI RABI RAY:

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the five-member Group headed by Dr. Jayant Patil to review the Narmada Dam Project has submitted its report;

(b) if so, the salient features thereof;

(c) the follow-up action taken/proposed to be taken thereon; and

(d) if not, the reasons for the delay?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d) Yes, Sir. The Five-Member Group has submitted its report to the Secretary in the Ministry of Water Resources in a sealed cover on 21.7.94, as per the Oral Order dated 26.10.93 of the High Court of Gujarat at Ahmedabad which was passed on a Special Civil Application filed by Narmada Abhiyan and others against the constitution of the Five-Member Group by the Government of India. The Court further ordered that the Secretary in the Ministry of Water Resources shall maintain secrecy and confidentiality of and in respect of the said report, till further orders.

Doordarshan Programmes

723. KUMARI SUSHILA TIRIYA:
SHRI GURUDAS KAMAT:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doodarshan has decided to go in for aggressive marketing of its programmes; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Marketing Doordarshan programmes with a view to increase its commercial revenue is an ongoing activity of Doordarshan.

(b) Does not arise.

DD-III Channel

724. SHRI TARA SINGH:
SHRI V. SEREENIVASA
PRASAD:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether attention of the Government has been drawn to newsitem Captioned "DD creates a niche for the elite" as reported in the 'Statesman' dated June 20, 1994;

(b) if so, whether the Doordarshan has decided to introduce DD-III Channel;

(c) if so, whether the private sector participation in DD-III has also been considered; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) The programmes of DD-III, would be sourced from in-house production, commissioning outside producers, co-productions and foreign acquired programmes etc. as it is done for the other Channel of Doordarshan.

Central Wakf Council

725. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of WELFARE be pleased to state :

(a) whether the CAG in his report for 1992-93 has pointed out the irregularity committed by the Central Wakf Council in not refunding the unspent balance of grants-in-aid to the Government;

(b) if so, the details thereof;

(c) whether the Government have accepted non-return of unutilised grants-in-aid by the Central Wakf Council;

(d) if not, the action taken in this regard;

(e) if so, whether the Government now accept similar procedure for all the grants-in-aid given by any department of the Government;

(f) if so, whether CAG has accepted Government's view on the subject; and

(g) if not, the action taken by the Government to resolve the difference of opinion?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) and (b) The Report of the CAG for 1992-93 has not been received in this Ministry as yet.

However, it is gathered that the CAG has, in his report for the year 1992-93, objected to the retention by the Council of certain amounts which, according to them, has remained unutilised and has wrongly been credited to the Wakf fund of the Council. The Council's contention in this regard is that once the amount of grant-in-aid is released by the Government to the Council and the amount is advanced to the Wakf Institutions/Wakf boards for the developments of urban wakf properties, the amount of grant-in-aid stands utilised and money received as refund/repayment of loans, forms part of the Wakf Fund.

Government had earlier drawn the attention of the CAG in this regard to section 8B(2) and (3) of the Wakf Act, 1954, which read as under:

"8.B(2): All monies received by the

Council under sub-section (1) and all other monies received by it as donations, benefactions and grants shall form a fund to be called the Central Wakf Fund.

8.B(3) : Subject to any rules that may be made by the Central Government in this behalf, the Central Wakf Fund shall be under the Control of the council and may be applied for such purposes as the Council may deem fit."

In view of this, Government had taken the views that the refund of such amounts from the Council may not be insisted upon.

(c) to (g) Further action will be taken after the report of the CAG is received in this Ministry.

National Police Commission

726. SHRIMATI DIPIKA H. TOPIWALA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether all the recommendations made by the National Police Commission have been implemented;

(b) if not, the reasons therefore; and

(c) the steps being taken to implement the pending recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) All the 8 reports of the National Police Commission were studied in detail both by the Central Government and the State Governments, 'Police' being a State subject, the responsibility/powers for implementation of the recommendations concerning the State Governments primarily vest with them. A few areas in these reports, which concern the Central

Government, have also been identified and action/decision on most of such recommendations have been taken.

Bullet Proof Jackets

727. SHRI SRIKANTA JENA:
SHRI RAM VILAS PASWAN:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the bullet proof jackets procured for Delhi Policemen engaged in VIP security have been found defective;

(b) if so, the name of the firm from which the jackets have been procured;

(c) whether the trials of the jackets were taken before entering into contract with the firms;

(d) if not, the reasons therefor; and

(e) the measures proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (e) Government of N.C.T. of Delhi has reported that on the basis of tests carried out, bullet proof jackets of two varieties were procured from M/s Progressive Technologies of America through the State Trading Corporation. After the supply was received, the jackets were again subjected to test during which one type of jacket was not found upto the mark. The matter has already been taken up by the Delhi Police with the State Trading Corporation of India for its return.

WHO Guidelines on AIDS

728. DR. KRUPASINDHU BHOJ : Will

the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the World Health Organisation has issued guidelines to curb AIDS;

(b) if so, the details thereof;

(c) whether the Government have examined those guidelines;

(d) if so, the reaction of the Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) The essential components of W.H.O. Guidelines consists of strategies of strategies to prevent and control HIV infection and AIDS viz., prevention of Sexual Transmission, Prevention of Transmission through Blood, Prevention of Parental Transmission and Reduction of impact of HIV infection on individuals-Groups and Society.

(c) and (d). Yes, Sir. The strategies evolved by the Government to prevent and control the spread of HIV/AIDS in the country conform to the WHO guidelines.

[Translation]

Outstanding Dues

729. PROF. RITA VERMA: Will the Minister of COAL be pleased to state :

(a) whether a huge amount of arrears is outstanding against various Power Houses as on March 31, 1994 on account of supply of coal by the Bharat Coking Coal Ltd.;

(b) if so, the details thereof; and

(c) the steps taken to recover the arrears?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) The total outstanding dues from Power Houses to Bharat Coking Coal Ltd. (BCCL) as on 31st March, 1994 were Rs. 651.51 crores out of which Rs. 351.09 crores were disputed and Rs. 300.42 crores undisputed dues (All figures provisional).

(c) Steps being taken to recover the current dues and arrears include the following;

(i) Ministry of Coal has advised coal companies to supply coal to power houses only against advance payments or letters of credit.

(ii) Ministries of Power and Coal and holding periodical discussions with defaulting State Electricity Boards to clear outstanding dues of coal companies.

(iii) Coal companies are also holding discussions with State Electricity Boards to reconcile the outstandings and to persuade them to make payments.

[English]

Health for All

730. SHRI JAGMEET SINGH BRAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government/independent Non-Government Organisations have reviewed the targets achieved under "Health for All" by 2000 A.D.;

(b) if so, the outcome thereof;

(c) whether the Government propose to set up "Village Committee" or "Health Scout Movement" to achieve the objectives under "Health for All" Scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b) Health Care Programmes are monitored by Central and State Governments. A statement showing level of achievements is attached herewith.

(c) and (d). No, Sir.

STATEMENT

GOALS FOR HEALTH AND FAMILY WELFARE PROGRAMMES LEVEL AS QUOTED IN NATIONAL HEALTH POLICY VIS-A-VIS ACHIEVEMENT

Sl. No.	Indicator	Levels as quoted	1985	Goals 1990	2000	Achievements 1990	Latest available figures
1	2	3	4	5	6	7	8
1.	Infant Mortality Rate						
	Rural	136 (1978)	122	-	-	-	85
	Urban	70 (1978)	60	-	-	-	53 (1992)
	Combined	125 (1978)	106	87	below 60	80	79 (1992)
2.	Parental Mortality	67 (1976)	-	-	30-35	40.6	46 (1991)
3.	Crude death rate	Around 14	12	10.4	9.0	9.6	10 (1992)
4.	Pre-school child (1-5 years) mortality	24 (1976-77)	20-24	15-20	10	16.5	26.5 (1991)
5.	Maternal mortality	4-5 (1976)	3-4	2-3	Below 2	4	4 (1991)
6.	Life expectancy at birth (yrs.)						
	Male	52.6 (1976-81)	55.1	57.6	64	58.1 (1986-91)	60.6 (1991-96)

Sl. No.	Indicator	Levels as quoted	1985	Goals 1990	2000	Achievements 1990	Latest available figures
1	2	3	4	5	6	7	8
	Female	51.6 (1976-81)	54.3	57.1	64	59.1 (1986-91)	61.7 (1991-96)
7.	Babies with birth weight below 2500 gms (percentage)	30	25	18	10	-	30
8.	Crude birth rate	Around 35	31	27.0	27.0	29.9	29 (1992)
9.	Effective couple Protection (Percentage)	23.6 (March, 82)	37.0 (March, 91)	42.0	60.0	44.1	
10.	Net reproduction rate (NRR)	1.48 (1981)	1.34	1.17	1.0	-	1.6
11.	Growth rate (annual) (1971-81)	2.24	1.90	1.66	1.20	-	1.9 (1992)
12.	Family Size	4.4 (1975)	3.8	-	2.3	4.0 (1988)	-
13.	Pregnant moth receiving ante-natal care (%)	40.50	50.60	60.75	100	60 (1988)	-
14.	Deliveries by trained birth attendants (%)	30.5	50	80	100	40-50	40-50

<i>Sl. No.</i>	<i>Indicator</i>	<i>Levels as quoted</i>	<i>1985</i>	<i>Goals 1990</i>	<i>2000</i>	<i>Achievements 1990</i>	<i>Latest available figures</i>
1	2	3	4	5	6	7	8
15.	Immunization status (% coverage TT for pregnant women)	20	60	100	-	78.16	79.41 (1992-93)
	TT (for school children)						
	10 years	-	40	100	100	60.5	60.5
	16 years	20	60	100	100	86.45	86.45
	DPT (Children)						
	below 3 years	25	70	85	85	98.19	90.28 (1992-93)
	Polio	5	50	70	85	101.51	96.46 (1992-93)
	BCG (infants)	65	70	80	85	101.51	96.46
	DT (New school entrants) 5-6 years.	20	80	85	85	82.0	82.0
	Typhoid (New school entrants 5-6 years)	2	70	85	85	62.6 (1987-88)	62.6
16.	Leprosy percentage of diseases arrested	20	40	60	80	65.0	74.86

Sl. No.	Indicator	Levels as quoted	1985	Goals 1990	2000	Achievements 1990	Latest available figures
1	2	3	4	5	6	7	8
	cases out of these detected*						
17.	TB percentage of diseases arrested cases out of those detected.	50	60	75	90	66	66
18.	Blindness prevalence (%)	1.4	1	0.7	1.49	1.49	.

* Cases cured after 1983 out of the 4 million estimated leprosy cases.
NHP - National Health Policy

Source : National Health Policy, 1983.

[*Translation*]**Irrigation Projects**

731. SHRI ARJUN SINGH YADAV:
SHRI HARI KEWAL PRASAD:

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have sent any team to Uttar Pradesh to review the on-going irrigation projects;

(b) whether the said team has since submitted its report;

(c) if so, the details thereof; and

(d) the follow-up action taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d) Irrigation projects are planned, formulated, executed and funded by the State Government out of their plan resources by according *inter-se* priority. However, Centre monitors selected Major Irrigation projects of Uttar Pradesh namely, Modernisation of Upper Ganga Canal, Madhya Ganga Canal, Eastern Ganga Canal, Sarda Sahayak and Saryu Nahar Pariyojna, A monitoring team of Central Water Commission had visited these projects during the years 1993-94. A status report for each project was prepared and issued. Short-comings such as non settlement of land acquisition cases, non-availability of continuous power supply to the project, lack of telecommunication facilities in canal network, inadequacy of funds noticed during monitoring of these projects have been con-

veyed to State Government for taking remedial measures.

[*English*]**Family Councillng**

732. PROF. SAVITHRI LAKSHMANAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to release financial assistance to voluntary organisations for family counselling in Kerala during 1994-95.

(b) if so, the details thereof;

(c) whether any criteria has been fixed by the Government for releasing such assistance to the voluntary organisations;

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (d) Yes, Sir. Assistance will be given to Voluntary Organisations for implementing Specific Schemes for areas which are underserved, unserved and having low couple protection rate.

[*Translation*]**Doordarshan and Akashwani Centres/Stations**

733. DR. RAMESH CHAND TOMAR :
SHRI PANKAJ CHOWDHARY:
SHRI DATTA MEGHE :
SHRI BALRAJ PASSI :
SHRI MAHESH KANODIA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) The names of the places where Doordarshan Centres and Akashvani stations have been set up during last three years, State wise;

(b) the place where new Doordarshan and Akashvani Centres/stations are proposed to be set up pduring 194-95 and 1995-96, State-wise; and

(c) the amount likely to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO)

(a) A Statement is enclosed.

(b) and (c). Information is being collected and the reply will be laid on the Table of the House.

STATEMENT**LIST OF AKASHWANI/DOORDARSHAN KENDRAS COMMISSIONED DURING LAST THREE YEARS**

Location (1)	Tr. Power (2)	Location (3)	Tr. Power (4)
AKASHWANI		DOORDARSHAN	
ANDHRA PRADESH			
Ananthapur	2 x 3 KW FM	Ananthapur	10 KW
Markapuram	3 KW FM	Tirupati	10 KW
Kurnool	2 x 3 KW FM	Yellandu	100 W
		Jagtial	300 W
		Gadwal	300 W
		Giddalur	300 W
		Siddipet	100 W
		Hyderabad	100 W
		Atmakur	300 W
		Tandur	100 W
		Mandassa	300 W

Location (1)	Tr. Power (2)	Location (3)	Tr. Power (4)
ASSAM			
Jorhat	2 x 5 KW FM	Golaghat	300 W
Haflong	3 KW FM		
Nowgong	3 KW FM		
BIHAR			
Sasaram	2 x 3 KW FM	Daltonganj	10 KW
Purnea	2 x 3 KW FM		
Hazaribagh	3 KW FM		
Chaibesa	2 x 3 KW FM		
Daltonganj	2 x 5 KW FM		
GUJARAT			
Surat	2 x 3 KW FM	Bhuj	1 KW
Ahwa	1 KW FM	Ahmedabad	100 W
		Khambot	300 W

<i>Location (1)</i>	<i>Tr. Power (2)</i>	<i>Location (3)</i>	<i>Tr. Power (4)</i>
HARYANA			
Kurukshetra	2 x 3 KW FM		
HIMACHAL PRADESH			
Kasauli	2 x 5 KW FM		
Hamirpur	2 x 3 KW FM		
Dharamshala	2 x 5 KW FM		
JAMMU & KASHMIR			
Kathua	2 x 3 KW FM	Kilhotran	10 W
		Timsogam	10 W
		Dras	10 W
		Sankoo	10 W
		Surankot	10 W
KARNATAKA			
Chintradurga	2 x 3 KW FM	Shimoga	10 KW
Hassan	2 x 3 KW FM	Dharwad	10 KW

Location (1)	Tr. Power (2)	Location (3)	Tr. Power (4)
Hospet	2 x 3 KW FM	Bhagalkot	100 W
Raichur	2 x 3 KW FM	Mandya	300 W
Mercara	2 x 3 KW FM	Sakleshpur	10 W
Karwar	2 x 3 KW FM		
KERALA			
Cannanore	2 x 3 KW FM		
Idukki	2 x 3 KW FM		
MADHYA PRADESH			
Betul	2 x 3 KW FM	Jagdalpur	1 KW
Bilaspur	2 x 3 KW FM	Jabalpur	10 KW
Shivpuri	2 x 3 KW FM	Jaora	100 W
Chhindeara	2 x 3 KW FM		
Raigarh	2 x 3 KW FM		
Shahdol	2 x 3 KW FM		
Balaghat	2 x 3 KW FM		

<i>Location</i> (1)	<i>Tr. Power</i> (2)	<i>Location</i> (3)	<i>Tr. Power</i> (4)
Guna	3 KW FM		
Sagar	2 x 3 KW FM		
MAHARASHTRA			
Nanded	2 x 3 KW FM	Ambajogai	10 KW
Ahmednagar	2 x 3 KW FM	Aurangabad	10 W
Yeotmal	2 x 3 KW FM	Khamgaon	300 W
Satara	2 x 3 KW FM	Washin	100 W
Chandrapur	2 x 3 KW FM	Akot	100 W
Akola	2 x 3 KW FM		
Kolhapur	2 x 3 KW FM		
Dhule	2 x 3 KW FM		
MEGHALAYA			
ORISSA			
Bolangir	3 KW FM	Williamnagar	100 W
		Bhawanipatna	10 KW

<i>Location (1)</i>	<i>Tr. Power (2)</i>	<i>Location (3)</i>	<i>Tr. Power (4)</i>
Bhawanipatna	2 x 100 KW MW	Puri	300 W
Berhampur	2 x 3 KW FM	Kamakhyanagar	100 W
		Joranda	100 W
		Deogarh	100 W
		Navrangpur	100 W
		Padmapuram	100 W
		Padampur	100 W
		Cuttack (DD II)	1 KW
		Malkhangiri	100 W
		Bhuban	100 W
PUNJAB			
Bhatinda	2 x 3 KW FM	Jalandhar	300 W
Patiala	2 x 3 KW FM	(Metro)	
RAJASTHAN			
Nagaur	2x 3 KW FM	Nathdwara	100 W

<i>Location (1)</i>	<i>Tr. Power (2)</i>	<i>Location (3)</i>	<i>Tr. Power (4)</i>
Banswara	2 x 3 KW FM	Ballabhnagar	300 W
Chittaurgarh	3 KW FM	Karanpur	300 W
Barmer	2 x 10 KW MW	Raisingnagar	100 W
Sawaimadhopur	3 KW FM	Kotputli	100 W
Churu	2 x 3 KW FM	Bundi	1 KW
Jhalawar	2 x 3 KW FM	Basava	100 W
Jaisalmer	2 x 5 KW FM		
UTTAR PRADESH			
Bareilly	2 x 3 KW FM	Bareilly	10 KW
Faizabad	2 x 3 KW FM	Rasra	100 W
Jhansi	2 x 3 KW FM	Rampur	300 W
Obra	2 x 3 KW FM	Lucknow	100 W
		Churk	10 W
		Mussorie	10 W

Location (1)	Tr. Power (2)	Location (3)	Tr. Power (4)
TAMIL NADU			
Ootacamund	1 KW MW	Madras (DD II)	10 KW
Tuticorin	2 x 100 KW MW		
TRIPURA			
Belonia	3 KW FM		
Kailashahar	3 KW FM		
WEST BENGAL			
		Contai	300 W
		Jhargram	300 W
		Purulia	100 W
		Jhalda	10 W
		Egra	10 W
UNION TERRITORY			
DELHI			
Delhi (DD 3)	1 KW		

<i>Location</i> (1)	<i>Tr. Power</i> (2)	<i>Location</i> (3)	<i>Tr. Power</i> (4)
		Delhi (DD 4)	300 W
		Delhi (DD 5)	300 W
		Delhi (DD 6)	300 W
Kavaratti	1 KW FM	Kavaratti	100 W

[English]

Brain Fever

734. SHRI PHOOL CHAND VERMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of casualties due to brain fever reported during each of the last three years in Madhya Pradesh;

(b) whether Government of Madhya Pradesh has sought any financial assistance from the Union Government in this regard; and

(c) if so, the decision taken by the Union Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) Madhya Pradesh has not reported any casualty because of brain fever (Japanese Encaphalities) during the last three years.

(b) No, Sir.

(c) Does not arise.

Expansion of Air and Doordarshan Network

735. SHRI RAMESHWAR PATIDAR :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the target set for Doordarshan and AIR network coverage during the Eighth Five Year Plan;

(b) the achievement made in this regard so far, State-wise; and

(c) the details of expansion of Doordarshan and AIR network planned for Karnataka and Orissa during the remaining period of the Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO): (a) The target set for Doordarshan and AIR coverage of the country by the end of the Eighth Five Year Plan is as under:

	<i>By Population</i>	<i>By area</i>
Doordarshan	91.8	81.4%
All India Radio	97.5%	91%

(b) Statement-I is attached herewith.

(c) Statement-II is attached herewith.

STATEMENT - I

STATE-WISE EXISTING DOORDARSHAN RADIO COVERAGE

S.No.	State/Union Territories	Doordarshan coverage (%)	Doordarshan coverage (%)	Radio Coverage (%)	Radio Coverage (%)
1	2	Area	Population	Area	Population
		3	4	5	6
STATES					
1.	Andhra Pradesh	70.8	80.3	98	99
2.	Arunachal Pradesh	11.0	44.4	98	98
3.	Assam	74.0	82.0	86	85
4.	Bihar	92.3	91.7	99	99
5.	Goa	100.0	100.0	99	99
6.	Gujarat	65.5	77.0	99	99
7.	Haryana	96.6	98.5	99	99
8.	Himachal Pradesh	37.2	58.7	50	88
9.	Jammu & Kashmir	26.7	90.4	30	85
10.	Karnataka	59.6	68.8	94	95

S.No.	State/Union Territories	Doordarshan coverage(%)		Radio Coverage (%)	
		Area	Population	Area	Population
1	2	3	4	5	6
11.	Kerala	84	86.3	92	94
12.	Madhya Pradesh	64.4	69.7	95.	97
13.	Maharashtra	70.8	82.7	98	98.5
14.	Manipur	31.3	66.4	99	99
15.	Meghalaya	94.6	97.2	96	96
16.	Mizoram	42.1	53.1	82	82
17.	Nagaland	43.4	47.2	95	95
18.	Orissa	73.7	78.7	98	99
19.	Punjab	100.0	100.0	99	99
20.	Rajasthan	38.8	61.6	92.5	98.5
21.	Sikkim	36.6	63.1	44	74
22.	Tamil Nadu	91.2	91.3	98	98
23.	Tripura	93.3	93.3	99	99
24.	Uttar Pradesh	79.0	92.4	88	97

S.No.	State/Union Territories	Doordarshan coverage (%)		Radio Coverage (%)	
		Area	Population	Area	Population
1	2	3	4	5	6
25.	West Bengal	95.4	96.0	99	99
UNION TERRITORIES					
1.	A & N Islands	23.0	99.0	80	80
2.	Chandigarh	100.0	100.0	99	99
3.	Dadra & Nagar Hav.	40.0	43.6	99	99
4.	Daman & Diu	100.0	100.0	99	99
5.	Delhi	100.0	100.0	99	99
6.	L & Islands	99.0	99.0	99	99
7.	Pondicherry	100.0	100.0	99	99
NATIONAL COVERAGE		66.8	84.6	89.6	97

STATEMENT - II
DETAILS OF DOORDARSHAN/AIR SCHEMES UNDER IMPLEMENTATION DURING EIGHTH PLAN PERIOD IN THE STATE OF KARNATAKA AND ORISSA

Location 1	AIR Scheme 2	DDn. Scheme 3
KARNATAKA		
Bijapur MP Studio and SQs.	LRS with 2 x 3 KW FM Tr.	-
Bangalore	4 Nos. of 500 KW each SW Tr. for External Service	-
Bhadrawati	Replacement of existing 20 KW MW Tr. with a new 20 KW MW transmitter.	-
Gulbarga	Upgradation of 10 KW MW Tr. to 20 KW MW Transmitter.	PPC HPT
* Mangalore	-	HPT
* Mysore	-	HPT
* Raichur	-	HPT
* Hassan	-	HPT
Gangavati	-	LPT
Gokak	-	LPT

Location 1	AIR Scheme 2	DDn. Scheme 3
Jamkhandi	-	LPT
Mudigere	-	LPT
Pavagada	-	LPT
Ramadurg	-	LPT
Kumta	-	LPT
Bhatkal	-	LPT
Harpanhalli	-	LPT
Basava Kalyan	-	LPT
Sagar	-	LPT
Hungond	-	LPT
Arsikere	-	LPT
Hattihal	-	LPT
Bangalore (DD II)	-	LPT
ORISSA		
Rourkela	LRS with 2 x 3 KW FM Tr.	

Location 1	AIR Scheme 2	DDn. Scheme 3
Bhubaneshwar Institute (Technical)	MP Studio and SQs.	
Sambalpur	STI (T) (Staff Training)	PPC HPT
Jeypore	Upgradation of 20 KW MW Tr. to 100 KW power	
Puri	Installation of 50 KW SW Tr.	
Jhoranda	LRS with 3 KW FM Tr.	
* Bhawanipatna	LRS with 1 KW MW Tr. MP Studio and SQs.	PPC
Baleswar		HPT
* Berhampur		HPT
Baudh		LPT
Lutherpunk		LPT
Nayagarh		LPT
Nuapara		LPT

Location 1	AIR Scheme 2	DDn. Scheme 3
Pallahara	-	LPT
Rairangpur	-	LPT
Redhakhoh	-	LPT
Sonepur	-	LPT
Talcher	-	LPT
Paradeep	-	LPT
Hindol	-	LPT
Ath Mallik	-	LPT
Mohana	-	LPT
Kuchinda	-	LPT
Banapur	-	LPT
RaiRangpur	-	LPT
Baligurha	-	LPT
Tushara	-	LPT
Narsinghpur	-	LPT

Location 1	AIR Scheme 2	DDn. Scheme 3
Khadapara	-	LPT
Dasrathpur	-	LPT
Kabisuryanagar	-	LPT
Durgapur	-	LPT
* Tangi/Soheia	-	LPT
* Patnagarh	-	LPT
* Padua	-	LPT
* Bonai	-	LPT
G. Udiagiri	-	VLPT
Aul	-	VLPT
Thuamal Rampur	-	VLPT
Kendrapara	-	VLPT

Legend : LRS - Local Radio Station
 MP Studio - Multipurpose Studio
 SQs. - Staff Quarters

<i>Location</i> 1	<i>AIR Scheme</i> 2	<i>DDn. Scheme</i> 3
Tr.	- Transmitter	
PPC	- Programme Production Centre	
HPT	- High Power Transmitter	
LPT	- Low Power Transmitter	
VLPT	- Very Low Power Transmitter	
	* Scheme to be formally sanctioned.	

Visit of NHRC Chairman to J&K

State; and

736. SHRIMATI GIRIJA DEVI:
SHRI RAM PRASAD SINGH:

(d) if so, the locations identified for this purpose?

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Chairman of the National Human Rights Commission recently visited Jammu and Kashmir to assess the violation and abuse of human rights;

(b) if so, the details thereof;

(c) the observations made by him; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d) The Chairman and Members of the National Human Rights Commission visited Srinagar and Jammu from 4 to 8 June, 1994 to make a general assessment about the human rights situation in the State. The report on the visit is under preparation by the Commission.

Dutch Assistance for Cancer Hospitals

737. SHRIMATI CHANDRA PRABHURS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Dutch Government have offered to strengthen the infrastructure of Cancer hospitals in Karnataka;

(b) if so, the amount of assistance likely to be made available;

(c) whether it is proposed to open mini-cancer hospitals with this aid in the

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b) A state-wise project for detection and treatment of Tuberculosis, Cancer and Management of Trauma Care, costing about Rs. 170 crores has been proposed by the State Government of Karnataka with Dutch assistance.

(c) and (d) Amongst others, it is proposed to set up Cancer detection and treatment centre at Chitradurga, Kolr, Tumkur, Mangalore, Mysore, Belgaum, Gadag, Bijapur, Karwar, Bellary, Raichur, Bidar etc.

Water Sharing Agreement

738. SHRI THAYIL JOHN ANJALOSE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the water sharing agreement between Kerala and Tamil Nadu in respect of Parambikulam Aliyar dam has not yet been renewed after its expiry;

(b) if so, the reasons therefore;

(c) whether the Government of Kerala has requested the Union Government to intervene in the matter; and

(d) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). As per clause

5(c) of the Agreement of 1970 between Kerala and Tamil Nadu which came into effect from 9.11.1958, the agreement became open for review on 9.11.1988 in the light of the experience gained and to such modifications as may be mutually agreed upon as a result of such review. The State Government of Kerala and Tamil Nadu are seized of the matter.

(c) No, Sir.

(d) Does not arise.

Funds to North-Eastern States

739. SHRI UDDHAB BARMAN: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the funds allocated to each State in the North Eastern region by North Eastern Council during the last three years;

(b) the basis of allocating funds to each State;

(c) whether there is any proposal to

increase the allocation; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) The North Eastern Council (NEC) is responsible for formulating a unified and co-ordinated regional Plan in regard to matters of common importance to the region. The Council primarily undertakes projects which are regional or inter-state in nature. Funds are largely allocated not on State-wise, but scheme-wise basis. However, the figures for the last three years for schemes in different States of which States are the implementing agencies is given in the *Statement* attached. These, however, do not include schemes where the implementing agencies are not of the State but others.

(c) and (d) The plan allocation to the NEC for the last three years has been Rs. 232 crores for 1992-93, Rs. 265 crores for 1993-94 and Rs. 277 crores for 1994-95. Thus, the funds allocated to the NEC have shown a progressive increase over the years.

STATEMENT

STATE-WISE ALLOCATION/RELEASE OF FUND UNDER NEC PLAN SCHEMES FOR 1991-92 TO 1993-94

Name of the State	ALLOCATION/RELEASE		
	1991-92	1992-93	1993-94
Arunachal Pradesh	1081.40	734.16	770.56
Assam	1705.75	1683.23	2180.57
Manipur	890.79	774.30	1197.62
Meghalaya	1001.00	1053.41	959.65
Mizoram	736.99	896.53	1274.09
Nagaland	1046.00	603.42	1132.06
Tripura	685.50	462.66	761.76

[*Translation*]**SC/ST/OBC Lists**

740. SHRI SOBHANADREES-
WARA RAO VADDE :
SHRI SANTOSH KUMAR
GANGWAR :
SHRI BHAGWAN SHANKAR
RAWAT :
SHRI R. SURENDER REDDY:

Will the Minister of WELFARE be pleased to state :

(a) whether some proposals have been received by the Government for inclusion/Exclusion from the Scheduled Caste/Scheduled Tribe/Other Backward Class lists of certain castes/communities;

(b) if so, the details thereof;

(c) whether the Government have taken any decision in this regard;

(d) if so, the details thereof; and

(e) if not, the time by which the decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) to (e) 1254 proposals have been received for inclusion in and exclusion from SC/ST lists. All such proposals have been referred to an Advisory Committee constituted for their examination/recommendations.

The Committee is yet to submit its report. On receipt of the report further action would be taken as per provisions contained in Articles 341 and 342 of the Constitution. No time limit can be indicated at this stage.

In case of Other Backward Classes, Government have set up a National Commission for Backward Classes for entertaining, examining and recommending upon requests for inclusion and complaints of over inclusion and under inclusion in the lists of Other Backward Classes. All matters regarding inclusion and exclusion of caste/communities are referred to the Commission for advice. The National Commission for Backward Classes has not sent any recommendation in this regard to the Government so far. The question of taking any decision, therefore, does not arise.

[*English*]**Amnesty International Report**

741. SHRI SHARAD DIGHE :
SHRI RAM VILAS PASWAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the Report of Amnesty International released recently as reported in the Jansatta dated July 7, 1994;

(b) whether the Government have verified the issues appearing in the report;

(c) if so, whether the report is not based on facts;

(d) whether it has been condemned by the Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (e) The Government is aware of the said report which is a sort of annual report pertaining to countries

throughout the world.

Amnesty International has also been releasing individual reports on various countries regarding alleged human rights violations including India. In these reports also such allegations of a sweeping and generalised nature have been made, which have all along been firmly denied by the Government, even as the Government has categorically stated that whenever complaints of excesses are received against members of the Police/Security forces, action is taken against them. The Government has also regularly issued clarifications through the media and through wide circulation of detailed comments when such reports have appeared. When specific allegations are brought to notice by Amnesty International, we regularly provide them with factual information.

AIDS Control

742. SHRI MOHAN RAWALE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the amount provided by the Union Government to each State for the imple-

mentation of AIDS Control Programme during each of the last three years;

(b) the State Governments which have set up State AIDS Prevention Society to effectively implement AIDS Programme effectively; and

(c) the guidelines issued by his Ministry and the National AIDS Control Organisation to States regarding implementation of AIDS Control programme and utilisation of funds for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) A statement is enclosed.

(b) Tamil Nadu and U.T. of Pondicherry.

(c) In the guidelines issued from time to time by National AIDS Control Organisation to States in connection with implementation of AIDS Control Programme, it is stressed that the expenditure should be incurred according to the approved pattern for the different components of the programme and funds should not be diverted to any other activity.

STATEMENT

S.No.	State/UT	Grants released during 91-92	Grants released during 92-93	Grants released during 93-94
1.	Andhra Pradesh		7049000	2509400
2.	Arunachal Pradesh		2063000	824400
3.	Assam		3182500	1243200
4.	Bihar		4375000	1669400
5.	Goa		2466000	786900
6.	Gujarat		5641000	6583200
7.	Haryana		2923000	3335700
8.	Himachal Pradesh		7475000	2293200
9.	Jammu & Kashmir		0	3732000
10.	Karnataka		6449000	5308200
11.	Kerala		3777500	1618900
12.	Madhya Pradesh		5055000	6228800

S.No.	State/UT	Grants released during 91-92	Grants released during 92-93	Grants released during 93-94
13.	Maharashtra		9067000	16668600
14.	Manipur	35,00,000	2353000	3172200
15.	Meghalaya		0	2197500
16.	Mizoram	20,00,000	1938000	3172500
17.	Nagaland	11,00,000	2870500	3000300
18.	Orissa		4677500	1981900
19.	Punjab		3100000	119940
20.	Rajasthan		4136500	4764300
21.	Sikkim		1640500	486900
22.	Tamil Nadu		8491500	8325300
23.	Tripura		2146000	3272500
24.	Uttar Pradesh		7299000	2758800
25.	West Bengal		6054000	2285600
26.	Pondicherry		1915500	873700

S.No.	State/UT	Grants released during 91-92	Grants released during 92-93	Grants released during 93-94
27.	A & N Islands		1708000	2222500
28.	Chandigarh		1425000	2270000
29.	D & N Haveli		1100000	1795000
30.	Daman & Diu		500000	1795000
31.	Delhi		2743500	4870000
32.	Lakshadweep		700000	1847500
	Total	66,00,000	114321500	105092800

III-Effects of Analgin

743. SHRI R. DHANUSKODI ATHITHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item 'Analgin can cause fatal disorder' appearing in the 'Pioneer' of May 23, 1994;

(b) if so, the reaction of the Government thereto; and

(c) the remedial steps taken/propose to be taken by the Government to give a wide publicity about the ill-effects of these medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a)to(c) The studies carried out by Boston University have ruled out any adverse effect on Analgin as compared to other pain killer drugs. The drugs Technical Advisory Board, a statutory body under the Drugs & Cosmetics Act, have examined these studies in detail and opined against banning Analgin.

Analgin is a drug to be dispensed against the prescription of a Registered Medical Practitioner. The possible adverse reaction of the drug are highlighted in the package-insert.

Coal Reserves

744. SHRI HARADHAN ROY : Will the Minister of COAL be pleased to state:

(a) the total proven coal reserves in the Country and

(b) the total outlay proposed in each

year of the Eighth Plan period on research and development for the purpose of expanding and improving the use of coal as a source of energy?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) As on 1-1-1994, estimated reserves of coal in the country (down to a depth of 1200 meters) as per assessment made by Geological Survey of India (GSI) are 196891.87 million tonnes of which 68047.39 million tonnes belong to proved category.

(b) A total capital outlay of Rs. 87 crores had been envisaged during the Eighth Plan period (1992-97) on various applied Research and Development activities covering areas like production, productivity and safety, coal beneficiation, coal utilisation, environment and ecology etc.

During the first three years of the Eighth Plan (1992-1995), Research and Development projects with an outlay of Rs. 23.35 crores have been taken up. For the balance two years of the Plan period, the allocation depends on the Annual Plan exercises based on the status of various Research & Development schemes taken up/proposed.

[*Translation*]

Doordarshan Studio in Indore

745. SHRIMATI SUMITRA MAHAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have received any representation for setting up of a Doordarshan Studio in Indore; and

(b) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE

MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Yes, Sir. Representations have been received from time to time for setting up of a Studio at Indore.

(b) At present there is no approved scheme for setting up a studio centre at Indore.

Selection of Serials and Documentaries

746. SHRI NITISH KUMAR:
SHRI GUMAN MAL LODHA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have constituted a high-power Committee for selecting the serials and documentaries for telecast by the Doordarshan;

(b) if so, the details thereof;

(c) whether the Government have prescribed certain guidelines and basis for the selection of serials and other broadcasting material by this Committee;

(d) if so, the details thereof;

(e) whether the Government have been receiving complaints in regard to irregularities which been/being committed in the selection of serials so far; and

(f) if so, the reasons of these complaints noticed so far?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) No, Sir.

(b) to (d). Do not arise.

(e) Yes, Sir.

(f) Though no specific reasons for such complaints could be attributed, complaints are expeditiously enquired into, and remedial action taken, wherever found necessary.

Cat-Scan Facility

747. SHRIMATI SAROJ DUBEY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of Government hospitals having CAT-Scan facility in the Country;

(b) whether the Government have provided CAT-Scan facility in the Government hospitals of each district of the country; and

(c) if not, the steps taken/proposed to be taken by the Government for providing this facility in every Government hospital in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (c) CAT-Scan facility is generally available in major Government Hospitals providing tertiary level health care. It is not feasible to have CAT-Scan facilities in every Government hospital.

Ayurvedic Colleges

748. SHRI PRABHU DAYAL KATHERIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to open some new Ayurvedic Collages in the

country during 1994-95;

(b) if so, the details thereof; and

(c) the time by which these collages are likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (c) No, Sir. The emphasis is on upgradation and development of existing educational institutions of Ayurveda.

[English]

Job to Landlosers

749. SHRI A. ASOKARAJ : Will the Minister of COAL be pleased to state :

(a) whether the Neyveli Lignite Corporation and Kalpakkam Power Plant in Tamil Nadu had given assurance to the landloser for providing job to one member of each family; and

(b) if so, the reasons for delay in implementing the assurance so given?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) and (b) No assurance has been given either by the Neyveli Lignite Corporation Limited (NLC) or by the Kalpakkam Power Plant Authorities to provide job to one member of each family whose land has been acquired by them. The question of any delay in implementing the assurance, therefore, does not arise.

As per the norms of NLC's scheme for rehabilitation of land oustees, four categories of persons, eligible for employment in order of priority are:-

(i) Whose house/s have been acquired with house site/s (priority-I).

(ii) whose entire agricultural lands have been acquired alongwith house and house site (priority-II).

(iii) whose entire agricultural lands have been acquired (priority-III).

(iv) whose agricultural lands have been partly acquired (priority-IV).

Within the above priorities, the date of award determines the *interse* priority of the applicants.

Water Resources Potential

750. SHRI M. KRISHNASWAMY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have conducted any survey of water resources potential in Tamil Nadu during the last three years; and

(b) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) Irrigation being a State subject, survey for water resources development are carried out by the State Government. However, for inter-State rivers, hydrological observations are conducted by the Central Water Commission which include rivers in Tamil Nadu also. The Central Ground Water Board have carried out survey of ground-water availability in Tamil Nadu. Based on the survey and explo-

ration, the annual replenishable ground water resources of the State of Tamil Nadu has been assessed at 26,391.25 million cubic metres.

Upgradation of Hospitals

751. SHRI BOLLA BULLI RAMAIAH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the World Bank has agreed to sanction loan to Andhra Pradesh for upgradation and modernisation of secondary level Government hospitals;

(b) if so, the details thereof; and

(c) the time by which this upgradation is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (c) A Health Systems Project to upgrade secondary level hospitals in Andhra Pradesh with a revised estimated amount of Rs. 608 crores has been posed to the World Bank. An Appraisal Mission from World Bank visited Andhra Pradesh in May, 1994. Negotiations are tentatively planned for September, 1991.

Family Welfare Projects

752. SHRI BHERULAL MEENA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the negotiations with the World Bank have been finalised regarding Family Welfare Projects for Assam, Rajasthan and Karnataka;

(b) if so, the details thereof; and

(c) the steps proposed by the Union

Government to monitor the flow of the World Bank credit to these States?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b) Yes, Sir. The Project has been approved for implementation on the 16th June, 1994 at a total cost of Rs. 335 crores for a period of 7 years. The World Bank has approved a credit of SDR 62.7 million (US\$ 86.6 m) for the project.

(c) The World Bank aid to these States will be monitored by Empowered Committees at the State level, periodical review meetings between Central and State officials as well as monthly and quarterly reports obtained from the States. The progress of the project is also assessed for releasing funds from time to time.

[*Translation*]

Kashmiri Migrants

753. DR. AMRITLAL KALIDAS PATEL: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have conducted any survey regarding the living conditions and inconveniences of Kashmiri migrants in various States during the last two years;

(b) if so, the outcome thereof;

(c) if not, the reasons therefor;

(d) whether the camps of Kashmiri migrants in Jammu are not in a good condition; and

(e) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) The position regarding the living conditions of Kashmiri migrants in camps in various States, is reviewed periodically at various levels in the Ministry, including Home Minister's level, by holding discussions with officers of the respective State Government and the representatives of migrants.

(d) and (e) Whenever complaints are received in respect of these camps, they are immediately looked into and remedial action is taken. Visits/inspection of these camps are regularly made by officers to take stock of the situation and redress the grievances of the migrants staying in these camps.

Cancer Hospitals

754. SHRI JITENDRA NATH DAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of cancer hospitals in each State at present;

(b) whether all these hospitals have got necessary infrastructure for the treatment of cancer patients;

(c) if not, the steps taken by the Government in this regard; and

(d) the funds given to these hospitals during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (c) A statement showing the number of institutions State-wise, having radiotherapy facilities for treatment of cancer patients is enclosed herewith.

(d) During the year 1993-94 financial assistance of Rs. 8.90 crores has been given to the recognised Regional Cancer Centres under National Cancer Control Programme.

Statement

Number of Institutions Statewise having Radiotherapy Facilities for Treatment of Cancer Patients

<i>Sl. No.</i>	<i>State/U.T.</i>	<i>No. of Teletherapy Institutions</i>
1.	Andhra Pradesh	13
2.	Assam	2
3.	Bihar	3
4.	Chandigarh	1
5.	Delhi	5
6.	Goa	1
7.	Gujarat	5
8.	Haryana	1
9.	Himachal Pradesh	11
10.	Jammu & Kashmir	3
11.	Karnataka	11
12.	Kerala	6
13.	Madhya Pradesh	6
14.	Maharashtra	16
15.	Manipur	1

<i>Sl. No.</i>	<i>State/U.T.</i>	<i>No. of Teletherapy Institutions</i>
16.	Meghalaya	1
17.	Orissa	3
18.	Pondicherry	1
19.	Punjab	4
20.	Rajasthan	4
21.	Tamil Nadu	17
22.	Tripura	1
23.	Uttar Pradesh	11
24.	West Bengal	7
Total		124

[*Translation*]

FWP During Seventh Plan

755. SHRI RATILAL KALIDAS VARMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the amount spent under the Family

Welfare Programme during the Seventh Plan;

(b) whether the targets fixed for the Seventh Plan have been achieved;

(c) if so, the details, State/UT-wise;

(d) if not, the reasons therefore;

(e) whether any targets has been fixed for the Eighth Plan period; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) Rs. 3105.21 crores.

(b) to (d) The targets and achievements are given in the *statement-I* enclosed. The performance varied from State to State due to factors such as social customs and beliefs favoring strong son preference, low female literacy rate, low age at marriage of females, high infant mortality rate, lack of community participation, inadequacies in the quality and outreach of services.

(e) and (f). Targets are given in the *Statement-II* enclosed.

STATEMENT - I

STATE-WISE TARGETS ACHIEVEMENTS IN RESPECT OF STERILISATIONS 7TH PLAN PERIOD (1985-86 TO 1989-90)

Sl. No.	State/UT/ Agency	1985-86		1986-87		1987-88		1988-89		1989-90	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
I. MAJOR STATES (Population 1 crore or more)											
1.	Andhra Pradesh	530000	434714	600000	466138	600000	457489	600000	477106	637000	442804
2.	Assam	180000	122690	205000	93471	205000	78274	149000	58119	200000	60173
3.	Bihar	571000	361706	600000	361715	600000	610085	513000	514498	513000	332455
4.	Gujarat	300000	333423	300000	260101	300000	277062	293000	241079	293000	237255
5.	Haryana	100000	115222	105000	76364	105000	77603	100000	81426	100000	88686
6.	Karnataka	336000	342234	350000	334060	350000	319763	325000	301147	311000	289372
7.	Kerala	215000	204572	215000	204615	215000	195298	200000	207457	180000	208537
8.	Madhya Pradesh	425000	359246	450000	452723	450000	318311	400000	273584	350000	237386
9.	Maharashtra	565000	556090	570000	555353	570000	460612	500000	510191	525000	516457
10.	Orissa	210000	166481	225000	149805	225000	146982	200000	161547	209000	152614
11.	Punjab	120000	120552	125000	144106	125000	149030	120000	96594	120000	138962

Sl. No.	State/UT/ Agency	1985		1986/87		1987/88		1988/89		1989/90	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
12.	Rajasthan	285000	267865	300000	224880	300000	194479	225000	107372	225000	122635
13.	Tamil Nadu	475000	513990	560000	498890	560000	511744	450000	407552	425000	383132
14.	Uttar Pradesh	600000	540191	650000	743226	650000	751670	650000	729075	700000	483354
15.	West Bengal	450000	288840	500000	301171	500000	324575	437000	335873	450000	320212
II. SMALLER STATES & UTs.											
1.	Himachal Pradesh	38000	32291	35000	33038	35000	31576	30000	35164	30000	32591
2.	J & K	40000	31813	60000	35130	60000	25669	36600	26146	36600	13973
3.	Manipur	6400	7774	7000	5328	7000	4711	7000	5740	7800	4631
4.	Meghalaya	600	534	700	457	700	558	1000	470	700	538
5.	Nagaland	400	615	1000	679	1000	548	1000	715	1500	1065
6.	Sikkim	700	838	1000	1057	1000	861	1100	973	1100	983
7.	Tripura	10000	8917	10000	10786	10000	6764	10000	6915	9000	7331
8.	A & N Islands	1400	1496	1500	1553	1500	1522	2000	2061	2100	2138
9.	Arunachal Pradesh	400	832	500	1039	500	944	1800	1560	1400	1486
10.	Chandigarh	3300	3577	3500	3653	3500	3708	3500	2926	3500	2268

Sl. No.	State/UT/ Agency	1986		1987		1988		1988-89		1989-90	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
11.	D & N Haveli	1000	1363	1000	1722	1000	1905	1100	1163	800	863
12.	Delhi	30000	27846	40000	26901	40000	28971	36000	31456	36000	31917
13.	Goa	5000	4784	4740	4571	4270	4457	4500	4368	4500	4569
14.	Daman & Diu	\$	\$	\$	\$	470	417	450	367	350	395
15.	Lakshadweep	100	39	60	34	60	25	60	40	60	22
16.	Mizoram	3000	2899	3000	2709	3000	3565	3000	3154	3000	3581
17.	Pondicherry	7000	5973	6000	5747	6000	5727	5300	6074	6100	7437
III. OTHER AGENCIES											
1.	M/O Defence	23000	19337	30000	20913	30000	22192	28800	19746	28900	20150
2.	M/O Railways	28000	22865	40000	20250	40000	22659	38400	26519	38600	28191
	All India	5560300	4901609	6000000	5033185	6000000	4939756	6373610	4678177	6449010	4188163

\$ = Included in Goa

STATE-WISE TARGETS ACHIEVEMENTS IN RESPECT OF IUD INSERTIONS 7TH PLAN PERIOD (1985-86 TO 1989-90)

Sl. No.	State/UT/ Agency	1985-86		1986-87		1987-88		1988-89		1989-90	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
I. MAJOR STATES (Population 1 crore or more)											
1.	Andhra Pradesh	40000	125602	160000	99551	250000	173974	321000	213648	421000	245996
2.	Assam	24000	21861	30000	31031	35000	21079	68400	23512	30000	27703
3.	Bihar	174000	133279	272000	200923	272000	206360	355000	337869	400000	263737
4.	Gujarat	250000	291227	300000	287819	313000	318661	317000	358918	317000	356547
5.	Haryana	145000	175259	150000	161269	167000	182573	187000	194783	164000	170409
6.	Karnataka	160000	169007	180000	187542	198000	189765	210000	204693	223000	199555
7.	Kerala	55000	59589	70000	76164	121000	85530	115000	115535	115000	125324
8.	Madhya Pradesh	200000	193735	220000	216147	265000	233544	251000	306712	300000	334171
9.	Maharashtra	600000	417182	650000	420841	525000	393732	475000	396949	500000	435091
10.	Orissa	100000	85702	100000	105635	122000	114088	148000	146188	168000	167497
11.	Punjab	207000	245974	250000	313633	250000	348826	270000	314310	275000	356729
12.	Rajasthan	85000	95632	120000	126094	120000	140055	210000	173026	250000	191223
13.	Tamil Nadu	168000	192120	200000	395468	238000	493770	453000	458664	415000	431817

Sl. No.	State/UT/ Agency	1986		1987		1988		1989		1990	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
14.	Uttar Pradesh	665300	863172	750000	1082246	982000	1197824	1151000	1210552	1250000	1340976
15.	West Bengal	108000	61754	115000	75473	115000	94994	168000	116864	175000	131126
II. SMALLER STATES & UTs.											
1.	Himachal Pradesh	21000	26225	30000	30761	31355	43200	35287	43000	37420	
2.	Jammu & Kashmir	17000	14915	17000	13113	17000	12709	25700	15953	25700	14792
3.	Manipur	6200	4787	6000	4958	7000	6158	7000	3026	8200	7151
4.	Meghalaya	500	1260	1400	1487	1500	1208	5300	1454	2000	1610
5.	Nagaland	200	905	1400	1002	1500	493	4100	646	2500	834
6.	Sikkim	1000	1029	1400	1146	1700	1017	1700	1384	1700	1471
7.	Tripura	4000	1032	4000	2139	4400	1748	4000	1887	1500	2560
8.	A & N Islands	800	843	1000	962	1500	1227	1700	1889	1500	1695
9.	Arunachal Pradesh	1400	1371	1500	1954	2000	1902	1200	2169	2000	2116
10.	Chandigarh	10000	5701	6000	5783	10000	6186	10000	6020	10000	6844
11.	D & N Haveli	150	194	150	213	200	160	180	200	210	160
12.	Delhi	64000	57714	72000	61699	100000	64246	110000	69402	90000	70641

Sl. No.	State/UT/ Agency	1986		1987		1987-88		1988-89		1989-90	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
13.	Goa	1500	1565	1500	2499	2840	3162	3050	3056	3500	3695
14.	Daman & Diu	\$	\$	\$	\$	180	99	250	124	330	120
15.	Lakshadweep	200	49	100	105	100	86	100	44	100	65
16.	Mizoram	2000	1409	1950	1651	2500	3192	2700	2100	2700	2580
17.	Pondichery	3600	3318	3600	3584	3600	3491	3300	3924	3200	1121
III. OTHER AGENCIES											
1.	M/O Defence	12000	10860	14000	12009	16000	12156	18200	12645	20000	13115
2.	M/O Railways	16800	9588	20000	9284	23000	10804	26100	13070	28700	16851
All India		3243650	3273860	3750000	3934685	4250000	4356172	4970130	4851483	6252840	4942042

\$ = Included in Goa

State-wise Targets Achievements in Respect of CC users 7th Plan Period (1985-86 to 1989-90)

Sl. No.	State/UT/ Agency	1985-86		1986-87		1987-88		1988-89		1989-90	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
I. MAJOR STATES (Population 1 crore or more)											
1.	Andhra Pradesh	300000	248575	350000	206648	540000	423695	773000	601396	1014000	725245
2.	Assam	40000	35878	37000	42508	46300	39620	119000	33343	60000	37414
3.	Bihar	150000	89787	110000	86443	150000	107350	202000	205670	202000	185749
4.	Gujarat	472000	472487	450000	547204	508000	573844	650000	671876	650000	769208
5.	Haryana	350000	488804	470000	481555	470000	581639	628000	660530	550000	598272
6.	Karnataka	200000	160225	140000	178690	220000	209316	222000	223745	246000	223703
7.	Kerala	75000	99715	150000	173585	150000	169992	271000	238830	271000	292139
8.	Madhya Pradesh	500000	573237	580000	761480	747000	692741	961000	1002491	1150000	1230744
9.	Maharashtra	600000	562119	700000	733719	850000	728891	849000	805822	850000	915241
10.	Orissa	157000	134896	150000	165618	192000	196210	268000	268476	306000	306666
11.	Punjab	260000	345912	380000	475327	380000	504758	462000	521597	429000	580799
12.	Rajasthan	160000	177990	140000	240247	220000	298022	527990	428755	400000	445700
13.	Tamil Nadu	200000	177214	130000	175763	293000	303521	320000	342840	280000	324752

Sl. No.	State/UT/ Agency	1986		1987		1988		1988-89		1989-90	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
14.	Uttar Pradesh	690000	818229	880000	894629	1000000	960398	1183000	1138746	1300000	1265976
15.	West Bengal	260000	139705	200000	154096	250000	197732	412000	252470	425000	319860
II. SMALLER STATES & UTs.											
1.	Himachal Pradesh	23000	37680	35000	40563	42000	42211	69300	57935	69000	69087
2.	Jammu & Kashmir	15000	10513	15000	12402	15000	10418	21200	14016	21200	14731
3.	Manipur	6600	2309	6600	2348	6600	2150	3900	2783	4600	3732
4.	Meghalaya	2200	3221	6000	2770	6000	2494	13600	1407	3000	2264
5.	Nagaland	1000	176	500	74	600	25	640	17	700	30
6.	Sikkim	400	194	500	211	400	137	600	246	600	463
7.	Tripura	3000	2287	3000	3923	4000	2999	8100	3074	4000	4420
8.	A & N Islands	500	394	500	763	900	995	1300	1402	1400	1702
9.	Arunachal Pradesh	500	545	600	650	700	516	1700	628	600	882
10.	Chandigarh	10000	6547	8000	7846	9000	7758	14200	9975	10000	8482
11.	D & N Haveli	550	577	500	586	700	506	600	497	700	503
12.	Delhi	174000	133420	190000	204692	248000	237050	345000	319313	360000	319973

Sl. No.	State/UT/ Agency	1986		1987		1988		1989		1990	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
13.	Goa	8300	7990	8000	12203	9500	11033	17700	16253	12000	14762
14.	Daman & Diu	\$	\$	\$	\$	500	240	1400	281	750	578
15.	Lakshadweep	200	634	500	357	500	166	790	291	1000	261
16.	Mizoram	3500	1101	2300	1082	2300	1272	2200	1091	2200	1649
17.	Pondicherry	4900	6344	6000	8875	6000	8279	8400	10194	8300	11241
III. OTHER AGENCIES											
1.	M/O Defence	59000	46973	60000	50292	65000	49963	82700	50058	90800	68661
2.	M/O Railways	288000	269779	290000	273768	316000	282518	402000	315895	442000	378552
	Commercial Dist.	4500000	4331111	5000000	3883889	4000000	4693472	4200000	4220000	4850000	5035417
	All India	9514650	9386568	10500000	9824806	10750000	11341931	13043320	12421943	14015850	14158868

\$ = Included in Goa

STATE-WISE TARGETS ACHIEVEMENTS IN RESPECT OF CP USERS 7TH PLAN PERIOD (1985-86 TO 1989-90)

Sl. No.	State/UT/ Agency	1985-86		1986-87		1987-88		1988-89		1989-90	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
I. MAJOR STATES (Population 1 crore or more)											
1.	Andhra Pradesh	80000	64532	80000	62980	70000	108587	151000	139221	194000	174058
2.	Assam	10000	4505	10000	7429	10000	6333	129000	7804	15000	2091
3.	Bihar	50000	11346	20000	13564	20000	16781	20700	20164	20700	37210
4.	Gujarat	74000	74900	100000	96277	100000	111476	78000	114808	78000	118368
5.	Haryana	25000	23508	27000	30637	25000	32871	25000	40994	40000	38340
6.	Karnataka	63000	42815	63000	54765	63000	71950	65000	75608	49800	74249
7.	Kerala	35000	20996	40000	27858	40000	28000	34500	37557	34500	43427
8.	Madhya Pradesh	100000	84114	100000	175781	110000	131225	132000	191491	200000	222042
9.	Maharashtra	148000	172586	203000	212334	217000	247562	181000	249594	350000	303963
10.	Orissa	36000	22687	36000	36852	36000	44948	37700	55433	42100	57675
11.	Punjab	28000	24773	28000	52484	28000	54598	31000	53837	50000	61523
12.	Rajasthan	31000	13564	20000	35582	20000	44182	45990	46234	50000	66647
13.	Tamil Nadu	76000	47545	76000	79997	76000	158666	82100	164212	150000	189094

Sl. No.	State/UT/ Agency	1993		1996/97		1997/98		1998/99		1999/00	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
14.	Uttar Pradesh	90000	102906	120000	125076	117000	155572	112000	169112	180000	186252
15.	West Bengal	82000	17246	46500	85002	37600	81084	44700	83572	100000	99701
- II. SMALLER STATES & UTs.											
1.	Himachal Pradesh	9000	6196	5400	8936	6000	7472	9500	9000	9500	9806
2.	Jammu & Kashmir	4000	1860	4000	2313	4000	2290	2600	3020	3200	2946
3.	Manipur	900	127	900	188	900	256	190	556	220	565
4.	Meghalaya	500	651	900	924	1000	1342	2500	1282	2000	1200
5.	Nagaland	600	397	1000	890	500	105	980	100	1000	137
6.	Sikkim	1400	1310	2000	1191	2000	1150	2100	1467	2200	1768
7.	Tripura	2000	1304	1500	1911	2500	2291	2900	2581	2900	2651
8.	A & N Islands	200	87	200	282	200	290	280	407	320	419
9.	Arunachal Pradesh	600	732	700	763	700	812	1600	965	1000	1047
10.	Chandigarh	800	264	1000	345	500	336	420	363	500	240
11.	D & N Haveli	100	40	100	82	100	79	40	80	100	142
12.	Delhi	2200	1023	1450	1768	1500	2509	2000	3891	4500	3484

Sl. No.	State/UT/ Agency	1986		1987		1988		1988-89		1989-90	
		Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.	Target	Achvt.
13.	Goa	1600	1225	1100	1883	1120	1382	1950	1686	2000	2054
14.	Daman & Diu	\$	\$	\$	\$	80	73	150	78	120	118
15.	Lakshadweep	50	48	50	41	100	41	50	50	250	69
16.	Mizoram	700	607	700	598	700	1069	920	1328	920	978
17.	Pondicherry	1600	1119	1200	1399	1200	1083	990	1000	960	1080
III. OTHER AGENCIES											
1.	M/O Defence	3600	2877	3700	3028	3700	2869	3800	3221	4200	4331
2.	M/O Railways	2400	3415	3600	3349	3600	3467	3700	4012	4100	4454
	Commercial Dist.	&	606307	&	702333	1000000	741646	1050000	931462	500000	1081077
	All India	960250	1357612	1000000	1828842	2000000	2064397	2140260	2416190	2094090	2792606

& = No target fixed.

\$ = Included in Goa.

ACHIEVEMENT UNDER UNIVERSAL IMMUNIZATION PROGRAMME DURING 7TH FIVE YEAR PLAN (1985-86 TO 1989-90)

Year	Target (in lakhs) Infant P.women			Achievements (in lakhs)			Coverage Levels (%)					
	DPT	OPV	MSL	BCG	MSL	TT(PW)	DPT	OPV	BCG	MSL	TT(PW)	
1985-86	128.55	128.55	94.43	81.89	66.23	3.08	103.56	41.12	35.66	28.84	1.34	39.85
1986-87	152.00	152.00	129.88	111.38	118.11	37.15	117.33	56.55	48.41	52.19	16.17	45.20
1987-88	169.32	169.32	166.91	142.67	163.54	100.54	149.55	72.23	60.46	70.70	44.06	56.48
1988-89	180.44	226.64	168.10	159.03	174.38	124.30	161.85	79.61	74.83	79.29	55.17	65.15
1989-90	191.41	251.24	192.73	191.36	204.61	160.08	178.32	82.93	82.30	89.04	69.32	58.83

Note : Target in respect of MSL for the year 1986-87, 1987-88, 1988-89 were 57.27, 112.18 and 157.60 respectively.

STATEMENT - II

PROPOSED FAMILY PLANNING TARGETS DURING EIGHTH PLAN PERIOD

(Figures in Millions)

Year	Sterilisations	IUD	CC Users	Oral Pill Users
1992-93	5.54	6.88	17.79	3.36
1993-94	6.02	7.48	19.34	3.65
1994-95	6.44	8.00	20.67	3.90
1995-96	6.84	8.51	21.98	4.15
1996-97	7.25	9.00	23.27	4.39
Total	32.09	39.87	103.05	19.45

[English]

management; and

Minorities Development Board

(f) if so, the details thereof?

756. SHRI R. SURENDER REDDY : Will the Minister of WELFARE be pleased to state :

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (f) Government is considering take-over of the management of Vishwayatan Yogashram. Various details can only be worked out afterwards.

(a) whether the Government propose to set up a Minorities Development Board;

(b) if so, the details thereof;

(c) the amount of funds proposed to be placed at the disposal of the Board; and

(d) the agency that are likely to co-ordinate the activities and functioning of the Board?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) No, Sir.

(b) to (d). Does not arise.

Takeover of Yogashram

757. SHRI ANNA JOSHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Yogashram at Ashok Road, New Delhi has been taken over by the Central Research Institute for yoga;

(b) if so, the details thereof;

(c) whether the Government propose to develop Yoga and Yoga research in this Yogashram;

(d) if so, the details thereof;

(e) whether the Government propose to increase the strength of the staff for better

Review of ICMR

758. SHRI S.M. LALJAN BASHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to review the working of the Indian Council of Medical Research so as to make it research oriented; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) No, Sir.

(b) Does not arise.

Shortage of Drugs

759. SHRI RAMCHANDRA VEERAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have assessed the shortages of life saving/basic drugs faced by various C.G.H.S. dispensaries in Delhi;

(b) if so, the outcome thereof; and

(c) the remedial steps taken by Gov-

ernment to remove the shortage?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (c) By and large there is no shortage of basic/life saving drugs in the CGHS Dispensaries.

Occasional shortage of medicines in the dispensaries is made up through purchases from approved local chemists.

[*Translation*]

Newspaper and Magazines

760. SHRI LALIT ORAON : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the name of the daily, weekly, bi-weekly and monthly newspapers/magazines alongwith the places of their publication and years of registration, published from Bihar according to the list maintained by the Registrar of Newspapers;

(b) the names of the newspapers/magazines out of them to which newsprint quota is supplied indicating the quantum of the newsprint supplied to each of them; and

(c) the, year-wise, quantum of newsprint supplied to each of those newspapers/magazines which are entitled to get quota of newsprint from the Government during 1991, 1992, 1993 and 1994 (upto June).

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO): (a) Details of individual newspapers indicating their names, place of publications and circulations figures are compiled by the Registrar of Newspapers for India (RNI) after every five years in Volume II of their

publication titled 'Press in India'. The last publication of Vol. II was brought in 1991. Copies of the same have already been made available to the Parliament House library.

(b) and (c) There are about 1000 newspapers/magazines from Bihar which were given newsprint quota during the years 1991 to 1994. The information is very voluminous. Therefore, the details have been made available to the Parliament House library.

Cancer Patients

761. SHRI N.J. RATHVA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of cancer patients in Gujarat particularly in tribal areas;

(b) the programmes launched to check cancer in Gujarat;

(c) whether there is shortage of cancer medicines in the State;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to supply adequate quantity of medicines to the State ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) No reliable information is available.

(b) Under National Cancer Control Programme emphasis is being given on prevention and early detection of cancer. A number of schemes have been initiated from the year 1990-91.

(c) to (e) The Government of Gujarat have not reported any shortage.

[English]

Regional Cancer Institute

762. SHRI S.B. SIDNAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any regional cancer institutes have received financial assistance from any foreign country during the last three years;

(b) if so, the details thereof including the amount of such assistance, institution-wise; and

(c) the number of cancer institutions proposed to be opened during the Eighth Five Year Plan period in each State with locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b) Information is being collected and shall be laid on the table of the House.

(c) Ministry of Health and Family Welfare have decided to recognise the Kamala Nahru Memorial Hospital, Allahabad as a Regional Cancer Centre.

[Translation]

District Development Councils

763. SHRI SURENDRA PAL PATHAK: Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government propose to set up District Development councils in all States/Union Territories to have better monitoring of welfare schemes;

(b) if so, efforts made by the Union Government in this regard to onlist cooperation of State Government and the reaction of the State Government in this regard; and

(c) the time by which such Councils are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) to (c) While examining the Demands for Grants for 1994-95 of the Ministry of Welfare, the Standing Committee on Labour and Welfare (10th Lok Sabha) has *inter-alia* recommended setting up of District Development Councils and regular monitoring at district levels of the Special Component Plan Schemes for SCs. All the State Govts./UT Administrations are being requested to arrange for regular monitoring of implementation of the scheme under Special Component Plan through District Development Councils/similar bodies.

Hazratbal Shrine

764. SHRI CHETAN P.S. CHAUHAN: SHRI MAHESH KANODIA:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a heavy exchange of fire took place between security forces and militants near the Hazratbal Shrine recently;

(b) if so, the number of militants and security personnel killed/injured in this exchange of fire;

(c) the details of the arms and ammunition recovered from the militants; and

(d) the number of militants arrested?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d) Facts are being ascertained from the State Government and will be laid on the Table of the House.

Irrigation Projects

765. SHRIMATI BHAVNA
CHIKHALIA:
SHRI RAJESH KUMAR:

Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the irrigation projects running with foreign assistance in the country at present; State-wise;

(b) the present status of each of these projects;

(c) whether the Government propose to give priority to these projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) A Statement indicating the State-wise details of on-going foreign assisted irrigation projects and their present status is enclosed.

(c) and (d) These are priority projects both to the concerned State Governments and the Government of India due to the fact that these projects have been picked up by the donor agencies on Government of India's recommendations and presently, are being implemented by the concerned States for their early completion.

STATEMENT

(Amount in Million Donor Currency)

S.No.	Name of the Project	State	Donor Agency	Amount of Assistance available as on 31.5.1994	Date of Agreement Date	Credit Closing (cumulative)	Utilisation as on 31.5.1994
1	2	3	4	5	6	7	8
1.	Upper Krishna Irrigation Project (Phase-II)	Karnataka Bank	World	US\$ 203.00	16.6.1989	31.12.1996	US\$ 98.747
2.	Maharashtra Composit Irrigation Project-III	Maharashtra Bank	World	US\$ 128.819	5.12.1985	31.6.1996	US\$ 87.629
3.	Punjab Irrigation & Drainage Project	Punjab Bank	World	US\$ 145.285	9.2.1990	31.3.1998	US\$ 47.165
4.	Upper Ganga Irrigation Modernisation Project	Uttar Pradesh	World Bank	US\$ 135.330	29.6.1994	30.9.1994	US\$ 122.624
5.	National Water Management Project	Multistate Bank	World	US\$ 114.000	15.5.1987	31.3.1995	US\$ 101.805
6.	Dam Safety Assurance Rehabilitation Project	Multistate Bank	World	US\$ 153.000	10.6.1991	30.9.1997	US\$ 14.850

S.No.	Name of the Project	State	Donor Agency	Amount of Assistance available as on 31.5.1994	Date of Agreement Date	Credit Closing (cumulative)	Utilisation as on 31.5.1994
1	2	3	4	5	6	7	8
7.	Water Resources Consolidation Project	Haryana Bank	World	US\$ 262.979	6.4.1994	31.12.2000	US\$ 00.000
8.	UP Tubewells Project (Grant) Pradesh	Uttar lands	Nether-	Dfl 90.000	27.8.1987	31.12.1994	Dfl 60.683
9.	UP Tubewells Project (Sub-Project)	Uttar Pradesh	Nether-lands	Dfl 25.00	16.10.1990	31.12.1996	Dfl 15.458
10.	Upper Kolab Irrigation Project	Orissa	Japan	Yen 3769.00	15.12.1988	20.1.1994	Yen 1681.203
11.	Upper Indravati Irrigation Project	Orissa	Japan	Yen 3744.00	15.12.1988	20.1.1994	Yen 1158.803
12.	Indira Gandhi Nahar Project Engineering Services	Rajasthan	Japan	Yen 84.000	27.3.1990	25.9.1993	Yen 47.788
13.	Minor Irrigation Project (Loan)	Rajasthan	Germany	DM 12.3	29.4.1988	31.12.1995	DM 6.133
14.	Minor Irrigation Project (Grant)	Rajasthan	Germany	DM 2.7	29.4.1987	31.12.1995	DM 0.814
15.	Lift Irrigation Project	Orissa	Germany	DM 55.00	19.12.1993	30.12.2020	DM 5.900
16.	Water Control System for	Maharashtra	EEC	ECU 15.00	25.10.1988	31.12.1994	ECU 3.80

S.No.	Name of the Project	State	Donor Agency	Amount of Assistance available as on 31.5.1994	Date of Agreement Date	Credit Closing (cumulative)	Utilisation as on 31.5.1994
1	2	3	4	5	6	7	8
	Diversification of Crops in Maharashtra						
17.	Tank Irrigation System Phase-II	Tamil Nadu	EEC	ECU 24.5	27.4.1989	31.12.1995	ECU 10.982
18.	Minor Irrigation Project	Kerala	EEC	ECU 11.8	21.5.1992	31.12.1998	ECU 00.000
19.	Sidhmukh & Nohar Project	Rajasthan	EEC	ECU 43.0	7.6.1993	31.12.2000	ECU 00.000

Base Transposers of Satellites

766. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Doordarshan has made plans to lease transposers on three Satellites;

(b) if so, the details thereof;

(c) whether any cost benefit analysis has been done in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):
(a) No, Sir.

(b) to (d) Do not arise.

[Translation]

Fake Currency

767. SHRI SATYA DEO SINGH:
DR. RAMESH CHAND
TOMAR:
SHRIMATI KRISHNENDRA
KAUR DEEPA:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the fact that Pakistan is attempting to weaken our economy by sending fake currency notes worth lakhs of rupees to Kashmir every week;

(b) if so, the details thereof;

(c) the number of persons arrested in this regard and the amount of fake currencies seized from them; and

(d) the remedial steps taken by the Government to thwart such Pak attempts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d) There are some reports about Pakistan trying to circulate counterfeit currency notes in Kashmir through militants.

Some fake currency was seized in the month of June, 1994 and appropriate action was taken in the matter.

[English]

Teesta Barrage Project

768. SHRIMATI GEETA
MUKHERJEE:
SHRI INDRAJIT GUPTA:

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the union Government have received any request from the Government of West Bengal for augmenting the Central Allocation for Teeste barrage project in the State; and

(b) if so, the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) At the request of the State Government of West Bengal to

share the cost of Teesta Barrage Project on 50:50 basis by the Centre and the State Government, Planning Commission has agreed to provide additional Central assistance of Rs. 150 crores to the project subject to the condition that the Government of West Bengal provides balance sum of Rs. 173 crores for its planned completion during VIII Five Year Plan.

[*Translation*]

Publication of Newspapers

769. PROF. RASA SINGH RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the language-wise number of the various newspapers (dailies, weeklies, bi-weeklies and monthlies), as on March 31, 1994, which are published from Rajasthan;

(b) the circulation figures of these newspapers and the place of publication thereof;

(c) the total amount spent on advertisements by the Directorate of Advertisement and Visual Publicity in the various newspapers published from Rajasthan during the last one year;

(d) whether the Government have re-

ceived any representations to open Press Information Offices in the States;

(e) if so, the details thereof; and

(f) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) The information is given in the *Statement* attached.

(b) Details of the newspapers indicating circulation figures and places of publication are compiled by the Registrar of Newspapers for India (RNI) after every five years in volume II of their publication titled 'Press in India'. The last publication of Vol.-I was brought out in 1991. Copies of the same have been already made available to the Parliament House library.

(c) DAVP released advertisements worth Rs. 1,54,20,567.00 to publications from Rajasthan during the year 1993-94.

(d) to (f) Representations have been received from various organisations for opening of PIB offices in Rajasthan. A provision has been made in the 8th Plan for opening of an office of PIB at Udaipur.

STATEMENT

LANGUAGEWISE NUMBER OF DAILIES, WEEKLIES, BI-WEEKLIES AND MONTHLIES PUBLISHED FROM RAJASTHAN, REGISTERED WITH THE REGISTRAR OF NEWSPAPERS FOR INDIA AS ON 31.12.1991

Language	Dailies	Tri-Bi Weeklies	Weeklies	Monthlies
English	5	-	6	15
Hindi	285	10	781	199
Punjabi	-	-	1	1
Sanskrit	-	-	-	1
Sindhi	4	-	8	1
Urdu	9	-	4	3
Bilingual	3	1	16	37
Multilingual	-	-	2	11
Others	-	-	2	4

[English]

DG/IG Conference

770. SHRI SHRAVAN KUMAR PATEL:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Conference of Directors General and Inspectors General of Police was held on June 7, 1994;

(b) if so, the details thereof;

(c) the main decisions taken and conclusions arrived at the Conference; and

(d) the follow-up action being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) to (d) The Conference of Directors General and Inspectors General of Police including Heads of Central Police Organisations which was held in New Delhi from July 6-8, 1994, deliberated on law & order, internal security, crime related matters, modernisation of crime records and Investigation Techniques, Police Morale and Training, Effective Policing in the districts and Deployment of CPMFs and Strengthening of Armed Police. Panel discussion were also held on Human Rights, Crimes against Women, SC/ST, etc. Follow up on

the decisions taken is regularly monitored with the State Government's and other Ministries.

Telecasting of Women-Oriented Programmes

771. KUMARI SUSHILA TIRIYA:
Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to telecast more women-oriented programmes;

(b) if so, the details thereof;

(c) whether guidelines regarding positive portrayal have been finalised;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO): (a) and (b) All Doordarshan Kendras are already telecasting such programmes. Details of such programmes telecast on Doordarshan national network during 1992-94 are given in the attached *Statement* enclosed.

(c) Guidelines already exist on the positive portrayal of women over Doordarshan.

(d) and (e). Do not arise.

Statement

Programme portraying positive image of women have been telecast on Doordarshan National Network during 1992-93.

<i>S. No.</i>	<i>Title</i>	<i>Format</i>
1.	Teesari Bati	Telefilm

<i>S. No.</i>	<i>Title</i>	<i>Format</i>
2.	Anubhuti	Telefilm
3.	Vidambana	Telefilm
4.	Waris	Telefilm
5.	Do Gulab	Telefilm
6.	Gangu Tai	Documentary
7.	The Girl Child of Rajasthan	Documentary
8.	Manjilon Ka Safar	Telefilm
9.	Akhri Padav	Telefilm
10.	Nari Yatra	Documentary
11.	Un grih Swaminion Ke Naam	Documentary
12.	Chardiwari	Documentary
13.	Sahyog	Documentary
14.	Chakori	Telefilm
15.	Abhilasha	Telefilm
16.	Chhattis Garh Ki Beti	Documentary

Rajiv Gandhi National Training and Research Institute

772. SHRI TARA SINGH:
SHRI V. SEREENIVASA
PRASAD:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government propose to set up Rajiv Gandhi National Train-

ing and Research Institute for ground water;

(b) if so, the details thereof;

(c) the names of the places where such institute are likely to be set up and the estimated cost involved therein;

(d) whether the co-operation of the State Governments has been sought in setting up of such institutes; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) The Union Government has decided to set up Rajiv Gandhi National Training and Research Institute for Ground Water at Raipur, Madhya Pradesh. The estimated cost of establishing the Institute is Rs. 458.58 lakhs.

(c) to (e) There is no proposal to set up such institute anywhere else.

Explosion in Delhi

773. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "Explosion in Congress leader's Car" appearing in the 'Indian Express' dated June 7, 1994;

(b) if so, whether the explosion took place in South Avenue area;

(c) whether the Government are aware of large number of people staying within the MP's residential complexes in North Avenue and South Avenue;

(d) whether the Government are also aware of the security hazard that is being created by unmonitored living of people in these complexes;

(e) if so, whether the Government have taken any measure to check, regulate or monitor the antecedents of the residents in servant quarters and garages in MP Quarters in North and South Avenue;

(f) what the security hazard has been brought to the notice of the Government; and

(g) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) Yes, Sir.

(c) Yes, Sir. Some political workers, relatives and servants are residing in these MP's flats.

(d) to (g) 'South Avenue' is the residential complex of MP's. Being representatives of the people they have to receive and meet large number of persons all the time. Though it does pose certain degree of hazard to the security but it is not always possible to monitor the antecedents of all the visitors and residents of South Avenue. However, high police presence is maintained there to ensure prevention of any possible mischief.

Foreign Prisoners

774. SHRI SRIKANTA JENA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign nationals lodged in Tihar Jail as undertrials awaiting their trials in the court;

(b) the periods for which these foreign nationals have been awaiting their trials;

(c) the reasons for delay in the completion of their trials; and

(d) the measures taken by the Government for speedy completion of their trials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) Government of National Capital Territory of Delhi has reported that as on 25.7.94 there were 131 foreign nationals lodged in Central Jail Tihar and are awaiting trials for varying period ranging from about one month to over 7 years.

(c) Delay in completion of their trials is mainly attributable to a large number of pendency of cases in courts.

(d) A majority of 131 foreign nationals are facing trials under the provisions of NDPS Act. For speedy trial of NDPS Act cases, the Government of National Capital Territory of Delhi has set up 10 special courts.

[Translation]

De-Addition Centres in Gujarat

775. SHRI KASHIRAM RANA:
SHRI MAHESH KANODIA:

Will the Minister of WELFARE be pleased to state:

(a) the de-addiction centres functioning in Gujarat at Present with locations thereof;

(b) whether there is any proposal to set up more such centres during 1994-95; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) At present five De-addiction Centres are functioning in Gujarat. Their locations are given in the *statement* attached.

(b) and (c) The setting up of more such

Centres during 1994-95 will depend upon the need and the seriousness of the problem in the different parts of the State.

Statement-I

Location of De-Addiction Centres in Gujarat

1. Nashabandi Mandal
Parivartan Yasan Mukti Hospital
Old Civil Hospital Compound
Chowk Bazar
SURAT
2. Nashabandi Mandal
Rahi Vyasani Mukti Hospital,
C/o Gulab Bai General Hospital,
IIT Floor, Relief Road,
AHMEDABAD-1.
3. Gujarat Kelvani Trust,
'Naya Jeevan' De-addiction
Centre,
Prerana,
Mangal Prabhat Trust Building,
Mirzapur,
AHMEDABAD-380 001
4. Nashabandi Mandal
Virnagar-De-addiction-cum-Rehabilitation
Centre,
Shivanand Mission Complex,
Virnagar-360 060
RAJKOT DISTT.
5. S.C. Patel Trust
A-1, Mudra Complex
Ellora Park, Bar
BARODA-390 007.

Payment of Sales Tax by BCCL

776. PROF. (SMT) RITA VERMA: Will the Minister of COAL be pleased to state:

(a) the amount of sales tax collected from customers by the Bharat Coking Coal Limited for payment during 1991-92, 1992-93 and 1993-94; and

(b) the actual amount of sales tax paid to the sales tax authority during these years?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA):
(a) and (b) According to information furnished by Coal India Ltd., following are the details of sales tax dues accrued and payments made during 1991-92, 1992-93 and 1993-94 in respect of Bharat Coking Coal Ltd.

(Rs. in crores)

	1991-92	1992-93	1993-94
Opening Balance	2.20	2.22	3.74
Add: Accrued during the year	41.87	57.04	70.24
Less : Paid during the year	41.85	55.52	69.91
Balance outstanding (as at the end of the year)	2.22	3.74	4.07

[English]

Coal Reserves

777. SHRI JAGMEET SINGH BRAR :
Will the Minister of COAL be pleased to state:

(a) whether many million tonnes of coal is available in underground mines;

(b) whether any action plan has been formulated to develop these reserves in Eighth and Ninth Five Year Plans; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA):
(a) Out of total gross coal reserves of 193777.13 million tonnes (as on 1-1-1993),

the proved reserves of Gondwana Coals were 64595 million tonnes, out of which 17212 million tonnes were estimated to be exploitable by underground mining.

(b) and (c) Out of 303 million tonnes of projected coal production at the end of Eighth Five Year Plan, 90.91 million tonnes is planned from underground mines of Coal India Limited and Singareni Collieries Company Limited. The indications for the terminal year of the Ninth Five Year Plan to be mined up later are 105 million tonnes from underground mines of Coal India Limited and Singareni Collieries Company Limited.

Tele-Serial on AIDS

778. PROF. SAVITHRI LAKSHMANAN:
Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a tele-serial on AIDS is envisaged to be telecast by Doordarshan in the near future;

(b) if so, the duration of the said serial; and

(c) when it is likely to be telecast?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO):

(a) to (c) Yes, Sir. Doordarshan have commissioned a 26 episode serial of 30 minute duration each on AIDS. The serial is expected to go on the air by the end of 1994.

Broadcasting Time of AIR Stations

779. SHRI SYED SHAHABUDDIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) to total weekly broadcasting time of various stations of All India Radio, Station-wise;

(b) the territorial coverage by each of

States/UTs;

(c) the major language spoken in the territory covered by each State as well as the minority language in that territory spoken by more than 1 per cent of the population of that territory; and

(d) the time allotted to each of those language together with the total broadcasting time of each station per week during 1993 or 1993-94, as the case may be?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO):

(a) to (c) Information is given in the enclosed statement. The major language spoken in the coverage areas has been indicated in the statement State/Station-wise. Information regarding all the minority languages spoken by more than 1 per cent of the population in each of the coverage areas of All India Radio Stations is not available with All India Radio.

(d) Such information is not centrally maintained in a compiled form.

STATEMENT

S.No.	Station	Duration of Broadcast		Main Languages
		Hrs.	Mts.	
1	2	3		4
ANDHRA PRADESH Radio Coverage*-98%				
1.	Hyderabad	162.00		Telugu
2.	Adilabad	43.10		Telugu
3.	Anantpur	42.00		Telugu
4.	Cuddapah	94.00		Telugu
5.	Kurnool	42.00		Telugu
6.	Kottagudam	51.10		Telugu
7.	Markapuram	42.00		Telugu
8.	Nizamabad	42.00		Telugu
9.	Tirupati	42.00		Telugu
10.	Vijayawada	88.10		Telugu

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
11.	Visakhapatnam	87.25	Telugu
12.	Warangal	42.00	
ARUNACHAL PRADESH Radio Coverage*-98%			
13.	Itanagar	42.00	Hindi
14.	Passighat	35.00	Adi
15.	Tawang	39.40	Hindi
16.	Tezu	35.00	Assamese
ASSAM Radio Coverage*-86%			
17.	Guwahati	108.20	Assamese
18.	Dibrugarh	99.55	Assamese
19.	Haflong	42.00	Hindi
20.	Jorhat	42.10	Assamese
21.	Nowgong	42.00	Assamese

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
22.	Silchar	86.10	Bengali
BIHAR Radio Coverage*-99%			
23.	Patna	95.30	Hindi
24.	Bhagalpur	115.05	Hindi
25.	Chaibasa	42.00	Hindi
26.	Daltonganj	42.00	Hindi
27.	Darbhanga	87.15	Hindi
28.	Hazaribagh	42.00	Hindi
29.	Jamshedpur	87.30	Hindi
30.	Purnea	42.00	Hindi
31.	Ranchi	83.33	Hindi
32.	Sasaram	42.00	Hindi
DELHI Radio Coverage%-99%			
33.	Delhi	288.15	Hindi

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
GOA Radio Coverage*-99%			
34.	Panaji	78.40	Konkani
GUJARAT Radio Coverage*-99%			
35.	Ahmedabad	111.00	Gujarati
36.	Ahwa	31.30	Gujarati
37.	Bhuj	80.25	Gujarati
38.	Godhara	42.00	Gujarati
39.	Rajkot	94.35	Gujarati
40.	Surat	42.00	Gujarati
41.	Vadodara	Exclusive V.B. Centre.	
Radio Coverage*-99%			
42.	Rohtak	82.10	Hindi
43.	Kurukshetra	42.00	Hindi

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
HIMACHAL PRADESH Radio Coverage*-50%			
44.	Simla	90.30	Hindi
45.	Dharamshala	43.45	Hindi
46.	Hamirpur	43.10	Hindi
47.	Kasauli	Relay Centre (Relaying National Channel)	
JAMMU & KASHMIR Radio Coverage*-30%			
48.	Srinagar	105.00	Urdu
49.	Jammu	170.35	Hindi
50.	Leh	68.15	Ladhaki
51.	Kathua	42.00	Hindi
KARNATAKA Radio Coverage*-94%			
52.	Bangalore	204.35	Kannada
53.	Bhadravati	84.00	Kannada

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
54.	Dharwar	84.15	Kannada
55.	Gulbarga	77.35	Kannada
56.	Mangalore	72.10	Kannada
57.	Mysore	64.55	Kannada
58.	Chitradurg	28.00	Kannada
59.	Hasan	42.35	Kannada
60.	Hospet	42.00	Kannada
61.	Karwar	42.00	Kannada
62.	Marcara	39.05	Kannada
63.	Raichur	42.00	Kannada
KERALA Radio Coverage*-92%			
64.	Trivandrum	85.17	Malayalam
65.	Trichur	84.35	Malayalam

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
66.	Calicut	80.55	Malayalam
67.	Cochin	42.00	Malayalam
68.	Alleppey	Relay Centre	
69.	Kannur	75.50	Malayalam
70.	Idukki	24.40	Malayalam
MADHYA PRADESH Radio Coverage*-95%			
71.	Bhopal	86.50	Hindi
72.	Ambikapur	73.35	Hindi
73.	Balaghat	42.00	Hindi
74.	Betul	45.30	Hindi
75.	Bilaspur	38.30	Hindi
76.	Chattarpur	78.55	Hindi
77.	Chhindwara	43.10	Hindi

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
78.	Guna	31.50	Hindi
79.	Gwalior	85.10	Hindi
80.	Indore	85.05	Hindi
81.	Jabalpur	79.15	Hindi
82.	Jagdalspur	76.55	Hindi
83.	Khandwa	42.00	Hindi
84.	Raigarh	45.30	Hindi
85.	Rajpur	81.25	Hindi
86.	Rewa	84.15	Hindi
87.	Sagar	38.30	Hindi
88.	Shahdol	73.30	Hindi
89.	Shivpuri	39.30	Hindi
MAHARASHTRA Radio Coverage*-98%			
90.	Bombay	307.20	Marathi, Hindi
91.	Ahmednagar	42.00	Marathi

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
92.	Akola	42.00	Marathi
93.	Aurangabad	68.15	Marathi
94.	Beed	42.00	Marathi
95.	Chandrapur	42.00	Marathi
96.	Dhule	43.10	Marathi
97.	Jalgaon	86.40	Marathi
98.	Kohlapur	43.10	Marathi
99.	Nanded	43.45	Marathi
100.	Nagpur	95.20	Marathi
101.	Parbhani	69.00	Marathi
102.	Pune	94.30	Marathi
103.	Ratnagiri	77.40	Marathi
104.	Sangli	87.10	Marathi

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
105.	Satara	42.00	Marathi
106.	Solapur	42.00	Marathi
107.	Yeotmal	42.00	Marathi
MANIPUR	Radio Coverage*-99%		
108.	Imphal	96.50	Manipuri
MEGHALAYA	Radio Coverage*-96%		
109.	Shillong	82.00	Khasi
110.	Tura	28.00	Garo
MIZORAM	Radio Coverage*-82%		
111.	Aizwal	70.00	Mizo
NAGALAND	Radio Coverage*-95%		
112.	Kohima	94.05	Nagamese
ORISSA	Radio Coverage*-98%		
113.	Cuttack	91.45	Oriya
114.	Baripada	42.35	Oriya

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
115.	Berhampur	42.00	Oriya
116.	Jeypore	81.00	Oriya
117.	Keonjhar	38.30	Oriya
118.	Sambalpur	83.20	Oriya
119.	Bolangir	42.00	Oriya
120.	Bhawanipatna	39.05	Oriya
PUNJAB Radio Coverage*-99%			
121.	Jalandhar	109.25	Punjabi
122.	Bhatinda	43.45	Punjabi
123.	Patiala	42.00	Punjabi
RAJASTHAN Radio Coverage*-92.5%			
124.	Jaipur	90.55	Hindi
125.	Ajmer	(Relay Centre)	

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
126.	Alwar	43.10	Hindi
127.	Banswara	42.00	Hindi
128.	Barmer	53.55	Hindi
129.	Bikaner	82.05	Hindi
130.	Churu	42.00	Hindi
131.	Chittorgarh	42.00	Hindi
132.	Jaisalmer	32.45	Hindi
133.	Jhalawar	42.00	Hindi
134.	Jodhpur	84.50	Hindi
135.	Kota	29.24	Hindi
136.	Nagaur	43.10	Hindi
137.	Sawai Madhopur	42.00	Hindi
138.	Udaipur	93.00	Hindi

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
139.	Suratgarh	77.30	Hindi
140.	Gangtok	28.00	Nepali
SIKKIM Radio Coverage*-44%			
141.	Agartala	81.05	Bengali
142.	Balonia	42.00	Bengali & Kokborak
143.-	Kailashar	42.00	Bengali & Kokborak
TAMIL NADU Radio Coverage*-98%			
144.	Madras	203.35	Tamil
145.	Coimbatore	84.55	Tamil
146.	Madurai	58.20	Tamil
147.	Nagarcoil	23.55	Tamil
148.	Tiruchirappalli	93.25	Tamil

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
149.	Tirunelveli	84.37	Tamil
150.	Tuticorin	57.10	Tamil
151.	Ootacamund	42.00	Tamil
UTTAR PRADESH Radio Coverage* -88%			
152.	Lucknow	157.30	Hindi
153.	Agra	82.50	Hindi
154.	Allahabad	92.33	Hindi
155.	Almora	57.15	Hindi
156.	Bareilly	42.00	Hindi
157.	Faizabad	42.00	Hindi
158.	Gorakhpur	91.00	Hindi
159.	Jhansi	42.00	Hindi
160.	Kanpur	Exclusive Commercial Centre	Hindi

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
161.	Mathura	74.45	Hindi
162.	Nazibabad	77.55	Hindi
163.	Obra	38.30	Hindi
164.	Rampur	74.55	Hindi
165.	Varanasi	93.10	Hindi
WEST BENGAL Radio Coverage*-99%			
166.	Calcutta	245.05	Bengali
167.	Kurseong	88.40	Nepali
168.	Murshidabad	42.00	Bengali
169.	Siliguri	87.20	Bengali
CHANDIGARH (U.T.) Radio Coverage*-99%			
170.	Chandigarh	Exclusive Commercial Centre	
PONDICHERRY (U.T.) Radio Coverage*-99%			
171.	Pondicherry	79.48	Tamil

S.No.	Station	Duration of Broadcast Hrs. Mts.	Main Languages
1	2	3	4
	ANDAMAN 7 NICOBAR ISLANDS (U.T.) Radio Coverage*-80%		
172.	Port Blair	82.05	Hindi
	LAKSHADWEEP ISLAND (U.T.) Radio Coverage*-99%		
173.	Kavaratti Mahal	32.40	Malayalam,

* Percentage Radio (Day - Time) coverage in terms of area (as on 28.7.1994)

Irrigation Projects

projects; and

780. SHRI PHOOL CHAND VERMA :
Will the Minister of WATER RESOURCES
be pleased to state:

(d) if so, the action taken by the Union
Government in this regard?

(a) the salient features of the Indira
Sagar Project;

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
AND MINISTER OF STATE IN THE MINIS-
TRY OF WATER RESOURCES (SHRI P.K.
THUNGON): (a) and (b) A Statement in
enclosed.

(b) the time by which the Sardar Sarovar,
Narmada Sagar and Indira Sagar Projects
are likely to be completed;

(c) whether the Government of Madhya
Pradesh has sent any proposal to the Union
Government for declaration of the Narmada
Sagar and Indira Sagar projects as National

(c) and (d) Yes. Sir. Although Narmada
(Indira) Sagar Project is of National impor-
tance, no project in irrigation sector has
been declared as 'National Projects.

STATEMENT

SALIENT FEATURES OF THE INDIRA SAGAR PROJECT (MADHYA PRADESH)

Dam	- 92 metres high above deepest foundation level and 653 m metres long.
Gross Storage	- 12.22 billion cubic metres (7.9 MAF)
Power House	- Sub-surface power house with 8 Units of 125 MW each.
Main Canal	- 248.65 km, long, Left Bank Canal with a head discharge of 160 cubic metres per second.
Irrigation	- 1.23 lakh hectares in Khandwa and Khargone districts of Madhya Pradesh.
Installed Power	- 1000 MW
Firm Power	- Initial phase 223.5 MW. Final phase 118.3 MW.
Estimated Cost	- Rs. 1993.67 crores (1987 price level)
Benefit-Cost ratio	- 1.85

Construction Schedule of Sardar Sarovar Project

	<i>Year of Completion</i>
1. Dam	1998
2. Canal CAD works	2000 (revised)
3. Hydro-power	1999 (revised)

Construction Schedule of Narmada (Indira) Sagar Project

1. Dam & Appurtenant Works	June, 2000
2. Power House	
(i) Civil Works	March, 1998
(ii) Electrical Works	October, 2002 (first 2 units scheduled to be installed by October, 2000).

**Metro-Channel at Doordarshan
in Delhi**

781. SHRI RAMESHWAR PATIDAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the reception of Metro-Channel at Doordarshan in Delhi is satisfactory; and

(b) if not, the action the Government propose to take to improve the reception of this Channel in Delhi and surrounding areas?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Yes, Sir.

(b) Does not arise.

Vividh Bharati Programmes

782. SHRIMATI CHANDRA PRABHURS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Mysore Akashvani has become operational;

(b) if so, the details thereof;

(c) whether the Government/are aware that Vividh Bharati (Commercial Programmes) are not being broadcast from Mysore Akashvani;

(d) if so, the reasons therefor;

(e) whether the people of Mysore are not able to hear the Vividh Bharati programmes from Bangalore AIR; and

(f) if so, the steps taken to commence

Vividh Bharati (Commercial Programme) from Mysore Akashvani?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) and (b) The All India Radio, Mysore was commissioned on 14th November, 1974.

(c) and (d) The Station does not have a Vividh Bharati Channel.

(e) Mysore is outside the coverage area of the 1 KW MW Transmitter at Bangalore radiating the Vividh Bharati Commercial Service.

(f) There is no proposal to introduce Vividh Bharati Service from Mysore during 8th Plan period.

Import and Export of Films

783. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total foreign exchange earned and spent on import and export of films during each of the last three years;

(b) the strategy of the Government for promotion of export of Indian films during the Eighth Plan and details of projection in this regard;

(c) whether the Government propose to grant further incentives to encourage exports;

(d) if so, the details thereof; and

(e) the representations received by the Government in this regard and the action taken/proposed thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) The total foreign exchange earned by export and spent on import of films during the last three years is indicated below:-

*Foreign exchange
(Rs. in lakhs)*

<i>Year</i>	<i>Earned on exports</i>	<i>Spent on imports</i>
1991-92	1,722.98	129.43
1992-93	2,160.15	203.48
1993-94	*2,197.79	*287.54

*Provisional

(b) to (e) It is the endeavour of Government to encourage export of Indian films to promote India's rich culture and heritage abroad and also to earn valuable foreign exchange. With this end in view, the export of films was decanalised w.e.f. August 1991. Export of films can not be undertaken by any persons without a licence. Government have not received any representations for granting further incentives for export of films. There is no proposal at present in this regard.

Nursing Schools

784. SHRI THAYIL JOHN
ANJALOSE:

SHRI P.C. THOMAS:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of nursing shoots in Andhra Pradesh recognised by the Indian Nursing Council;

(b) the guidenlines laid down for giving recognition;

(c) whether some unrecognised fake nursing schools are being run all over the country; and

(d) if so, the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) A list is given in the attached statement.

(b) On the recommendations of the State Government and State Nursing Council, inspection of the institution/school is conducted by the Indian Nursing Council to verify the infrastructural facilities like staff, Library, Hostel, Laboratories and clinical, etc. before granting recognition.

(c) and (d) Indian Nursing Council have been inviting the attention of the State Government and State Nursing Council to its resolution passed on 22nd April, 1988 that in order to stop mushroom growth of sub-standard nursing schools, no new nursing training school should be permitted to start without the prior approval of the Council.

STATEMENT

S.No.	Name of Training	District	Name of the Training Hospital
1.	GNM	Chittoor	Mary Lott Lyles Hospital, Madanappalle.
2.	GNM	Cuddapah	C.S.I. CAMPBELL Hospital, Jammalamadugu.
3.	GM	E. Godavari	Govt. General Hospital, Kakinada.
4.	GNM	"	Christian Medical Centre, Canadian Baptist Mission, Pitampuram.
5.	GNM	Guntur	Govt. General Hospital, Guntur.
6.	GN	"	Kugler Hospital, Guntur.
7.	GNM/ANM(R)	"	St. Joseph's Hospital, J.M.J. Provincialate Snehalaya, Guntur.
8.	GNM	Hyderabad	Osmania General Hospital, Hyderabad.
9.	GNM	"	K.E.M. Hospital, (Gandhi Hospital) Secunderabad.
10.	GNM	"	Vijay Marie Hospital, Salfabad, Hyderabad

S.No.	Name of Training	District	Name of the Training Hospital
11.	GNM	"	St. Theresa's Hospital, Hyderabad.
12.	GNM	Khammam	Singerani Collieries Company, S.C. Main Hospital, Kothagudem.
13.	GNM	Krishna	St. Ann's Hospital, Present Bhavan Carmel Nagar, Vijayawada.
14.	GNM	"	Giffard Memorial Hospital of 7th Day Advent Nuzvid.
15.	GNM/ANM(R)	Kurnool	Govt. General Hospital, Kurnool.
16.	GNM	Nellore	Baptist Christian Hospital, Nellore.
17.	GNM/ANM(R)	Visakha	King George Hospital, Visakhapatnam
18.	GNM/ANM(R)	Warangal	Mahatma Gandhi Memorial Hospital, Warangal.
19.	GNM	W.Godavari	Narsapur Christian Hospital, Narsapur
20.	GNM	Guntur	Evangeline Booth Hospital, Nidubrelu.
21.	GNM/ANM(R)	Chittoor	S. V.R.R. Hospital, Municipal Health Centre, Chandragiri, Tirupati.

S.No.	Name of Training	District	Name of the Training Hospital
22.	GNM/ANM(R)	Chittoor	Distt. Headquarters Hospital, Chittoor.
23.	GNM/ANM(R)	Anantapur	Nirmala School of Nursing, Rudrampet, Anantapur.
24.	GNM	"	Youth School of Nursing, Anantapur.
25.	GNM/ANM(R)	Hyderabad	Sita School of Nursing, Saroomagar, Hyderabad.
26.	GNM	Warangal	Victoria Memorial Hospital, Hanamkonda.
27.	GNM(F)	Nellore	A.B.M. Hospital, Nellore. (Baptist Church Hospital)
28.	GNM(F)	Krishna	C.B.M. Bethel Hospital, Vuyyuru.
29.	GNM	Kurnool	Viswaveni School of Nursing, Nandyal.
30.	GNM/ANM(R)	Chittoor	Padmavathi School of Nursing, Tirupati.
31.	GNM/ANM(R)	"	Navachaitanya MPHW (F) Training Institute, S.K.D.Colony, Adoni.

S.No.	Name of Training	District	Name of the Training Hospital
32.	GNM/ANM(R)	Warangal	Jaya School of Nursing Hanamkonda, Warangal
33.	GNM/ANM(R)	Chittoor	Rayala Seema Seva Samithi MPHE (F) Training Institute, Old Huzur Office Building, Tirupati.
34.	GNM	Visakhapatnam.	Visakha School of Nursing, Visakhapatnam.
35.	GNM/ANM	"	St. Luke's School of Nursing, Visakhapatnam.
36.	GNM/ANM(R)	"	Priyadarshini School of Nursing, Visakhapatnam.
37.	GNM	W.Godavari	Helapuri School of Nursing, Eluru.
38.	GNM	"	Kasturba School of Nursing, Tanuku.
39.	GNM/ANM	Krishna	Vijay School of Nursing, Vijayawada.
40.	GNM/ANM	Nellore	Dileef School of Nursing, Nellore.
41.	GNM	Ongole	Chaitanya School of Nursing, Ongole.
42.	GNM	Chittoor	Sri Vinayaka School of Nursing, Tirupati.

S.No.	Name of Training	District	Name of the Training Hospital
43.	GNM	Ananthapur	American School of Nursing, Ananthapur.
44.	GNM/ANM	Cuddapah	Vani School of Nursing, Cuddapah
45.	GNM/ANM	Ongole	College of Medical Technology School of Nursing, Opp. Lawerpet, Ongole-2.
46.	GNM	Guntur	Swamy School of Nursing, Guntur.
47.	GNM/ANM	Hyderabad	Kasturi School of Nursing, Jubilee Hill, Chaitanyapuri, Hyderabad.
48.	GNM	"	Jaswanth School of Nursing, Hyderabad.
49.	GNM	Kurnool	Christian School of Nursing, Kurnool.
50.	GNM	Hyderabad	Princess Esin Hospital, Puranihaveli, Hyderabad.
51.	GNM	Nellore	Balaji School of Nursing, Kavali, Nellore District.
52.	GNM/ANM(R)	Nellore	Nellore School of Nursing, Chandramouli Nagar, Nellore.

S.No.	Name of Training	District	Name of the Training Hospital
53.	GNM	Chittoor	Sapthagiri School of Nursing, West Church Compound, Tirupati.
54.	GNM	Kurnool	Sri Uma Maheshwara School of Nursing, Doctors Colony, Kurnool.
55.	GNM/ANM(R)	Chittoor	Swathi School of Nursing, Tirupati.
56.	GNM	Chittoor	Enlight School of Nursing, K.B. Layout, Tirupati.
57.	GNM	Chittoor	Sri Venkateswar School of Nursing, Murakambattu, Chittoor.
58.	GNM/ANM(R)	Nellore	Murai Krishna School of Nursing, Hyderabad.
59.	GNM	Hyderabad	Rajeswari School of Nursing, Hyderabad.
60.	GNM/AM	"	J.S.M. School of Nursing, Hyderabad
61.	GNM	Nalgonda	Netaji School of Nursing, Nalgonda.
63.	GNM/ANM	"	Bapuji School of Nursing, Nalgonda.
64.	GNM	Hyderabad	Mother Krishna Bai School of Nursing, Hyderabad.

Note : G.N.M. = General Nursing and Midwifery.

ANM(R) = Auxiliary Nurse Midwifery (Revised)

ANM = Auxiliary Nurse Midwifery.

Rehabilitation Measures

785. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Water and Power Counsultancy Services (India) Limited has taken up a programme to study the structural and rehabilitation measures relating to Nagarjuna Sagar Dam, Krishna and Godavari Barrages and other dams in Andhra Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K THUNGON): (a) No, Sir.

(b) Does not arise.

Breast Milk Banks

786. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is a good scope; for setting up of breast milk banks in the country;

(b) if so, the details thereof;

(c) whether such banks are in existence in foreign countries;

(d) whether there is a plan to establish and promote such banks in the country;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (f) Breast milk banks are in existence in some foreign countries. There is no proposal to set up Breast milk Banks in the country as breastfeeding is an accepted practice amongst mothers in the country.

Visit to Kashmir Valley

787. SHRI SHARAD DIGHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether two retired civil servants were sent to the Kashmir Valley to assess the situation in the recent past;

(b) if so, the details thereof;

(c) the major recommendations made by them; and

(d) the follow-up action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d) It has been the policy of the Government to hold discussions with various groups who come forward with suggestions for solving the Kashmir problems and restore normalcy there. Towards this end, some eminent persons including retired senior Government officials make suggestions from time to time on a variety of issues for which purpose at times they undertake visit to Jammu and Kashmir also for studying the situation there. Their suggestions are also considered and acted upon if found feasible.

Sub-Standard Drugs

788. SHRI MOHAN RAWALE: Will

the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have formulated any procedure to ensure steady withdrawal of sub-standard drugs from hospitals, Nursing Homes and markets;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken against erring units manufacturing such sub-standard drugs during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b). The State Drug Control Authorities issue orders to the defaulting companies and recall batches of drugs sold to Hospitals/Nursing Homes/markets whenever a drug sample is found not to be of standard quality. Some States also give the matter publicity to alert the consumers and chemists to stop further sale of the drug.

(c) During the last 3 years approximately 7900 samples were declared to be not of standard quality and action was initiated as warranted under the rules including issue of warnings, suspension or cancellation of licences or launching prosecution.

Shortage of Coal

789. SHRI R. DHANUSKODI ATHITHAN: Will the Minister of COAL be pleased to state:

(a) whether the Government have appointed a Committee to investigate the shortages of coal in the Bharat Coking

Coal Limited (BCCL);

(b) if so, whether the Committee has submitted its report;

(c) if so, the details thereof;

(d) the action taken by the Government thereon; and

(e) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (e) A Committee was set up to carry out an in-depth study of the shortages in coal stocks in BCCL. The Committee's report has been received and follow up action has been initiated. It is felt that giving details of the report at this stage may prejudice the course of action and it may not be in the public interest.

Irrigation Facilities

790. SHRI D. VENKATESHWARA RAO:
SHRI M.V.V.S. MURTHY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the total funds allocated by the Union Government to the Government of Andhra Pradesh for irrigation during 1994-95.

(b) the details of the irrigation schemes assisted by the Union Government; and

(c) the details of irrigation schemes likely to be undertaken by the Union Government?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) For Andhra Pradesh, the following outlays have been approved by the Planning Commission for irrigation sector during Annual Plan 1994-95;

Outlays (Rs. in crores)

(i) Major & Medium Irrigation	325.55
(ii) Minor Irrigation	82.99
(iii) Command Area Development	12.75
Total	421.29

(b) and (c) The Central Plan assistance to the States is released in form of Black grant and block loan according to modified Gadgil formula and is not tied up with any project or sector. Irrigation being a State subject, irrigation projects and schemes are planned, funded and implemented by the State Governments from their own budgetary resources. At present the Union Government has no proposal to undertake any irrigation scheme.

Extraction of Coal

791. SHRI A. ASOKARAJ : Will the Minister of COAL be pleased to state:

(a) whether the Government have conducted any survey regarding extraction of coal near Jayankondam, Trichy district, Tamil Nadu; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) No, Sir. However, Neyveli Lignite Corporation (NLC) had got the exploration carried out for lignite in Jayankondam area of Tamil Nadu where lignite reserve of 1150 million tonnes has been estimated.

[*Translation*]

Police Complaint Commission

792. SHRI DHARMANNA
MONDAYYA SADUL:
SHRI MANJAY LAL:
SHRI RAM PRASAD SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Delhi for the constitution of a Police Complaint Commission for conducting inquiry into the complaints against Delhi Police officials;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b). Ministry of Home Affairs has received a proposal from Lieutenant Governor, Delhi making suggestions for the improvement of work efficiency and public image of Delhi Police. One of these suggestions is for the setting-up of a Police Complaint Authority/Commission to deal with public complaints against police action/in-action, abuse of powers etc.

(c) The proposal of Lieutenant Government, Delhi is receiving attention.

[English]

Ninth Pacific Rim Coal Conference

793. SHRI SANAT KUMAR MANDAL: Will the Minister of COAL be pleased to state:

(a) whether the Ninth Pacific Rim Coal Conference, organised jointly by the Coal India Limited and AER Enterprises of U.S., was held in India during the month of June, 1994;

(b) if so, the issue discussed and the recommendations made therein;

(c) whether the Coal India Limited has earmarked export as the major thrust area and is seeking foreign collaborations for this purpose;

(d) if so, the likely foreign tie-ups which CIL is scouting for; and

(e) the achievements made so far in collaboration with the Chinese industry for underground mining and offering expertise in open cast mining?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) Yes, Sir.

(b) The Pacific Rim Coal Conference is held at regular intervals in different parts of the world. The objective of the Conference is to provide a forum for interaction for coal producers, coal importers and exporters so that they are aware of the latest developments in the status of the coal industry in different parts of the world. In the 9th Pacific Rim Coal Conference held at New Delhi in June, 1994 the status of coal industry was presented to the delegates who had come from different parts of the world.

(c) and (d). Exports of coal is an important thrust area and Coal India Limited has initiated steps to boost coal export. At present CIL is not seeking any foreign collaboration or tie-up for export of coal.

(e) At present there is no collaboration which Chinese coal industry for underground or open-cast coal mines. So far the Government have approved import of two packages of longwall equipment from China for Padmavati Khani underground project of Singareni Collieries Company Limited.

Publicity Drives on Health

794. SHRI S.M. LALJAN BASHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the media used by his Ministry to launch publicity drives on various health issues;

(b) the percentage of budget allocated for publicity during the current financial year;

(c) whether the budgetary provision on publicity is inadequate; and

(d) if so, the measures taken/proposed to be taken by the Government to increase the budgetary provision?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) Print and audio visual media are used for publicity drives on various health issues.

(b) to (d) It is not possible to precisely indicate the percentage of budget allocated for the publicity as several programmes assisted under the Departmental Plan and by the International Funding Agencies have Provisions for Publicity. Considering the

overall requirement of funds for health, it is felt that the budget allocated for health publicity is adequate.

(d) the response of the Union Government thereto?

Development of Water Distribution and Storage

795. SHRI ANNA JOSHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the amount of assistance provided by the Union Government to each of the State/Union Territory Governments during each of the last three years for the development of water distribution and storage;

(b) whether some State Governments have demanded for more assistance for these purposes during the current financial years;

(c) if so, the details thereof State-wise; and

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Central plan assistance to States is given in the form of block loan and grant which are not attached to any particular sector or scheme. The State Government further make sector/scheme-wise allocations as per their priorities. In addition to this, Central assistance is also given on selective basis, on specific requests and under Centrally Sponsored Schemes. A statement indicating Statewides additional Central plan assistance over and above the outlays during each of the last three years is attached herewith.

(b) to (d) Additional specific requests received for more assistance and their present status is as under:

JULY 28, 1994

S.No.	State	Name of project/scheme	(Rs. in crores) Amount
1.	Andhra Pradesh	A.P. Irrigation II	250.00
2.	Nagaland	Renovation and upgradation of Minor irrigation projects	(i) Balance of Rs. 1.0 crore to be released out of Rs. 2.0 crores sanctioned during 1993-94. (ii) Request for an additional assistance of Rs. 3.10 crores.
3.	Punjab	SYL Canal	37.70
4.	Rajasthan	Indira Gandhi Nahar Project	Amount to be disbursed under Border Area Development Programme yet to be finalised

In addition, Madhya Pradesh Government have also requested to declare Indira Sagar Project as a national project. The above requests are under examination.

STATEMENT

(Amount in lakhs)

S.No.	State/UTs	Central assistance released during		
		1991-92	1992-93	1993-94
1.	Andhra Pradesh	155.02	134.84	119.84
2.	Arunachal Pradesh	20.00	-	-
3.	Assam	265.46	207.99	202.61
4.	Bihar	792.36	399.68	1351.96
5.	Goa	64.96	79.04	90.37
6.	Gujarat	434.96	100.19	209.65
7.	Haryana	670.345	549.57	934.38
8.	Himachal Pradesh	53.32	35.00	75.95
9.	Jammu & Kashmir	246.77	147.65	178.69
10.	Karnataka	533.05	662.78	538.91
11.	Kerala	274.56	1023.95	629.73
12.	Madhya Pradesh	416.20	405.87	319.16

S.No.	State/UTs	Central assistance released during	
		1991-92	1992-93
13.	Maharashtra	1588.443	1315.13
14.	Manipur	116.085	3.05
15.	Nagaland	15.50	-
16.	Orissa	778.76	824.94
17.	Punjab	2048.35	2000.00
18.	Rajasthan	5252.205	7532.82
19.	Tamil Nadu	743.74	893.06
20.	Tripura	-	0.35
21.	Uttar Pradesh	1575.61	1671.14
22.	West Bengal	101.50	1911.12
	Total	16153.158	19998.17
			20707.46

Storage Capacity of Reservoirs

796. SHRI UDAYSINGRAO
GAIKWARD: Will the Minister of WATER
RESOURCES be pleased to state:

(a) the names and locations of 61 im-
portant major reservoirs spread all over the
country alongwith their storage capacity;

(b) whether the Union Government have
received some complaints regarding less
storage of water in these reservoirs; and

(c) if so, the action taken/proposed to
be taken by the Union Government in this
regard?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
AND MINISTER OF STATE IN THE MINIS-
TRY OF WATER RESOURCES (SHRI P.K.
THUNGON): (a) A Statement is enclosed.

(b) No, Sir.

(c) Does not arise.

STATEMENT

61 IMPORTANT RESERVOIRS OF INDIA

Sl. No.	Name of Reservoirs	State	Live Capacity at FRL in B, bic Metres
1.	Srisaillam	Andhra Pradesh	8.288
2.	Nagarjunasagar	Andhra Pradesh	6.841
3.	Sriram Sagar	Andhra Pradesh	2.300
4.	Somasila	Andhra Pradesh	1.994
5.	Tenughat	Bihar	0.821
6.	Maitihon	Bihar	0.571
7.	Panchet Hill	Bihar	0.223
8.	Konar	Bihar	0.275
9.	Tilaiya	Bihar	0.319
10.	Ukai	Gujarat	7.100
11.	Sabarmati	Gujarat	0.778

<i>Sl. No.</i>	<i>Name of Reservoirs</i>	<i>State</i>	<i>Live Capacity at FRL in Billion Cubic Metres</i>
12.	Kadana	Gujarat	1.472
13.	Sherunji	Gujarat	0.343
14	Bhadar	Gujarat	0.199
15.	Gobind Sagar	Himachal Pradesh	6.655
16.	Pong Dam	Himachal Pradesh	7.119
17.	K.R. Sagar	Karnataka	1.163
18.	Tungabhadra	Karnataka	3.276
19.	Ghataprabha	Karnataka	1.391
20.	Bhadra	Karnataka	1.785
21.	Linganamakki	Karnataka	4.294
22.	Narayanpur	Karnataka	0.863
23.	Malaprabha	Karnataka	0.972
24.	Kabini	Karnataka	0.275
25.	Hemavathy	Karnataka	1.013

<i>Sl. No.</i>	<i>Name of Reservoirs</i>	<i>State</i>	<i>Live Capacity at FRL in Billion Cubic Metres</i>
26.	Harangi	Karnataka	0.220
27.	Kallada	Kerala	0.507
28.	Idamalayar	Kerala	1.018
29.	Idukki	Kerala	1.460
30.	Gandhi Sagar	Madhya Pradesh	6.827
31.	Tawa	Madhya Pradesh	1.944
32.	Mahanadi	Madhya Pradesh	0.767
33.	Jayakwadi	Maharashtra	2.171
34.	Koyana	Maharashtra	2.677
35.	Bhima	Maharashtra	1.517
36.	Isapur	Maharashtra	0.965
37.	Mula	Maharashtra	0.608
38.	Yeldai	Maharashtra	0.809
39.	Girna	Maharashtra	0.524

<i>Sl. No.</i>	<i>Name of Reservoirs</i>	<i>State</i>	<i>Live Capacity at FRL in Billion Cubic Metres</i>
40.	Khadakvasla	Maharashtra	0.056
41.	Hirakud	Orissa	5.378
42.	Balimela	Orissa	2.676
43.	Salandi	Orissa	0.558
44.	Rengali	Orissa	3.432
45.	Machkund	Orissa	0.893
46.	Upper Kolab	Orissa	0.935
47.	M.B. Sagar	Rajasthan	1.833
48.	Jakhm	Rajasthan	0.132
49.	R.P. Sagar	Rajasthan	1.573
50.	Lower Bhawani	Tamil Nadu	0.929
51.	Mettur	Tamil Nadu	2.647
52.	Vaigai	Tamil Nadu	0.194
53.	Parambikulam	Tamil Nadu	0.380

Sl. No.	Name of Reservoirs	State	Live Capacity at FRL in Billion Cubic Metres
54.	Aliyar	Tamil Nadu	0.095
55.	Sholayar	Tamil Nadu	0.143
56.	Gumti	Tripura	0.312
57.	Matatila	Uttar Pradesh	0.707
58.	Ramganga	Uttar Pradesh	2.196
59.	Rihand	Uttar Pradesh	8.967
60.	Mayurakshi	West Bengal	0.547
61.	Kangsabati	West Bengal	0.914

**Development of Roads in
Colliery Areas**

797. SHRI RAMCHANDRA VEERAPPA: Will the Minister of COAL be pleased to state:

(a) the expenditure incurred on the development of roads in Colliery areas of Karnataka during each of the last three years;

(b) the total stretch of roads developed during the said period; and

(c) the total amount allocated for the development of roads in colliery areas of Karnataka during the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) Do not arise, as there are no colliery areas in Karnataka.

[Translation]

Primitive Tribes in Bihar

798. SHRI LALIT ORAON : Will the Minister of WELFARE be pleased to state:

(a) the details of the scheme being run by the Union Government for solving the problems of 'Primitive Tribes' in Bihar and to provide them assistance; and

(b) the details of grants provided to voluntary organisations working for Primitive Tribes during 1991-92, 1992-93 and 1993-94 and 1994-95 so far?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) Special Central Assistance and Grants under Article 275(1) of the Constitution of India are provided by

Ministry of Welfare for socio-economic development of Primitive Tribes in Bihar. Some of the schemes taken up for them include providing agricultural implements, drinking water, irrigation wells, dairy, goatrearing, piggery, poultry, horticulture, land settlement and development etc. Besides, some special schemes like health and education are also taken up for them.

(b) There is no Non-Government Organisation working exclusively for Primitive Tribal Groups. However, the Grant-in-aid provided to voluntary organisations working in Bihar for the development of Scheduled Tribes by Ministry of Welfare is as under:

<i>(Rs. in lakhs)</i>	
1991-92	18.81
1992-93	23.29
1993-94	31.64
1994-95 (till date)	Nil

Blood Banks

799. SHRI N.J. RATHVA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Blood Banks with their locations functioning at present in Gujarat particularly in the tribal areas;

(b) the number of such Blood Banks where AIDS detection equipments are used;

(c) whether the Government propose to equip and the Blood Banks of the State with AIDS detection equipments; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) There are 54 Government Blood Banks and their locations is given in the Statement attached. Apart from these, there are 38 private and 29 voluntary Blood Banks functioning in Gujarat.

(b) There are 6 Blood Banks functioning as Zonal Blood Testing Centres where AIDS detection equipment has been provided. Linkages have been provided to all the Blood Banks located in Government, Private and Voluntary sectors in the cities where Zonal Testing centres are located. The Zonal Blood Testing Centres are located at:

1. Blood Bank, Surat Medical College, Surat.

2. Blood Bank, Government Medical College, Vadodara.

3. Blood Bank, B.J. Medical College, Ahmedabad.

4. Blood Bank, M.P. Shah Hospital, Jamnagar.

5. Blood Bank, District Hospital, Jamnagar.

6. Blood Bank, Civil Hospital, Amreli.

AIDS testing equipment has also been provided in the Surveillance Centre located in the Department of Microbiology in B.J. Medical College, Ahmedabad.

(c) and (d) Apart from the above facilities all the District Level Blood Banks in Public Sector are being provided HIV testing facilities by supplying them with rapid HIV test kits.

STATEMENT**LIST OF GOVERNMENT BLOOD BANKS WITH THEIR LOCATION FUNCTIONING IN GUJARAT**

S.No.	Name of the Blood Bank	Location
1.	General Hospital, Himat Nagar	Himatnagar
2.	General Hospital, Rajkot	Rajkot
3.	Government Hospital, Jetpur	Jetpur
4.	R.Z. Hospital, Rajkot	Rajkot
5.	General Hospital, Junagarh	Junagarh
6.	A.T. Children Hospital, Rajkot	Rajkot
7.	General Hospital, Morbi	Morbi
8.	General Hospital, Patan	Patan
9.	General Hospital, Mehsana	Mehsana
10.	General Hospital, Palanpur	Palanpur
11.	General Hospital, Amreli	Amreli
12.	Govt. Hospital, Lathi	Lathi

S.No.	Name of the Blood Bank	Location
13.	Mansingh Hospital, Palitana	Palitana
14.	General Hospital, Petlad	Petlad
15.	K.K. Hospital, Svarkundla	Svarkundla
16.	Cottage Hospital, Dahod	Dahod
17.	State Hospital, Santrampur	Santrampur
18.	General Hospital, Godhra	Godhra
19.	General Hospital, Devgadbaria	Devgadhbaria
20.	Cottage Hospital, Bhiloda	Bhiloda
21.	General Hospital, Navsari	Navsari
22.	General Hospital, Gandhi Nagar	Gandhi Nagar
23.	S.S. Hospital, Petlad	Petlad
24.	Cottage Hospital, Khedhrama	Khedhrama
25.	New Civil Hospital, Surat	Surat
26.	General Hospital, Surendra Nagar	Surendra Nagar
27.	General Hospital, Porbander	Porbander

S.No.	Name of the Blood Bank	Location
28.	Irwin Group Hospital, Jamnagar	Jamnagar
29.	General Hospital, Gondal	Gondal
30.	S.S.G. Hospital, Baroda	Baroda
31.	Cottage Hospital, Upleta	Upleta
32.	R.R. Hospital, Limbadi	Limbadi
33.	Mandavi Group of Hospital, Kutch	Kutch
34.	Cottage Hospital, Khambha	Khambha
35.	J.K. General Hospital, Bhuj	Bhuj
36.	Govt. Hospital, Gandhidham	Gandhidham
37.	Govt. Hospital, Deesa	Deesa.
38.	Govt. Hospital, Dhrangadra	Dhrangadra
39.	Cottage Hospital, Unjha	Unjha
40.	General Hospital, (ESIS), Baroda	Baroda
41.	General Hospital, Sola	Sola
42.	Govt. Hospital, Bhavnagar	Bhavnagar

S.No.	Name of the Blood Bank	Location
43.	Gujarat Cancer Hospital, Ahmedabad	Ahmedabad
44.	Cottage Hospital, Vasada	Vasada
45.	Civil Hospital, Ahmedabad	Ahmedabad
46.	Govt. Hospital, Dhoraji	Dhoraji
47.	State Hospital, Dharampur	Dharampur
48.	General Hospital, Rajpipla	Rajpipla
49.	P.K. Hospital, Rajkot	Rajkot
50.	Civil Hospital, Bharuch	Bharuch
51.	General Hospital, Dang	Dang
52.	E.S.I.S. Hospital, Bapunagar,	Bapunagar, Ahmedabad
53.	General Hospital, Visnagar	Visnagar
54.	General Hospital, Valsar	Valsar.

Violence and Obscenity

800. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the efforts being made by Doordarshan to curtail violence and obscenity in its programmes:

(b) whether there is no self-censorship at the moment; and

(c) if so, the measures being taken to provide clean entertainment by Doordarshan?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) & (b) Doordarshan previews all its programmes before telecast so that they do not contain any undesirable violence or obscenity in accordance with the provision of the Broadcast Code formulated by the Government.

(c) Does not arise.

Health care

801. SHRI S.B. SIDNAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the per capita expenditure on health care in India and other Asian countries;

(b) the amount allocated in the Eighth Five Year Plan for health and family welfare ; and

(c) the steps proposed to be taken by the Government to provide better health

care facilities to masses?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) a statement is enclosed.

(b) Amounts allocated in the Eighth Five Year Plan for the Health and Family Welfare (including Central, State and UT Sector) are as under:

	(in crores)
(i) Health	Rs. 7582.19
(ii) Family Welfare	Rs. 6500.00

(c) Comprehensive promotive, preventive, curative and rehabilitative health care services are being provided in the rural areas through a network of sub-centres Primary health centres, Community Health Centres established throughout the Country and in the urban areas through Sub-divisional/District/Medical colleges/Tertiary level Hospitals. Central Government have launched several communicable and non-communicable diseases control/eradication programmes which are being implemented throughout the country as Centrally sponsored schemes. Efforts have been made during successive Five Year Plan to strengthen various teaching institutions to train the medical and paramedical personnel required for the Health Care delivery system. Emphasis have been given for child survival and safe motherhood programmes including immunisations. Biomedical Research facilities have been augmented for research in priority areas. Effort have been made for inter-sectoral coordination with other related Departments and involvement of voluntary organisations/NGOs and private sector in the delivery of Health Care Services in both rural and urban areas.

Country	Per capita Health Expenditure(US\$)
Bangladesh	7
India	21
Indonesia	12
Nepal	7
Sri Lanka	18
Thailand	73
China	11
Malaysia	67
Japan	1538
Philippines	14

Source: World Bank, World Development Report, 1993

Nursing Homes

802. SHRI SHRVAN KUMAR PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a large number of nursing homes are coming up in different metropolitan cities and towns;

(b) if so, whether the Government propose to amend Law/Rules governing Nursing Homes; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) No such

information is available.

(b) & (c) The State Government are responsible for regulating the functioning of Nursing Homes operating in their respective States.

Agra Mental Hospital

803. KUMARI SUSHILA TIRIYA:
SHRI M. KRISHNASWAMI:
SHRI GURUDAS KAMAT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the condition of Mental Hospital, Agra is in deplorable States;

(b) if so, the details thereof; and

(c) the remedial measures taken by the Government to normalise the functioning of this Hospital?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) & (b) The information is being collected from the Government of Uttar Pradesh and will be laid on the table of the House.

(c) The State Government has to take steps in accordance with the provisions of the Mental Health Act and the Rules thereunder.

Sub-Standard Coal

804. SHRI KASHIRAM RANA : Will the Minister of COAL be pleased to state :

(a) whether the Gujarat State Electricity Board has complained about supply of sub-standard coal to the Thermal Power Station in the State.

(b) if so, the details of such complaints received during 1993-94;

(c) the action taken thereon; and

(d) the steps taken/proposed to be taken to supply good quality of coal to GSEB ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) :

(a) & (b) Complaints about coal quality are being sent by Gujarat Electricity Board (GEB) to several authorities including Ministry of Power, Ministry of Coal, Central Electricity Authority, Coal Controller and Coal India Limited (CIL). These complaints mainly relate to supply of coal from unlinked sources and presence of extraneous materials in coal as also over-sized, sticky and muddy coal.

(c) & (d) The complaints are examined on merits of each case. Wherever grade slippages are established, the State Electricity Board is charged only for the lower grade.

In the process of mining of coal especially in opencast mines, some stones/shales/extraneous materials may get mixed up with coal. Following steps are being taken by coal companies to improve the quality of coal sent to consumers including Gujarat State Electricity Board.

- (i) An Action plan for installation of Feeder Breakers and Coal Handling Plants is being implemented to ensure quality of coal.
- (ii) stones are being segregated at the time of loading coal.
- (iii) Slow moving picking belts are

being provided in Coal Handling Plants for manual picking of shale and stone pieces.

- (iv) Better supervision is being ensured at the time of loading to maintain the quality of coal and to develop quality consciousness among workers, supervisors and executives engaged at railway sidings.
- (v) Appropriate steps have been and are being taken to ensure quality and quantity at pit-head or rail/road siding (at loading point) to avoid any subsequent complaints resulting in disputes between buyers and sellers.
- (vi) Consumers, including GEB, can post their representatives at loading points to ensure quality of coal.

[Translation]

Royalty

805. PROF RITA VERMA : Will the Minister of COAL be pleased to state :

(a) the out standing amount payable to Bihar as royalty by the Bharat Coking Coal Limited at present;

(b) the amount of royalty due for payment to the Government of Bihar by BCCL during 1993-94; and

(c) the quantity of coal on which this amount is payable?

THE MINISTER OF STATE OF MINISTRY OF COAL (SHRI AJIT PANJA) : (a) According to information furnished by Coal India Ltd.(CIL) the amount of royalty out-

standing as on 22.7.1994 from Bharat Cocking Coal Ltd. (BCCL to Govt. of Bihar on coal dispatches till end June 1994 was Rs. 9.77 crores. However as on 30.6.1994 Bihar State Electricity Board owned Rs.39.05 crores to CIL towards coal supplies of which Rs.22.92 crores was undisputed.

(b) The amount of royalty on coal accused to the Govt. of Bihar in 1993-94 payable by BCCL was Rs. 258.51 crores (Provisional).

(c) The quantity of coal on which this amount is payable was 27.965 million tonnes (provisional).

[English]

TADA Cases

806. SHRI SYED SHAHABUDDIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in compliance of the order of the Supreme Court, the Government have formed an empowered Committee to review TADA cases;

(b) if so, the composition and other details thereof;

(c) whether the States have been advised to form such Committees;

(d) if so, the names of the States which have reported compliance;

(e) the names of the States which have reviewed TADA cases;

(f) the numbers of TADA detainees on the date of the order of the Supreme Court and the number of detainees released or charged on bail as a result of the review at

the Central and/or State level; and

(g) the number of detainees under TADA as on January 1, 1994 and July 1, 1994 with the break-up by the year of detention?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) & (b) Yes, Sir. A Review Committee has been constituted by the Central Govt. consisting of Home Secretary (Chairman), Law Secretary, Director (CBI and Joint Secretary (IS-II) MHA as Member Secretary. The said Committee is to review TADA cases instituted by the Central Govt. as well as to have a quarterly administrative review of the state's action in the application of TADA provisions in the respective States and incidental questions arising in relation thereto.

(c) & (d) Yes, Sir. So far State Govt. of Andhra Pradesh, Assam, Goa, Haryana, Karnataka, Kerala, Maharashtra, M.P., Manipur, Punjab, Rajasthan and Sikkim have furnished information that they have constituted Review Committees.

(e) The States of Bihar, H.P., J & K, Karnataka, Manipur, Meghalaya, Rajasthan, Tamilnadu, Tripura, Punjab, Gujarat, Mizoram and Maharashtra have reviewed TADA cases.

(f) Information on number of detainees under TADA is not maintained date-wise by this Ministry.

(g) information on this is not maintained by the Central Government.

[Translation]

Assault On Correspondents

807. SHRI PHOOL CHAND VERMA :

SHRIMATI SAROJ DUBEY :

SHRI RABI RAY :

(b) the penalty prescribed in the present laws for such offences;

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether two correspondents of the 'Statesman' were beaten up by some Punjab police officials in Delhi recently;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof;

(e) the number of persons found guilty and the action taken against them; and

(f) the steps being taken to check such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) to (f) Following a complaint from Deputy Editor (Sports) of 'Statesman' and his colleague in the matter, a case has been registered under section 506/325/323/24 IPC At police Station Parliament Street, New Delhi. The Commissioner of Police, Delhi has been asked to conduct an enquiry into the matter. The enquiry report has not been received so far.

[English]

Sub-Standard Iodised Salt

808. SHRI MOHAN RAWALE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased :

(a) the action taken against units found manufacturing sub-standard iodised salt;

(c) whether the Government propose to provide with penalty to those persons manufacturing sub-standard iodised salt; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) If a sample of iodised salt is found adulterated under the Prevention of Food Adulteration Act, 1954, action is initiated as prescribed under law.

(b) to (d) The present penalty provides for imprisonment for a minimum term of six months which may extend to 3 years with a fine of not less than Rs. 1000/to life imprisonment with a fine not less than Rs. 5000/- in case the adulteration is likely to cause death or grievous hurt.

Untouchability in A.P

809. SHRI D. VENKATESWARA
RAO :
SHRI SULTAN
S A L A D H U D D I N
OWAISI:

Will the Minister of WELFARE be pleased to state :

(a) whether any survey has been made for assessing the prevailing untouchability in the country;

(b) if so, the details thereof and the States where untouchability still exists;

(c) the reasons thereof;

(d) the steps taken by the Government

to abolish untouchability in the country and achievement made as a result thereof;

(e) whether there are reports of a large scale untouchability in rural areas in Andhra Pradesh; and

(f) if so, the reaction of the Union Government thereto and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA DALU) : (a) The National Commission for SC and STs had conducted a sample survey for assessing the problem and extent of untouchability in seven States, namely, Bihar, Karnataka, Kerala, Maharashtra, Rajasthan, Tamilnadu, and Uttar Pradesh. The Commission submitted their report on 9th of January, 1989. The State Governments are also required under Section A 15(2) (v) of the Protection of Civil Right Act, 1955, to conduct periodic survey of the working of provisions of this Act with a view to suggesting measures for better implementation of the provisions of this Act. However, no State Government has conducted any survey during 1991, as per reports furnished by the State Governments/ UT Administrations to this Ministry.

(b) The study report stated that extent and ramifications the practice of untouchability varied from State to State, in respect on non-access to Temple and places of public workshop, drinking water resources, tea stall and hotels, discrimination in additional institutions, public health centres, use of barber and washermen services, use of utensils meant for general public enforcing of occupations like removal of Carcasses,

use of public cremation/burial ground and disability to acquire occupation of residential premises/participation in the sittings at village 'Chaupals' and Gram Sabhas.

The study report further stated that untouchability is being practiced in its acute form mainly in the rural areas where economic conditions of the people particularly of the Scheduled Castes is poor and their literacy rate low.

On the basis of information received from States/UTs the practice of untouchability is reported to be non-existent in the States namely Arunachal Pradesh, Manipur, Meghalaya, Mijoram, Nagaland, Sikkim and three UTs of Andaman Nicobar Islands and Daman & Diu and Lakshadweep.

(c) The reasons for continuance of untouchability as brought out by the study report are:

- (i) Deep rooted caste system;
- (ii) Carrying of unclean occupations by the Scheduled Castes;
- (iii) Illiteracy and lack of social awareness among the Scheduled Castes; and
- (iv) Religious rigidity and bias created by religious literature.

The details of the Central Assistance released during the last three years under the Protection of Civil Rights Act, 1955 and the Scheduled Casts and Scheduled Tribes (Prevention of Atrocities) Act, 118 are as under:-

(Rs. in crores)

<i>Sl. No.</i>	<i>Year</i>	<i>Budgeted Estimate</i>	<i>Central Assistance release</i>
1.	1991-92	5.50	6.09
2.	1992-93	5.50	5.50
3.	1993-94	6.50	7.06

(d) As regards achievements, the State Governments/UTs Administrations have made full use of the Central Assistance for eradication of the evil practice of untouchability in the country.

(e) As per information made available by the Govt. of Andhra Pradesh, 365 cases of untouchability were registered by the Police in 1991.

The State Government of Andhra Pradesh has initiated the following steps to deal with the problem of untouchability in the State:-

(i) *Special Cell*: As the State level the Chief Secretary of the State has been designated as ex-officio Welfare Commissioner for SCs and ST to secure effective enforcement of all the special provisions made by the Government from time to time.

(ii) *Periodical Reviews*: The Government of Andhra Pradesh has prescribed periodical reports on untouchability offences to be submitted by District Collectors and Superintendents of Police.

(iii) *Special Mobile Courts*: Twenty the mobile courts have so far been set-up in the State.

(iv) *Publicity and Propaganda*: There is

a publicity wing in the Commissionerate of Social Welfare for conducting propaganda for removal of untouchability.

(v) *Inter-Caste Marriage*: The Government of Andhra Pradesh has also been encouraging inter-caste marriages for the purpose of social integration.

(f) The Central Government is seized of the situation and the State Government have been requested to take steps for expeditious disposal of the cases.

During the financial year 1993-94 Central Assistance of Rs. 61.82 lakhs was released to the State Government of Andhra Pradesh under Centrally Sponsored Scheme of Implementation of the PCR Act for strengthening of machinery and for setting up of Special Courts under the PCR Act, 1955.

Eye Banks

810. SHRIDHARMANNA MONDAYYA SADUL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether International Federation of Eye Bank and Tissue Bank International have proposed to provide processing units and technical expertise for setting up of eye banks in the country;

(b) if so, details thereof; and

(d) Does not arise.

(c) the place identified for this purpose?

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (c) Yes, Sir. International Federation of Eye Bank and Tissue Bank International of USA have proposed to held in upgrading facilities in eye bank in L.V. Prasad Institute, Hyderabad, Venu Eye Institute, New Delhi, West Lions Eye Hospital, Bangalore and Dholka Eye Bank Ahmedabad in addition to setting up a Laboratory at L.V. Prasad Eye Institute, Hyderabad for the manufacture of MK (Mc Carey Kaufman) Medium required for preservation of conneas.

T.V. Programmes

811. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have made efforts to block the Star and Zee T.V. programmes;

(b) if so, the outcome thereof;

(c) whether some changes are proposed in Doordarshan to enable it to have tie up with foreign T.V. organisation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Ground Water

812. SHRI SURENDRA PAL PATHAK:
SHRI BHAGWAN SHANKAR RAWAT:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the efforts made being made by the Union Government to ensure the continuous availability of ground water in the country;

(b) the details of scarcity zones and semi-scarcity zones with regard to the availability of ground water, State-wise;

(c) whether as per the study conducted by his Ministry all the blocks in the country except Gujarat and Maharashtra have been covered under the 'dark' and 'grey' categories;

(d) if so, the details thereof; and

(e) the policy adopted/likely to be adopted by the Union Government in the near future for the exploration of ground water?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Ground Water resource gets replenished every year from natural precipitation, seepage etc. However, for the localised pockets in various States/Union Territories, where the Ground Water level has declined because of heavy withdraw-

als, the Central Ground Water Board has prepared and circulated guidelines for formulation of artificial recharge scheme by the State Governments. The Board is also conducting surveys and drilling on scientific lines using modern exploration technologies to explore new areas worthy of ground water development.

(b) to (d) Details of the Dark and Grey Block/Talukas/ Water Sheds with regard to

availability of ground water are given in the enclosed Statement. The Critical (Dark) and Semi critical (Grey) areas are termed as Talukas in Gujarat, as water sheds in Maharashtra and as Blocks in the rest of the country.

(e) As per the present policy, the Central Ground Water Board will continue to explore country's Ground Water resources using modern exploration technologies.

STATEMENT

(As on January 1992)

Sl. No.	State	No. of Blocks/ Taluks/ Watershed	Number of blocks	
			Dark	Grey
1.	Andhra Pradesh	309	28	25
2.	Arunachal Pradesh	48	-	-
3.	Assam	134	-	-
4.	Bihar	588	-	55
5.	Goa	12	-	-
6.	Gujarat	183 (Taluka)	18	14
7.	Haryana	98	24	20
8.	Himachal Pradesh	69	-	-
9.	Jammu & Kashmir	123	-	-
10.	Karnataka	175	9	9
11.	Kerala	151	-	-

Sl. No.	State	No. of Blocks/ Taluks/ Watershed	Nirbadhts	
			Dark	Grey
12.	Madhya Pradesh	459	3	14
13.	Maharashtra	1481 (watershed)	34	57
14.	Manipur	26	-	-
15.	Meghalaya	29	-	-
16.	Mizoram	20	-	-
17.	Nagaland	21	-	-
18.	Orissa	314	-	-
19.	Punjab	118	69	21
20.	Rajasthan	236	63	29
21.	Sikkim	4	-	-
22.	Tamil Nadu	370	43	76
23.	Tripura	17	-	-
24.	Uttar Pradesh	895	17	77
25.	West Bengal	341	1	35
UNION TERRITORIES		ALL WHITE		

[English]

CGHS Dispensary at Patna

813. SHRI LALIT ORAON : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government have received representation from Members of Parliament regarding the functioning of Central Government Health Scheme, dispensaries at Patna; and

(b) if so, the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERIA):

(a) Yes, Sir.

(b) The available medicines in the dispensary are issued on the spot. However, the medicines which are not available are normally issued to the beneficiaries within 48 hours, after procuring them from the approved Local Chemists. For pathological investigations, Sen Institute of Pathology and Sen's Laboratories Bud Marg, Patna have been recognised by CGHS. Instructions have been issued to all the Medical Officer Incharges of the dispensaries to maintain punctuality by all concerned. The polyclinic could not be shifted due to non-availability of suitable accommodation.

[English]

TV Surveys

814. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Star TV has given any

proposal to Doordarshan for surveys on programmes popularity;

(b) if so, the details thereof;

(c) whether such participation is likely to benefit the Star TV enormously in gauging viewership figures; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO):

(a) No, Sir.

(b) to (d) Do not arise.

[Translation]

Akashwani Relay Service

815. SHRI N.J. RATHVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of fully equipped Akashwani Kendras, Relay Kendras and Auxiliary Kendras in Gujarat, particularly in the tribal areas;

(b) whether the Government propose to upgrade the status of these Kendras;

(c) if so, the details thereof; and

(d) whether there is any proposal to expand the Akashwani Relay Service in Gujarat, particularly in the tribal areas, during the Eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO):

(a) There are seven fully equipped All India Radio stations in the State of Gujarat located at Ahmedabad, Rajkot, Bhuj,

Vadodara, Godhra, Surat and Ahwa. The last four named are located in predominantly tribal areas of the State.

(b) No, Sir. These are already full-fledged fully equipped radio stations.

(c) Does not arise.

(d) There is a proposal to set up a relay centre with 2x3 KW FM transmitter at Junagarh for National Channel programmes. Besides, there is an approved scheme to establish a local radio station with 2x3 KW FM transmitter at Vadodara, a predominantly tribal district. Chhota Udaipur is fully covered by 200 KW MW Station at Ahmedabad and also partially covered by 300 KW transmitter at Rajkot.

[English]

Crime Rate

816. SHRI SHRAVAN KUMAR PATEL:
Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether, according to the report of the National Crime Records Bureau, Delhi, there has been an increase in the crime rate due to the increase of violence and obscenity in various programmes shown on TV Channels; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Press reports to this effect have come to the notice of the Government.

(b) While the content of programmes of foreign TV networks do not come within the ambit of the regulations of Government of

India, Doordarshan on its part previews all its programmes before telecast so that they do not contain any undesirable violence or obscenity in accordance with the provision of the Broadcast code formulated by the Government.

Restoration of Normalcy in J&K

817. KUMARI SUSHILA TIRIYA:
SHRI SHARAD DIGHE:
SHRI R. JEEVARATHINAM:
SHRI MANIKRAO HODLAYA
GAVIT:
SHRI BAPU HARI CHAURE:
SHRI SHIVSHARAN VERMA:
SHRI R. SURENDER REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any scheme has been launched in Jammu and Kashmir to solve the economic and civic problems of the people and actively involve them in the restoration of normalcy;

(b) if so, the details thereof;

(c) the details of other measures taken to restore normalcy and to conduct elections in the State during the last three months;

(d) whether the Government have ascertained the views of various shades of public opinion; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) As a part of efforts towards restoration of normalcy in Jammu & Kashmir, particularly in the backdrop of the large scale destruction caused

by militancy in various sectors of the economy of the State, concerted efforts have been made since the middle of last year to step up the pace of economic development. There have been a series of discussions both at Central and State levels and inter-actions between concerned officials of the Central and State Governments culminating into the visit of a team of Union Secretaries and Heads of Departments to make an on the spot assessment of the problems. As a result of this exercise, several important decisions including extension of the coverage of the revamped Public Distribution System to additional areas; enhancement of outlays under the Rural Development Programmes such as JRY, IRDP, TRYSEM etc., additional projects under ICDS; projects in industrial infrastructure, food processing and Khadi & Village Industry sectors; assistance for restoration of damaged Schools and augmentation of medical and ambulatory services etc., have been taken. Implementation of these decisions is closely being followed up and monitored in close co-ordination with the State Government. Other measures taken to restore normalcy include reactivation of the State filed administration, particularly the grievance redressal mechanism, special recruitment drives by the Central organisations in the State to create additional employment opportunities for the unemployed youth, special effort to restore and maintain telecommunication facilities, etc.

(d) and (e) Government have from time to time been ascertaining views of various shades of public opinion which are kept in consideration while formulating schemes for restoration of normalcy. In fact, there is a standing Informal Group comprising eminent personalities having wide and varied experience in various fields to advise the Government on steps required to be taken towards restoration of normalcy.

[*Translation*]

Coal Stock

818. PROF. RITA VERMA: Will the Minister of COAL be pleased to state:

(a) the closing stock of coal of different grades in the Bharat Coking Coal Limited as on March 31, 1994;

(b) the quantity of coal of different grades produced during 1993-94; and

(c) the quantity of coal of different grades transported by rail and by surface in cash and on credit?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) Gradewise closing stocks of coal as on 31.3.94 and coal produced 1993-94 in Bharat Coking Coal Limited (BCC) are furnished below:

(Figs. in lakh tonnes)

<i>Grade</i>	<i>Stocks as on 31.3.94</i>	<i>Production during 1993-94</i>
S-I	1.25	4.25
S-II	1.14	8.33
W-I	3.03	17.49

(Figs. in lakh tonnes)

<i>Grade</i>	<i>Stocks as on 31.3.94</i>	<i>Production during 1993-94</i>
W-II	5.63	21.90
W-III	3.88	20.29
W-IV	5.12	29.32
Total Metallurgical Coking coal:	20.05	101.58
W-I	4.37	4.22
W-II	0.15	0.42
W-III	31.41	32.53
W-IV	44.77	94.47
Total Other Coking Coal:	80.70	131.64

(Figs. in lakh tonnes)

<i>Grade</i>	<i>Stocks as on 31.3.94</i>	<i>Production during 1993-94</i>
A	0.05	0.32
B	0.05	0.57
C	7.85	18.75
D	24.02	35.01
E	0.34	2.49
Total Non-Coking COAL:	32.31	27.14
Total B.C.C.L.:	133.06	290.36

(c) The modewise despatches of coal by BCCL during 1993-94 was as follows:

Figs. in Lakh Tonnes(Provisional)

Sector	Rail	Road	MGR	Others	Total
Power	108.63	8.51	—	—	117.14
Steel	53.66	1.97	—	29.40	85.03
Loco	—	—	—	—	—
Other	23.13	53.83	—	5.68	82.64
Total	185.42	64.31	—	35.08	284.81

B.C.C.L. have informed that coal is being despatched to power and steel sectors on credit basis whereas coal is being despatched to other consumers on cash basis. coal despatched to consumers under appropriate financial arrangements e.g. bank guarantee etc. is treated as "cash basis".

According to information furnished by BCCL, they sold 19.97 MT of coal on credit basis and 7.592 MT of coal on cash basis during 1993-94.

[English]

Finance and Development Corporation for Minorities

819. SHRI PHOOL CHAND
VERMA:
SHRIS.M. LALJANBHASHA:
SHRI SURENDRA PAL
PATHAK:
SHRI SANAT KUMAR
MANDAL:

Will the Minister of WELFARE be pleased to state:

(a) whether the Finance and Development Corporation for funding welfare activities of minorities has been established;

(b) if so, the details thereof; and

(c) the funds placed at the disposal of the Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) to (c) In the address of President to the Parliament on February 21, 1994, it has been stated that the National Minorities Development and Finance Corporation for the development of minorities with an authorised share capital of Rs. 500 Crores would be operationalised during 1994-95. The modalities are being worked out.

DDT in Milk

820. SHRI MOHAN RAWALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether according to ICMR reports, metals like lead, cadmium and Chemical

like DDT as well as HCH isomers had been found to be present in milk and infant formulas in quantities much above the permissible limits;

(b) if so, the reaction of the Government thereto;

(c) whether it is proposed to fix statutory limits on contaminants in infant milk and replacement of HCH with safer insecticide; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) and (b) The Indian Council of Medical Research conducted a limited study which indicated the presence of pesticide residues in milk and infant formulae and traces of metals in the latter. However, the majority of such cases were within the permissible limits prescribed under the Prevention of Food Adulteration Rules.

(c) and (d) Government has initiated action to lay down tolerance limits for metals in infant formulae. It is the constant endeavour of Government to replace insecticides with newer and safer substitutes.

Programmes from Doordarshan Kendras, Hyderabad

821. SHRI D. VENKATESWARA
RAO :
SHRI M.V.V.S. MURTHY :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan Kendra, Hyderabad has initiated changes in its schedules from May 15, 1994 to make the

programmes more effective;

(b) if so, the main changes brought in;

(c) the new popular programmes that have been undertaken so far;

(d) whether any initiative has been taken to make programmes for farmers and on weather; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c) Yes, Sir. With effect from 15th May 1994 Doordarshan Kendra, Hyderabad has increased the duration of agriculture programmes from 20 minutes per day to 30 minutes per day. Also the frequency has been increased from four days a week to five days a week. The programme format is such that it is popular with agriculturists, rural youth, children and women.

(d) and (e) Yes Sir. the agriculture programmes for farmers includes information on weather.

National Cancer Registry

822. SHRIMATI CHANDRA PRABHA
URS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have deferred that decision to shift the Co-ordinating Unit of the National Cancer Registry from Bangalore to NOIDA in U.P.;

(b) if so, the reasons therefor;

(c) whether there is any proposal to declare the Co-ordinating Unit of the National Cancer Registry as the permanent

CMR Research Centre at Bangalore; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (d) The earlier decision to shift the centre and the proposal to make it permanent have both been reviewed and the shifting of the centre has been stayed.

Ban on Books/Publications

823. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the books/publications banned in India alongwith the proposals under consideration for banning some other books/publications;

(b) the guidelines under the existing laws governing the banning of books/publications;

(c) whether the Government propose to make amendment in the law; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) Section 95 of the Code of Criminal Procedure stipulates the procedure under which books/publications are proscribed. The Panel provisions in this regard are contained in Sections 124-A, 153-A, 153-B, 292, 293 and 295-A of the Indian Penal Code. The orders banning import and export of books/publications are issued by the Central Government under Section 11 of the Customs Act, 1962. However, it will not be in the public interest to disclose details, regarding books/publica-

tions banned and the proposals under consideration for such banning.

(c) No, Sir.

(d) Does not arise.

Bangladesh Infiltrators

824. SHRI RAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a demand that infiltrators from Bangladesh be identified soon and kept in evacuee camps;

(b) if so, the steps taken/proposed to be taken to identify and keep them in such camps;

(c) whether the conditions regarding the deportation of such infiltrators as laid down in the Indira-Mujib Pact of 1971 are being strictly adhered to; and

(d) the steps taken/proposed to be taken to deport such infiltrators?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (d) Various concerns have been voiced regarding the problem of illegal migration/infiltration of Bangladesh nationals into India. There have been demands to identify them and take appropriate action. Government have taken a series of steps to prevent infiltration which include strengthening of Border Security Force, implementation of Mobile Task Force (M.T.F.)/Prevention of Infiltration of Foreigners (P.I.F.) Schemes, construction of border roads and fence, issue of identity cards, setting up of Tribunals etc. The matter has been taken up with the Government of Bangladesh and some modalities have been arrived at for the Border Security Force to hand over

certain categories of illegal migrants/infiltrators to the Bangladesh Rifles. However, there is no proposal under consideration of the Government to keep the identified infiltrators in evacuee camps. The Treaty of Friendship, Cooperation and Peace between the Republic of India and the People's Republic of Bangladesh signed on March 19, 1972 makes no mention of infiltrators from Bangladesh. However, in the joint statement of February 8, 1972 of the talks between the Prime Minister of India and Bangladesh, there is reference to the return to Bangladesh of the refugees who has taken shelter in India since March 25, 1971.

[*Translation*]

Human Rights Violation

825. SHRI RAJENDRA AGNTHOTRI:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received a number of complaints regarding violation of human rights committed by the personnel of Para-Military forces;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof;

(e) whether the Government propose to include human rights as a subject in the school curriculum; and

(f) if so, the time which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d) Whenever com-

plaints of excesses against members of Para-Military forces are received, inquiries are conducted and action taken against them, if they are found guilty.

(e) and (f) There is no such proposal under consideration in this Ministry.

[*English*]

Vohra Committee Report

826. SHRI VISHWANATH SHASTRI:
SHRI BOLLA BULLI RAMAIAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received N.N. Vohra Committee report on the links of mafia organisations; and

(b) if so, whether the Government propose to lay a copy of the report on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S.B. CHAWAN): (a) and (b) Government had set up a Committee under the chairmanship of Home Secretary to take stock of available information about the activities and links of mafia organisations/crime syndicates. Based on the Report of this Committee, Government would determine whether there is need to establish a special organisation/agency to regularly collect information and pursue cases against identified elements. Government is examining the Committee's Report for such further action as may be considered necessary.

Foreign Nationals

827. SHRI MULLAPPALY
RAMCHANDRAN:
SHRI VILAS MUTTEMWAR:
SHRI JAGMEET SINGH
BRAR:
SHRI BHAGWAN SHANKAR
RAWAT:
SHRI KASHIRAM RANA:
SHRI RAM TAHAL
CHOUDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign nationals residing illegally in India at present, State-wise and nationality-wise;

(b) since when they are residing in India;

(c) the number of foreign nationals identified and deported during each of the last three years and the current year so far, state-wise and nationality-wise; and

(d) the steps being taken to identify and depart the remaining such persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) Government is aware of the serious problem of illegal foreign nationals of neighboring countries who are living in India. It is not possible to furnish the exact number of such illegal foreign nationals as they enter India clandestinely mingle easily with local population. The State Governments and Union Territory Administrations have been given standing instructions to detect and deport foreigners residing illegally in the country.

(d) Government have taken/are taking

various measures to identify and deport such foreigners. The measures include specific instructions to the State Governments to intensify their efforts to detect and deport such foreigners and also to sensitize the local population about the magnitude and seriousness of the problem.

**Assistance to Victims of
1984 Riots**

828. SHRI JAGMEET SINGH BRAR:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any plan to allot vacant Government lands in Delhi in small measures with right of ownership to the families of 1984 riot victims in order to rehabilitate them; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) No, Sir.

(b) Does not arise in view of (a) above.

Influx of ISI Agents into North-East

829. SHRI HARISH NARAYAN
PRABHU ZANTYE:
SHRI ARVIND TRIVEDI:
SHRI DWARAKA NATH DAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been an influx of the Inter Services Intelligence (ISI) agents into the North-Eastern States;

(b) if so, the details of short-term and long-term measures taken/proposed to be taken to check the menace of ISI infiltrators;

(c) whether the attention of the Government has been drawn to the news-item captioned 'ISI funding arms purchase in N-E' appearing in the 'Business Standard' (New Delhi) dated June 24, 1994;

(d) if so, the facts thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (e) Government are aware of the ISI activities in the North-Eastern States. Bangladesh Authorities have been requested to stop effectively all activities directed against India from Bangladesh territory in the interest of our friendly relations. A Joint Indo-Bangladesh working Group has been constituted to examine and recommend practical measures for resolving outstanding issues including ISI activities through Bangladesh. The Government are also aware of the news paper report about ISI funding armes purchase by the insurgents in the North-East. Necessary measures have been taken no prevent smuggling of arms procured with the assistance of ISI by the insurgent groups of this North Eastern region.

Terrorists Arrested in Delhi

830. SHRI HARIN PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any plot by the Inter Services Intelligence of Pakistan to create a new cadre of militants has been unearthed in Delhi recently;

(b) if so, the details thereof;

(c) the number of terrorists arrested in

Delhi during the last three months and the action taken against them;

(d) the details of arms, ammunication and other materials seized from them;

(e) the main intention of the arrested terrorists; and

(f) the special measures taken to foil terrorist activities in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) The reports available with the Government indicated that Pakistani-based Sikh extremist leaders, operating under the control and supervision of the Pak ISI, have been conspiring and planning to intensify terrorist and subversive activities in India. Enquiries from some of the arrested Sikh terrorists, having their links with Pakistani-based Sikh extremist leaders, indicate fresh recruitment to the terrorists ranks and receipt of funds through 'Hawala' transactions for procurement of weapons and designs to create terrorist activities.

(c) Fourteen terrorists have been arrested during the last three months from 1.4.94 to 15.7.94. Criminal cases under different sections of IPC/TADA Act have been registered against them. All of them are in judicial custody.

(d) One Chinese pistol, eight rounds, four stick grenadas, one 7.65 mm bore pistol with 10 round, one hand grenade, Rs. 10,000/-, 2 kg. tin of Anik Ghee containing two wires, two detonator Chinese stick bombs with other material were seized from their possession.

(e) The information available with the Government indicate that the main intention

of arrested terrorists was to indulge in terrorist activities by killing/assassinating prominent Hindu leaders and main stream Kashmiri Political leaders.

(f) Amongst the steps taken to curb terrorist activities in Delhi include formation of an Anti-terrorist Cell in each police District; deployment of armed pickets at vulnerable/strategic points; intensive mobile patrolling; deployment of spotters; display of photos of known terrorists at public places; stationing of PCR vehicles at strategic places and coordination meetings with the adjoining States.

Pak Attempts to Destabilise Kashmir Situation

831. SHRI M.V.V. MURTHY:
SHRI SHIVSHARAN VERMA:
SHRI JANARDAN MISRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Pakistan has effected a major shift in its strategy of sponsoring terrorism in Kashmir by setting up a separate combined unit of foreign terrorists in Kashmir;

(b) if so, whether this new group comprises purely foreigners with logistic and intelligence support from a terrorists organisation;

(c) whether Pakistan has been making all sorts of efforts to destabilise the Kashmir situation by sending foreign nationals to Kashmir and by supplying explosives and sophisticated weapons to militants during May and June, 1994; and

(d) the measures taken by the Government to check and frustrate and Pakistani

moves?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d) Pakistan is continuing its policy of supporting terrorism and subversion in J&K by facilitating infiltration of armed and trained mercenaries from other countries. Some foreign nationals/terrorist organisations based in other countries are also reportedly being abetted by Pak ISI in supporting terrorist activities.

Government have strongly urged Pakistan on several occasions and at various levels to stop its support to subversion and terrorism. Government have also apprised the international community of the dangers inherent in the support extended by Pakistan to terrorism. At operational level also, the Government have intensified its anti-militancy operations by resorting to measures like increased patrolling, establishment of additional pickets and checkpoints and intensification of combing and cordoning off operations against terrorists.

Illegal Infiltrators

832. SHRI ANAND RATNA
MAURYA:
SHRI DWARAKA NATH DAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of illegal infiltrators in the North-Eastern States are actively helping the agents of the Inter Services Intelligence (ISI) and indulging in other nefarious activities;

(b) if so, the details thereof?

(c) whether the Government have achieved any success in the detection of

such infiltrators;

(d) if so, the number of such persons detected and expelled during each of the last three years and the current year so far;

(e) whether a number of such expelled persons have managed to come back to India again;

(f) if so, the reasons therefor; and

(g) the measures being taken to prevent such cases and expel them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (g) There is no specific report to suggest that the illegal infiltrators in the North-Eastern States are assisting the Pakistan's Inter Services Intelligence. The issue relating to ISI activities in Bangladesh directed against India has been discussed with the Bangladesh Authorities and they have been requested to stop promptly and effectively activities directed against India from Bangladesh territory in the interest of our friendly relations.

1984 Riots

833. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has decided to table some investigation reports on the 1984 riots;

(b) if so, the details thereof;

(c) the time by which these reports are likely to be presented to the House;

(d) the action taken against the persons identified for provoking/leading the riots in

the country; and

(e) the number of persons killed in 1984 riots?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) No, Sir.

(b) The two investigation Reports cover the 1984 riots namely, the Kapur Mittal Committee Report and the Jain-Aggarwal Committee Report. The former addressed itself to fixing responsibility and culpability of police officers handling the 1984 riots and the latter went into public complaints against the private individuals and policemen for perpetration of riots and other criminal offences.

The Kapur-Mittal Committee Report recommended action against 72 Police officials. Of these 16 officials have since retired or died and of the remaining 56 officials, 3 have already been punished and 3 have been cleared of charges since nothing incriminating could be established against them. Charge-sheets have been served on 43 officials and disciplinary proceedings are in various stages.

The Report of the Jain-Aggarwal Committee scrutinised 1084 affidavits filed in connection with criminal cases during 1984 riots. While complaints in 190 affidavits remained unsubstantiated, the Committee recommended 894 affidavits to the Government of National Capital Territory of Delhi for further action. The Govt. of NCT have further sifted out 121 affidavits leaving 773 affidavits. Of these action on 745 affidavits is to be taken by Delhi Police and on 28 affidavits action has to be taken by other investigating agencies. The Delhi Police has already ordered registration/investigation preliminary inquiry in as many as 471 cases

and departmental action is proposed in 21 cases involving 94 delinquent officials has been finalised. Action against the remaining 39 officials is in progress.

(c) There is no proposal to lay these Reports before the House.

(d) 367 cases have been instituted in the courts in Delhi of which 200 cases have been decided by the courts and 167 cases are pending trial.

(e) As per R.K. Ahooja Committee set up by Delhi Administration in 1986, 1984 riots took a toll of 2733 lives.

[*Translation*]

Pilgrimage to Vaishno Devi

834. SHRI TEJ NARAYAN SINGH:
SHRI RAMASHRAY PRASAD
SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned 'Vaishno Devi Thirath Yatra Rokne Ki Dhamki' appearing in the 'Navbharat Times' dated July 13, 1994;

(b) if so, the facts thereof;

(c) whether the Government have taken any action in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
RAJESH PILOT): (a) to (e) Yes, Sir. Such a

threat has been issued by Harkat-ul-Ansar and endorsed by other militant organisations to stop Vaishno Devi Yatra and they have linked it with Hazrat bal matter. Such threats are a part of sinister designs of such organisation of generally communal tension and give more fundamentalist thrust to the militancy. The Government is already seized of the matter and necessary steps have been taken to ensure safety of the pilgrims during the Yatra.

[*English*]

Infiltration of Bangladeshis

835. SHRI R. SURENDER REDDY:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned, 'U.P. Govt. asked to probe reports of infiltration' in the 'Indian Express' dated May 27, 1994;

(b) if so, whether the Minister of State for Internal Security has asked the Government of Uttar Pradesh to investigate large scale infiltration of Bangladeshis into Western Uttar Pradesh;

(c) if so, the details thereof; and

(d) the reaction of the Government of Uttar Pradesh thereto?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
RAJESH PILOT): (a) Yes, Sir.

(b) to (d) According to the information furnished by the State Government of Uttar Pradesh, the reported large scale infiltration of Bangladeshis into Western Uttar Pradesh was not true.

[*Translation*]

**Reservation for Economically
Backward Classes**

836. SHRI RAM VILAS PASWAN:
Will the Minister of WELFARE be pleased to state:

(a) whether the Government are contemplating to make provision of reservation in the Central Government Services for the economically backward classes;

(b) whether it is proposed to amend the Constitution for this purpose; and

(c) if so, the time by which the process is likely to be initiated?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) The Supreme Court in Mandal case (Indira Sawhney & Ors. etc. Versus Union of India & Ors. etc.) has ruled that reservations of posts in favour of other economically backward Sections of the people is constitutionally invalid. The Government will examine the full implications of the verdict and in this process consult all political parties.

(b) There is no proposal to amend the constitution at present.

(c) Does not arise.

[*English*]

State Security Commission

837. SHRI BOLLA BULLI RAMAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the recommendation of the

National Police Commission for constitution of State Security Commission in the States has been implemented;

(b) if so, the details thereof; and

(c) if not, the reasons for inordinate delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) 'Police' being a State subject, it is for the State Government to take a decision on the recommendation of the National Police Commission regarding the constitution of State Security Commission by them.

[*Translation*]

ISI Activities

838. SHRI SHIV SHARAN VERMA:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Inter Services Intelligence (ISI) of Pakistan is helping in setting up organisations in different parts of the country with the purpose of creating chaos and indulging in disinformation as reported in the 'Hindustan Times' dated July 8, 1994;

(b) if so, the details thereof;

(c) the reaction of the Government thereto;

(d) whether there has been an increase in the intrusion of ISI agents into Southern and Eastern States during the last three months;

(e) if so, the details thereof; and

(f) the action proposed to be taken by

the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (f) There is no specific information available indicating that Pak ISI is helping to set up organisations within the country for creating chaos etc. However, Government is aware of the designs of ISI of Pakistan to carry out espionage, subversion and sabotage in India in a clandestine manner and is taking all necessary steps to combat and frustrate such objectives by gearing up the intelligence machinery, sharing of intelligence and coordinated action by the concerned Central and State agencies, strengthening the deployment of para-military forces at strategic locations, intensified coastal as well as inland patrolling, construction of border fencing and flood-lighting in vulnerable stretches of the Indo-Pak border. Appropriate instructions have also been issued to the Navy, Coast-Guards and Customs for carrying out intensive patrolling in the high seas as well as along the coastline. The outcome of these efforts is being regularly monitored. There is however, no specific information about increase in the intrusion of ISI agents into Southern and Eastern States during the last three months.

[English]

Pilgrimage to Amaranth

839. DR. RAMESH CHAND TOMAR:
SHRI B.L. SHARMA PREM:
SHRIMATI KRISHNENDRA KAUR (DEEPA):

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some terrorist organisations

of Pak-Occupied Kashmir have threatened to stop the Amaranth Pilgrimage undertaken every year;

(b) if so, the details thereof; and

(c) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) A threat has been issued by Harkat-Ul-Ansar and endorsed by other militant organisations to the pilgrims of Amarnath Yatra. Such threats are a part of sinister designs of such organisations to generate communal tension and give more fundamentalist thrust to the militancy.

The Government is already seized of the matter and necessary steps have been taken to ensure safety of the pilgrims during the yatra.

Saving the Life of Electricuted Human

840. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Indian Medical professionals and researchers have achieved breakthrough in saving the life of electricuted human;

(b) if so, details thereof; and

(c) the steps taken to popularise this technique?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) No, Sir.

(b) and (c) Does not arise.

11.17 hrs.

*The Lok Sabha then adjourned till
Fourteen of the Clock.*

[English]

14.00 hrs.

*The Lok Sabha re-assembled at
Fourteen of the Clock*

[Mr. Deputy-Speaker in the Chair]

(Interruptions)

Re : Action Taken Report on the Recommendations of Joint Parliamentary Committee on Irregularities in Securities and Banking Transactions-Contd.

MR. DEPUTY-SPEAKER: Let us complete the minimum business.

(Interruptions)

MR. DEPUTY-SPEAKER: Shuklaji, would you like to say anything?

(Interruptions)

SHRI HARIN PATHAK (Ahemdabad): Sir, we would like to know whether the Government is going to withdraw the Action Taken Report.

(Interruptions)

MR. DEPUTY-SPEAKER: Now, the House stands adjourned to meet tomorrow at 11.00 a.m.

1401 hrs.

*The Lok Sabha then adjourned till
Eleven of the Clock on Friday,*

*July 29, 1994, Sravana 7, 1916
(Saka).*